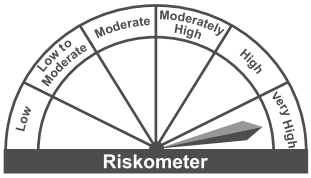
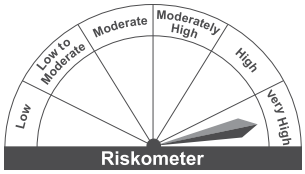
Nippon India Mutual Fund
Wealth sets you free

Nippon India Artificial Intelligence Fund of Fund

Scheme Information Document

(An open ended fund of fund scheme investing in units of DWS Invest Artificial Intelligence)

Product Label

This product is suitable for investors who are seeking*:	Nippon India Artificial Intelligence Fund of Fund	MSCI All Country World Index TRI
• Long term capital growth • Investment in units of DWS Invest Artificial Intelligence, an equity fund investing worldwide in companies active in the field of artificial intelligence (AI) and/or related fields. *Investors should consult their financial advisers if in doubt about whether the product is suitable for them.	 Investors understand that their principal will be at Very High risk	 Benchmark Riskometer is at Very High risk

The Product labelling assigned during the NFO is based on internal assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made.

Offer of Units of Rs. 10/- each during the Continuous offer for Units at NAV based prices

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the Asset Management Company. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres /Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Nippon India Mutual Fund, Tax and Legal issues and general information on mf.nipponindiaim.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated December 28, 2021 and was approved by the Board of AMC and the Trustees on December 10, 2021 & December 13, 2021 respectively. The trustees have ensured that Nippon India Artificial Intelligence Fund of Fund is a new product offered by Nippon India Mutual Fund and is not a minor modification of the existing scheme/ fund/product.

Nippon India Artificial Intelligence Fund of Fund is a Scheme to be launch by Nippon India Mutual Fund (NIMF) which will manage through its Asset Management Company i.e. Nippon Life India Asset Management Limited (NAM India) (formerly known as Nippon Life India Asset Management Limited).

NAME OF MUTUAL FUND

Nippon India Mutual Fund (**"NIMF"**)

NAME OF ASSET MANAGEMENT COMPANY

Nippon Life India Asset Management Limited (**"NAM India"**)

(formerly known as Nippon Life India Asset Management Limited)

CIN : L65910MH1995PLC220793

NAME OF TRUSTEE COMPANY

Nippon Life India Trustee Limited (**"NLITL"**)

(formerly known as Reliance Capital Trustee Co. Limited)

CIN : U65910MH1995PLC220528

Registered Office (NIMF, NAM India, NLITL)

4th Floor, Tower A, Peninsula Business Park,

Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013.

Tel No. +91 22 6808 7000 • Fax No. +91 22 6808 7097

Website : mf.nipponindiaim.com

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HIGHLIGHTS/SUMMARY OF THE SCHEME

(1) INVESTMENT OBJECTIVE

The primary investment objective of the scheme is to seek long-term capital growth by investing in units of DWS Invest Artificial Intelligence. However, there can be no assurance or guarantee that the investment objective of the scheme will be achieved.

(2) LIQUIDITY

The Scheme will offer for Sale / Switch-in and Redemption / Switch-out of Units on every Working Day on an ongoing basis. As per SEBI Regulations, the Mutual Fund shall dispatch / initiate payment of Redemption proceeds within 10 Working Days of receiving a valid Redemption request. A penal interest of 15% per annum or such other rate as may be prescribed by SEBI from time to time, will be paid in case the Redemption proceeds are not despatched within 10 Working Days of the date of receipt of a valid Redemption request. The payment of redemption proceeds under the Scheme will be subject to receipt of redemption proceeds from the underlying Scheme(s). However, under normal circumstances, the Mutual Fund will endeavour to dispatch / initiate payment of the Redemption cheque within 3 – 4 Working Days from the receipt of a valid Redemption request.

SO - 9

(3) BENCHMARK

MSCI All Country World Index TRI

SO - 17(a)

(4) TRANSPARENCY/NAV DISCLOSURE

(a) The AMC will calculate and disclose the first NAV within 5 working days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day and uploaded on the AMFI website www.amfiindia.com and Nippon India Mutual Fund website i.e. mf.nipponindiaim.com by 10.00 a.m. on the next business day. Further, AMC shall extend facility of sending latest available NAVs to unitholders through SMS, upon receiving a specific request in this regard.

If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI.

(b) The NAV of the Scheme will be calculated and declared by the Fund on every Working Day. The information on NAV may be obtained by the Unitholders, on any business day from the office of the AMC / the office of the Registrar in Hyderabad or any of the other Designated Investor Service Centres. Investors may also obtain information on the purchase /sale price for a given day on any Working Day from the office of the AMC / the office of the Registrar in Hyderabad/ any of the other Designated Investor Service Centres. Investors may also note that Nippon India Mutual Fund shall service its customers through the call center from Monday to Saturday between 8.00 am to 9.00 pm. However, 24x7 facility shall be available for addressing the queries through interactive voice response (IVR) and for hot listing the Nippon India Any Time Money Card. Investors may also call Customer Service Centre at 1860-266-0111 (charges applicable), and Investors outside India can call at 91-22-68334800 (charges applicable).

(c) The AMC will disclose the Half-yearly Unaudited Financial Results in the prescribed format on the NIMF website i.e. mf.nipponindiaim.com and communicate to the Unit holders with such timelines as may be prescribed under the Regulations from time to time.

(d) Providing of the Annual Reports of the respective Schemes within the stipulated period as required under the Regulations.

(e) The AMC shall disclose the scheme's portfolio in the prescribed format as on the last day of the month/Half year for all the Schemes of NIMF on or before the tenth day of the succeeding month or within such timelines and manner as prescribed by SEBI from time to time on the NIMF Website i.e. mf.nipponindiaim.com and AMFI website www.amfiindia.com

The AMC shall communicate disclosure of Portfolio on a half-yearly basis to the Unit holders as may be prescribed under the Regulations from time to time.

(f) In case of unitholders whose e-mail addresses are registered, the Mutual Funds/ AMCs shall send via email both the monthly and half-yearly statement of scheme portfolio within 10 days from the close of each month/ half-year respectively.

(5) LOADS

Entry Load - Not Applicable

In accordance with the requirements specified by the SEBI circular no. SEBI/IMD/CIR No.4/168230/09 dated June 30, 2009 no entry load will be charged for purchase / additional purchase / switch-in accepted by the Fund with effect from August 01, 2009. Similarly, no entry load will be charged with respect to applications for registrations under systematic investment plans/ systematic transfer plans accepted by the Fund with effect from August 01, 2009.

Exit Load - 1% if redeemed or switched out on or before completion of 1 year from the date of allotment of units. Nil, thereafter

Pursuant to SEBI Circular No. SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009, upfront commission shall be paid directly by the investor to the AMFI Registered Distributor based on the investor's assessment of various factors including the services rendered by the AMFI Registered Distributor.

Unitholders will have the flexibility to change the allocation of their investments among the various scheme(s) offered by the Mutual Fund, in order to suit their changing investment needs, by easily switching between the scheme(s) / plans/options of the Mutual Fund.

Inter scheme Switch - At the applicable exit load in the respective Schemes.

Inter Plan Switch / Systematic Transfer Plan (STP) / Inter Option Switch/STP -

a) Switch/systematic transfer of investments made with ARN code, from Regular Plan to Direct Plan of a Scheme shall be subject to applicable exit load, if any.

b) No Exit Load shall be levied for switch/systematic transfer of investments made without ARN code, from Regular Plan to Direct Plan of the Scheme or vice versa.

No load shall be applicable for Inter Option Switch/systematic transfer of investments within the same plan under the scheme (for e.g. Growth option to IDCW option and vice versa).

Further, the Trustees shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations. For any change in load structure NAM India will publish an addendum in the newspaper(s) and display it on the website/Investor Service Centres

(6) MINIMUM APPLICATION AMOUNT

Rs. 500 and in multiples of Re. 1 thereafter

Minimum Additional Purchase Amount

Rs 100 (plus in the multiple of Re.1)

Note – For investments made by designated employees in terms of SEBI circular dated April 28, 2021, and September 20, 2021, requirement for minimum application/ redemption amount will not be applicable.

The AMC may revise the minimum/maximum amounts and the methodology for new/ additional subscriptions, as and when necessary. Such change may be brought after taking into account the cost structure for a transaction/ account and/ or market practices and/or interest of the existing unitholders. Further, such changes shall be applicable to transactions from the date of the change, on a prospective basis.

(7) PLANS & OPTIONS

The Scheme offers following Plans/Options under Direct Plan and Regular Plan:

(a) Growth Plan
  (1) Growth Option

(b) Income Distribution cum capital withdrawal plan
  (1) Payout of Income Distribution cum capital withdrawal Option
  (2) Reinvestment of Income Distribution cum capital withdrawal Option

Direct Plan is only for investors who purchase /subscribe Units in a Scheme directly with the Fund (i.e. investments not routed through an AMFI Registration Number (ARN) Holder). Distribution of IDCWs will be subject to the availability of distributable surplus.

For default Plans/Option, please refer the para tittled “Plans / Options offered” covered under Section III- “UNITS AND OFFER”.

However distribution of IDCWs will be subject to the availability of distributable surplus. Trustees reserve the right to declare a IDCW during the interim period.
The IDCW amounts can be distributed out of investors capital (Equalization Reserve), which is part of sale price that represents realized gains.

The AMC, in consultation with the Trustees reserves the right to discontinue/ add more plans/ options at a later date subject to complying with the prevailing SEBI guidelines and Regulations.

(8) TRANSACTION CHARGES:

In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011, with effect from November 1, 2011, Nippon Life India Asset Management Limited (NAM India)/ NIMF shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. The distributors shall have an option to either “Opt-in / Opt-out” from levying transaction charge based on the type of product. Therefore, the “Opt-in / Opt-out” status shall be at distributor level, basis the product selected by the distributor at the Mutual Fund industry level.

Such charges shall be deducted if the investments are being made through the distributor/agent and that distributor / agent has opted to receive the transaction charges as mentioned below:

- **For the new investor a transaction charge of Rs 150/- shall be levied for per purchase / subscription of Rs 10,000 and above; and**
- **For the existing investor a transaction charge of Rs 100/- shall be levied for per purchase / subscription of Rs 10,000 and above.**

The transaction charge shall be deducted from the subscription amount and paid to the distributor/agent, as the case may be and the balance shall be invested. The statement of account shall clearly state that the net investment as gross subscription less transaction charge and give the number of units allotted against the net investment.

In case of investments through Systematic Investment Plan (SIP) the transaction charges shall be deducted only if the total commitment through SIP (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. In such cases, the transaction charges shall be deducted in 3-4 installments.

Transaction charges shall not be deducted if:

(a) The amount per purchases /subscriptions is less than Rs. 10,000/-;

(b) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ TIDCWP, etc.

(c) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent).

(d) Subscription made through Exchange Platform irrespective of investment amount.

(9) PHYSICAL / DEMATERIALIZATION:

PHYSICAL:

The Unit holders are given an Option to hold the units by way of an Account Statement (Physical form) or in Dematerialized (‘Demat’) form.

Mode of holding shall be clearly specified in the KIM cum application form.

DEMAT:

Unit holders opting to hold the units in demat form must provide their Demat Account details in the specified section of the application form. The Unit holder intending to hold the units in Demat form are required to have a beneficiary account with the Depository Participant (DP) (registered with NSDL / CDSL as may be indicated by the Fund at the time of launch of the Plan) and will be required to indicate in the application the DP's name, DP ID Number and the beneficiary account number of the applicant with the DP.

In case of subscription is through SIP the units will be allotted based as per the SID and will be credited to investors Demat account as per applicable timelines. This Option shall be available in accordance with the provision laid down in the respective schemes and in terms of guidelines/ procedural requirements as laid by the Depositories (NSDL/CDSL) / Stock Exchanges (NSE / BSE) from time to time.

In case, the Unit holder desires to hold the Units in a Dematerialized /Rematerialized form at a later date, the request for conversion of units held in non-demat form into Demat (electronic) form or vice-versa should be submitted alongwith a Demat/Remat Request Form to their Depository Participants.

Units held in demat form will be transferable (except in case of Equity Linked Savings Schemes)

Demat option will not be available for subscription through Micro Investment.

(10) REPATRIATION

Repatriation benefits would be available to NRIs, PIOs and FPIs, subject to applicable conditions/regulations notified by Reserve Bank of India from time to time. Further, repatriation benefits would be subject to applicable deductions in respect of levies and taxes as may be applicable in present or in future.

(11) TRANSFER OF UNITS

Units held in non demat form / by way of an Account Statement can be transferred. For units held in non - demat form, unit holders intending to transfer units will have to get the units Certified by submitting designated form. On receipt of the said request, RTA will mark the underlying units as Certified Units and will issue a Certified SOA for those units. The AMC / RTA, on production of Designated Transfer Form together with relevant Certified SOA and requisite documents, register the transfer and provide the Certified SOA to the transferee within 10 business days from the date of such production. Investors may note that stamp duty and other statutory levies, if any, as applicable from time to time shall be borne by the transferee.

If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. Similarly, in cases of transfers taking place consequent to death, insolvency etc., the transferee's name will be recorded by the Fund subject to production of satisfactory evidence.

Units held in Demat form are transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. Transfer can be made only in favor of transferees who are eligible of holding units and having a Demat Account.

The delivery instructions for transfer of units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be effected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode.

SECTION I – INTRODUCTION

A. RISK FACTORS

SO - 2

1. STANDARD RISK FACTORS

a) Investment in the Mutual Fund's Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal and there is no assurance or guarantee that the objective of the Scheme will be achieved.

b) As the price/value/interest rates of the Securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down depending on the factors and forces affecting the capital market in India.

c) Past performance of the Sponsors/AMC/ Mutual Fund does not guarantee the future performance of the Scheme.

d) Nippon India Artificial Intelligence Fund of Fund is only the name of the Scheme and does not in any manner indicate either the quality of the Scheme or its future prospects and returns. Investors are therefore urged to study the terms of the Scheme carefully and consult their investment advisor before they invest in the Scheme.

e) From time to time and subject to the SEBI Regulations, the Sponsor, their affiliates, associates, subsidiaries, the Mutual Fund and the AMC may invest directly or indirectly in the Scheme. These entities may acquire a substantial portion of the Scheme's Units and collectively constitute a major Investor in the Scheme. Accordingly, Redemption of Units held by such entities may have an adverse impact on the Scheme because the timing of such Redemption may impact the ability of other Unit holders to Redeem their Units.

f) The Sponsor is not responsible or liable for any loss or shortfall resulting from the operation of the Scheme beyond the initial contribution made by it of an amount of Rs. 1,00,000/- (Rupees One Lakh only) towards setting up of the Mutual Fund and other such accretions and additions to the corpus. The associates of the Sponsor are not responsible or liable for any loss or shortfall resulting from operation of the Scheme.

g) Different types of Securities in which the Scheme would invest as given in this Scheme Information Document carry different levels and types of risks. Accordingly, the Scheme's risk may increase or decrease depending upon its investment pattern. For example, equity and equity related securities carry a higher amount of risk than debt securities.

h) As permitted under the SEBI Regulations, the AMC will engage the services of Distributors for the distribution of Units of the Scheme and may make differential payment to the Distributors based on varying fee structures as may be agreed between the AMC and each of the Distributors, the amount of which would typically be connected to the volume of sales.

i) Investment decisions made by the AMC may not always be profitable.

j) The present Scheme is not a guaranteed or assured return Scheme.

k) The Mutual Fund is not guaranteeing or assuring any IDCW. The Mutual Fund is also not assuring that it will make periodical IDCW distributions, though it has every intention of doing so. All IDCW distributions are subject to the availability of distributable surplus of the Scheme

l) Investors in the Scheme are not offered any guaranteed or assured returns. Mutual Funds being vehicles of securities investments are subject to market and other risks and there can be no guarantee against loss resulting from investing in the schemes. The various factors which impact the value of scheme investments include but are not limited to fluctuations in the equity and bond markets, fluctuations in interest rates, prevailing political and economic environment, changes in government policy, factors specific to the issuer of securities, tax laws, liquidity of the underlying instruments, settlements periods, trading volumes etc. and securities investments are subject to market risks and there is no assurance or guarantee that the objectives of the Scheme will be achieved.

SO - 2

2. SCHEME SPECIFIC RISK FACTORS

Investors may please note that they will be bearing the recurring expenses of the Scheme in addition to the expenses of the underlying schemes in which the fund of funds scheme makes investment.

- As the investors are incurring expenditure at both the Fund of Funds level and the scheme into which the Fund of Funds invests, the returns that they may obtain may be materially impacted or may at times be lower than the returns that investors directly investing in such scheme obtain.
- As the Fund of Fund (FOF) factsheets and disclosures of portfolio will be limited to providing the particulars of the scheme invested at FOF level, investors may not be able to obtain specific details of the investments of the underlying scheme.
- While it would be the endeavour of the Fund Manager of the Fund of Funds scheme to invest in the underlying scheme in a manner, which will seek to maximize returns, the performance of the underlying fund may vary which may lead to the returns of the Fund of Funds being adversely impacted.
- The scheme proposes to invest in units of DWS Invest Artificial Intelligence. Hence the Scheme's performance will depend upon the performance of the underlying scheme. Any change in the investment policies or the fundamental attributes of the underlying scheme may affect the performance of the Scheme. The changes in asset allocation may result in higher transaction costs.
- The scheme specific risk factors of the underlying scheme become applicable where a fund of funds invests in any underlying scheme. Investors who intend to invest in Fund of Funds are required to and are deemed to have read and understood the risk factors of the underlying schemes relevant to the Fund of Funds scheme that they invest in. The investors should refer to the Scheme Information Documents and the related addendum for the scheme specific risk factors of the Underlying Scheme.
- To the extent the underlying scheme invests in overseas financial assets, there may be risk associated with currency movements, restriction on repatriation, transaction procedures in overseas markets as well as country related risk

(a) Risks associated with investing in Fixed Income Securities

Investment in Debt and money market instruments is subject to price, credit, and interest rate risk. The NAV of the Scheme may be affected, inter alia, by changes in the market conditions, interest rates, trading volumes, settlement periods and transfer procedures.

Corporate debt securities are subject to the risk of an issuer's inability to meet interest and principal payments on its debt obligations (credit risk). Debt securities may also be subject to price volatility due to factors such as changes in interest rates, general level of market liquidity and market perception of the creditworthiness of the issuer, among others (market risk). The Investment Manager will endeavor to manage credit risk through in-house credit analysis. The Scheme may also use various hedging products from time to time, as are available and permitted by SEBI, to attempt to reduce the impact of undue market volatility on the Scheme's portfolio.

The NAV of the Scheme's Units, to the extent that the Scheme is invested in fixed income securities, will be affected by changes in the general level of interest rates. When interest rates decline, the value of a portfolio of fixed income securities can be expected to rise. Conversely, when interest rates rise, the value of a portfolio of fixed income securities can be expected to decline. Investing in Bonds and Fixed Income securities are subject to the risk of an Issuer's inability to meet principal and interest payments obligation (credit risk) and may also be subject to price volatility due to such factors as interest rate sensitivity, market perception of the creditworthiness of the issuer and general market liquidity (market risk).

The timing of transactions in debt obligations, which will often depend on the timing of the Purchases and Redemptions in the Scheme, may result in capital appreciation or depreciation because the value of debt obligations generally varies inversely with the prevailing interest rates.

Interest Rate Risk: As with all debt securities, changes in interest rates will affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of longer-term securities generally fluctuate more in response to interest rate changes than do shorter-term securities. Interest rate movements in the Indian debt markets can be volatile leading to the possibility of large price movements up or down in debt and money market securities and thereby to possibly large movements in the NAV.

Credit Risk: Credit risk or default risk refers to the risk which may arise due to default on the part of the issuer of the fixed income security (i.e. will be unable to make timely principal and interest payments on the security). Because of this risk debentures are sold at a yield spread above those offered on Treasury securities, which are sovereign obligations and generally considered to be free of credit risk. Normally, the value of a fixed income security will fluctuate depending upon the actual changes in the perceived level of credit risk as well as the actual event of default.

Reinvestment Risk: This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme or from maturities in the Scheme are reinvested. The additional income from reinvestment is the "interest on interest" component. The risk refers to the fall in the rate for reinvestment of interim cash flows.

Risks associated with various types of securities

	Credit Risk	**Liquidity Risk**	**Price Risk**
Listed	Depends on credit quality	Relatively Low	Depends on duration of instrument
Unlisted	Depends on credit quality	Relatively High	Depends on duration of instrument
Secured	Relatively low	Relatively Low	Depends on duration of instrument
Unsecured	Relatively high	Relatively High	Depends on duration of instrument
Rated	Relatively low and depends on the rating	Relatively Low	Depends on duration of instrument
Unrated	Relatively high	Relatively High	Depends on duration of instrument

Different types of securities in which the scheme would invest as given in the Scheme Information Document carry different levels and types of risk. Accordingly, the scheme's risk may increase or decrease depending upon its investment pattern e.g. corporate bonds, carry a higher level of risk than Government securities. Further even among corporate bonds, bonds which are AAA rated are comparatively less risky than bonds which are AA rated.

(b) Market Trading Risks

Liquidity or Marketability Risk: This refers to the ease at which a security can be sold at or near its true value. The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer. Liquidity risk is characteristic of the Indian fixed income market.

SO - 3

(c) Risks associated with investing in Overseas / foreign Securities

The Fund may invest in overseas /foreign securities with the approval of RBI/SEBI, subject to such guidelines as may be issued by RBI/SEBI. The net assets, distributions and income of the scheme may be affected adversely by fluctuations in the value of certain foreign currencies relative to the Indian Rupee to the extent of investments in these securities. Repatriation of such investment may also be affected by changes in the regulatory and political environments. The scheme's NAV may also be affected by a fluctuation in the general and specific level of interest rates internationally, or the change in the credit profiles of the issuers.

(d) Risks associated with segregated portfolio

Liquidity risk

1. Investor holding units of segregated portfolio may not able to liquidate their holding till the time recovery of money from the issuer.
2. Listing of units of segregated portfolio in recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

Credit risk

3. Security comprises of segregated portfolio may not realise any value.

SO - 5

(e) Risks associated with Investing in Derivatives:

The Schemes may use various derivative products as permitted by the Regulations. Use of derivatives requires an understanding of not only the underlying instrument but also of the derivative itself. Other risks include the risk of mis-pricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

The Fund may use derivatives instruments like Stock/Index Futures, Interest Rate Swaps, Forward Rate Agreements or other derivative instruments for the purpose of hedging and portfolio balancing, as permitted under the Regulations and guidelines. Usage of derivatives will expose the Schemes to certain risks inherent to such derivatives.

SO - 5

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

Thus, derivatives are highly leveraged instruments. Even a small price movement in the underlying security could have a large impact on their value. Also, the market for derivative instruments is nascent in India.

The risks associated with the use of derivatives are different from or possibly greater than the risks associated with investing directly in securities and other traditional investments.

The specific risk factors arising out of a derivative strategy used by the Fund Manager may be as below:

Lack of opportunity available in the market.

The risk of mispricing or improper valuation, and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place

Basis Risk: This risk arises when the derivative instrument used to hedge the underlying asset does not match the movement of the underlying asset being hedged

Exchanges could raise the initial margin, variation margin or other forms of margin on derivative contracts, impose one sided margin's or insist that margins be placed in cash. All of these might force positions to be unwound at a loss and might materially impact returns.

SO - 4

f) Risk Associated with Securitised Debt

The Scheme may invest in Securitised debt.

As with any other debt instrument, the following risk factors have to be taken into consideration while investing in PTCs:

(i) **Credit Risk :** Since most of the PTCs are drawn from a cherry picked pool of underlying assets, the risk of delay / default due to poor credit quality is low. Further more most of the PTCs enjoy additional cashflow coverage in terms of subordination by another lower class of PTCs or in terms of excess cash collateralisation.

(ii) **Liquidity Risk:** Since the maturity of the PTCs will be in line with the maturity of the FMP, the risk arising from low secondary market liquidity of such instruments is low.

(iii) **Price Risk / Interest Rate Risk:** The price risk of these instruments shall be in line with the maturity / duration of such instruments. However given the fact that these instruments will have a maturity profile upto 2 years, the duration risk is relatively less.

(iv) Domestic Securitised debt can have different underlying assets and these assets have different risk characteristics. These may be as given in the following example:

Security 1 -Backed by receivables of personal loans originated by XYZ Bank

Specific Risk Factors: Loss due to default and/or payment delay on Receivables, Premature Termination of Facility Agreements, Limited loss cover, Delinquency and Credit Risk, Limited Liquidity and Price Risk, Originator/Collection Agent Risk, Bankruptcy of the Originator, Co-mingling of funds

Security2 - Senior Series Pass Through Certificates backed by commercial vehicles and two-wheeler loan and loan receivables

from ABC Bank Limited

SD - 6

(g) Risk associated with Short Selling & Securities Lending

Securities Lending is a lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed. In case the Scheme undertakes stock lending under the Regulations, it may, at times be exposed to counter party risk and other risks associated with the securities lending. Unitholders of the Scheme should note that there are risks inherent to securities lending, including the risk of failure of the other party, in this case the approved intermediary, to comply with the terms of the agreement entered into between the lender of securities i.e. the Scheme and the approved intermediary. Such failure can result in the possible loss of rights to the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary.

Short-selling is the sale of shares that the seller does not own at the time of trading. Instead, he borrows it from someone who already owns it. Later, the short seller buys back the stock he shorted and returns the stock to close out the loan. If the price of the stock has fallen, he can buy the stock back for less than he received for selling it and profits from it (the difference between higher short sale price and the lower purchase price). However, Short positions carry the risk of losing money and these losses may grow theoretically unlimited if the price increases without limit and shall result into major losses in the portfolio.

The risks in lending portfolio securities, as with other extensions of credit, consist of the failure of another party, in this case the approved intermediary, to comply with the terms of agreement entered into between the lender of securities i.e. the Scheme and the approved intermediary. Such failure to comply can result in the possible loss of rights in the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any

corporate benefits accruing to the lender from the securities deposited with the approved intermediary. The Mutual Fund may not be able to sell such lent securities and this can lead to temporary illiquidity.

(h) Risks associated with investing in Tri Party Repo through CCIL (TREPS):

The mutual fund is a member of securities segment and Tri-party Repo trade settlement of the Clearing Corporation of India (CCIL). All transactions of the mutual fund in government securities and in Tri-party Repo trades are settled centrally through the infrastructure and settlement systems provided by CCIL; thus, reducing the settlement and counterparty risks considerably for transactions in the said segments.

CCIL maintains prefunded resources in all the clearing segments to cover potential losses arising from the default member. In the event of a clearing member failing to honour his settlement obligations, the default Fund is utilized to complete the settlement. The sequence in which the above resources are used is known as the "Default Waterfall".

As per the waterfall mechanism, after the defaulter's margins and the defaulter's contribution to the default fund have been appropriated, CCIL's contribution is used to meet the losses. Post utilization of CCIL's contribution if there is a residual loss, it is appropriated from the default fund contributions of the non-defaulting members.

Thus, the scheme is subject to risk of the initial margin and default fund contribution being invoked in the event of failure of any settlement obligations. In addition, the fund contribution is allowed to be used to meet the residual loss in case of default by the other clearing member (the defaulting member).

However, it may be noted that a member shall have the right to submit resignation from the membership of the Security segment if it has taken a loss through replenishment of its contribution to the default fund for the segments and a loss threshold as notified have been reached. The maximum contribution of a member towards replenishment of its contribution to the default fund in the 7 days (30 days in case of securities segment) period immediately after the afore-mentioned loss threshold having been reached shall not exceed 5 times of its contribution to the Default Fund based on the last re-computation of the Default Fund or specified amount, whichever is lower.

Further, it may be noted that, CCIL periodically prescribes a list of securities eligible for contributions as collateral by members. Presently, all Central Government securities and Treasury bills are accepted as collateral by CCIL. The risk factors may undergo change in case the CCIL notifies securities other than Government of India securities as eligible for contribution as collateral.

(i) Other Scheme Specific Risk factors

a) The liquidity of the Scheme's investments may be inherently restricted by trading volumes, settlement periods and transfer procedures. In the event of an inordinately large number of redemption requests, or of a re-structuring of the Scheme's investment portfolio, these periods may become significant. Please read the Sections of this Scheme Information Document entitled "Special Considerations" and "Right to Limit Redemptions" there under.

b) Although, the objective of the Fund is to generate optimal returns, the objective may or may not be achieved. The investors may note that if the AMC/Investment Manager is not able to make right decision regarding the timing of increasing exposure in debt securities in times of falling equity market, it may result in negative returns. Given the nature of scheme, the portfolio turnover ratio may be on the higher side commensurate with the investment decisions and Asset Allocation of the Scheme. At times, such churning of portfolio may lead to losses due to subsequent negative or unfavorable market movements.

c) The tax benefits available under the scheme are as available under the present taxation laws and are available only to certain specified categories of investors and that is subject to fulfillment of the relevant conditions. The information given is included for general purposes only and is based on advise that the AMC has received regarding the law and the practice that is currently in force in India and the investors and the Unitholders should be aware that the relevant fiscal rules and their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Investor/Unitholder is advised to consult his/her own professional tax advisor.

d) Subject to the Regulations, the investments may be in securities which are listed or unlisted, secured or unsecured, rated or unrated, and acquired through secondary market purchases, RBI auctions, open market sales conducted by RBI etc., Initial Public Offers (IPOs), other public offers, placements, rights, offers, negotiated deals, etc

e) The NAV of the scheme to the extent invested in Debt and Money market securities are likely to be affected by changes in the prevailing rates of interest and are likely to affect the value of the Scheme's holdings and thus the value of the Scheme's Units.

f) The AMC may, considering the overall level of risk of the portfolio, invest in lower rated/ unrated securities offering higher yields. This may increase the risk of the portfolio.

g) While securities that are listed on the stock exchange carry lower liquidity risk, the ability to sell these investments is limited by the overall trading volume on the stock exchanges. Money market securities, while fairly liquid, lack a well-developed secondary market, which may restrict the selling ability of the Scheme and may lead to the Scheme incurring losses till the security is finally sold.

Risk Profile of the scheme:

Since investing requires disciplined risk management, the AMC would ensure adequate safeguards for controlling risks in the portfolio construction process. The risk control process involves reducing risks through portfolio diversification, taking care however not to dilute returns in the process. The AMC believes that diversification would help achieve the desired level of consistency in returns.

The AMC aims to identify securities, which offer superior levels of yield at lower levels of risks. With the aim of controlling risks, rigorous in-depth credit evaluation of the securities proposed to be invested in will be carried out by the investment team of the AMC.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme/Plan shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme/ Plan(s). However, if such limit is breached during the NFO of the Scheme, the Fund will endeavour to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme / Plan(s) does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme / Plan(s) shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequently calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25 % limit. Failure on the part of the said investor to redeem his exposure over the 25 % limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS

The investors under the Scheme will bear the recurring expenses of the scheme in addition to the expenses of other schemes in which Fund of Funds scheme makes investment.

The Mutual Fund is not assuring or guaranteeing that it will be able to make regular periodical distributions units to its Unit holders though it has every intention to manage the portfolio so as to make periodical income distributions to Unit holders. Periodical distributions will be dependent on the returns achieved by the Asset Management Company through the management of the portfolio. Periodical distributions may therefore vary from period to period, based on investment results of the portfolio.

I) Right to limit Purchase of units and/or Right to limit Redemption of units

The Trustee and AMC may, in the general interest of the Unit holders of the Scheme under this Scheme Information Document and keeping in view the unforeseen circumstances / unusual market conditions, limit the total number of units which may be redeemed on any Working Day for redemption requests of more than Rs. 2 Lakhs per folio at a scheme level in any Scheme. as stipulated vide the SEBI Circular dated May 31, 2016. The following conditions would be applicable.

a. Restriction may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as:
   i. Liquidity issues - when market at large becomes illiquid and affecting almost all securities. .
   ii. Market failures, exchange closures - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies.
   iii. Operational issues – when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out).

b. Restriction on redemption may be imposed for a specified period of time not exceeding 10 working days in any 90 days period.

c. When restriction on redemption is imposed, the following procedure shall be applied:
   i. No redemption requests upto INR 2 lakh shall be subject to such restriction.
   ii. Where redemption requests are above INR 2 lakh, AMCs shall redeem the first INR 2 lakh without such restriction and remaining part over and above INR 2 lakh shall be subject to such restriction.

   However, suspension or restriction of redemption under any scheme of the Mutual Fund shall be made applicable only after the approval from the Board of Directors of the Asset Management Company and the Trustee Company. The approval from the AMC Board and the Trustees giving details of circumstances and justification for the proposed action shall also be informed to SEBI immediately.

II) Segregation of Portfolio

In order to ensure fair treatment to all investors in case of a credit event and to deal with liquidity risk, SEBI has allowed creation of segregated portfolio of debt and money market instruments by mutual fund schemes.

Creation of segregated portfolio shall be subject to guidelines specified by SEBI from time to time and includes the following:

1) Segregated portfolio may be created, in case of a credit event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA), as under:
   a) Downgrade of a debt or money market instrument to 'below investment grade', or
   b) Subsequent downgrades of the said instruments from 'below investment grade', or
   c) Similar such downgrades of a loan rating
2) In case of difference in rating by multiple CRAs, the most conservative rating shall be considered. Creation of segregated portfolio shall be based on issuer level credit events as mentioned above and implemented at the ISIN level.
3) Further, SEBI has decided to permit creation of segregated portfolio of unrated debt or money market instruments by mutual fund schemes of an issuer that does not have any outstanding rated debt or money market instruments, subject to the following:
   a) Segregated portfolio of such unrated debt or money market instruments may be created only in case of actual default of either the interest or principal amount. 'Actual default' by the issuer of such instruments shall be considered for creation of segregated portfolio
   b) AMC shall inform AMFI immediately about the actual default by the issuer. Upon being informed about the default, AMFI shall

immediately inform the same to all AMCs. Pursuant to dissemination of information by AMFI about actual default by the issuer, AMCs may segregate the portfolio of debt and money market instrument of the said unrated issuer as per the terms laid down hereunder.

4) Creation of segregated portfolio is optional and is at the discretion of Nippon Life India Asset Management Limited ("AMC")

5) AMC has a written down policy on Creation of segregated portfolio which is approved by the Trustees.

Process for Creation of Segregated Portfolio

1) AMC shall decide on creation of segregated portfolio on the day of credit event. Once AMC decides to segregate portfolio, it shall:
   a) seek approval of trustees prior to creation of the segregated portfolio.
   b) immediately issue a press release disclosing its intention to segregate such debt and money market instrument and its impact on the investors. Nippon India Mutual Fund will also disclose that the segregation shall be subject to Trustee approval. Additionally, the said press release will be prominently disclosed on the website of the AMC.
   c) ensure that till the time the trustee approval is received, which in no case shall exceed 1 business day from the day of credit event, the subscription and redemption in the scheme will be suspended for processing with respect to creation of units and payment on redemptions.
2) Once Trustee approval is received by the AMC:
   a) Segregated portfolio will be effective from the day of credit event.
   b) AMC shall issue a press release immediately with all relevant information pertaining to the segregated portfolio. The said information will also be submitted to SEBI.
   c) An e-mail or SMS will be sent to all unit holders of the concerned scheme.
   d) The NAV of both segregated and main portfolios will be disclosed from the day of the credit event.
   e) All existing investors in the scheme as on the day of the credit event will be allotted equal number of units in the segregated portfolio as held in the main portfolio.
   f) No redemption and subscription will be allowed in the segregated portfolio.
   g) AMC should enable listing of units of segregated portfolio on the recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer requests.
3) If the trustees do not approve the proposal to segregate portfolio, AMC will issue a press release immediately informing investors of the same.

Valuation and Processing of Subscriptions and Redemptions

1) Notwithstanding the decision to segregate the debt and money market instrument, the valuation should take into account the credit event and the portfolio shall be valued based on the principles of fair valuation (i.e. realizable value of the assets) in terms of the relevant provisions of SEBI (Mutual Funds) Regulations, 1996 and Circular(s) issued thereunder.
2) All subscription and redemption requests for which NAV of the day of credit event or subsequent day is applicable will be processed as under:
   i. Upon trustees' approval to create a segregated portfolio -
      - Investors redeeming their units will get redemption proceeds based on the NAV of main portfolio and will continue to hold the units of segregated portfolio.
      - Investors subscribing to the scheme will be allotted units only in the main portfolio based on its NAV.
   ii. In case trustees do not approve the proposal of segregated portfolio, subscription and redemption applications will be processed based on the NAV of total portfolio.

Disclosures

In order to enable the existing as well as the prospective investors to take informed decision, the following shall be adhered to:

1) A statement of holding indicating the units held by the investors in the segregated portfolio along with the NAV of both segregated portfolio and main portfolio as on the day of the credit event shall be communicated to the investors within 5 working days of creation of the segregated portfolio.
2) Adequate disclosure of the segregated portfolio shall appear in all scheme related documents, in monthly and half-yearly portfolio disclosures and in the annual report of the mutual fund and the scheme.
3) The Net Asset Value (NAV) of the segregated portfolio shall be declared on daily basis.
4) The information regarding number of segregated portfolios created in a scheme shall appear prominently under the name of the scheme at all relevant places such as SID, KIM-cum-Application Form, advertisement, AMC and AMFI websites, etc.
5) The scheme performance required to be disclosed at various places shall include the impact of creation of segregated portfolio. The scheme performance should clearly reflect the fall in NAV to the extent of the portfolio segregated due to the credit event and the said fall in NAV along with recovery(ies), if any, shall be disclosed as a footnote to the scheme performance.
6) The disclosures mentioned in points (4) and (5) above regarding the segregated portfolio shall be carried out for a period of at least 3 years after the investments in segregated portfolio are fully recovered/ written-off.
7) The investors of the segregated portfolio shall be duly informed of the recovery proceedings of the investments of the segregated portfolio. Status update may be provided to the investors at the time of recovery and also at the time of writing-off of the segregated securities.

Monitoring by Trustees

In order to ensure timely recovery of investments of the segregated portfolio, trustees shall ensure that:

- The AMC puts in sincere efforts to recover the investments of the segregated portfolio.
- Upon recovery of money, whether partial or full, it shall be immediately distributed to the investors in proportion to their holding in the segregated portfolio. Any recovery of amount of the security in the segregated portfolio even after the write off shall be distributed to the investors of the segregated portfolio.
- An Action Taken Report (ATR) on the efforts made by the AMC to recover the investments of the segregated portfolio shall be placed in every Trustee meeting till the investments are fully recovered/written-off.
- Trustees will monitor the compliance of the SEBI Circular in respect of creation of segregated portfolio and disclosure in this respect shall be made in Half-Yearly Trustee reports filed with SEBI.

In order to avoid mis-use of segregated portfolio, Trustees shall ensure to have a mechanism in place to negatively impact the performance of Fund Managers, Chief Investment Officers (CIOs), etc. involved in the investment process of securities under the segregated portfolio. The new mechanism shall mirror the existing mechanism for performance incentives of the AMC, including the claw back of such amount to the segregated portfolio of the Scheme/(s).

TER for the Segregated Portfolio

1) AMC will not charge investment and advisory fees on the segregated portfolio. However, TER (excluding the investment and advisory fees) can be charged, on a pro-rata basis only upon recovery of the investments in segregated portfolio.
2) The TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the main portfolio (in % terms) during the period for which the segregated portfolio was in existence.
3) The legal charges related to recovery of the investments of the segregated portfolio may be charged to the segregated portfolio in proportion to the amount of recovery. However, the same shall be within the maximum TER limit as applicable to the main portfolio. The legal charges in excess of the TER limits, if any, shall be borne by the AMC.
4) The costs related to segregated portfolio shall in no case be charged to the main portfolio.

Definitions/Explanations:

1) The term 'segregated portfolio' means a portfolio, comprising of debt or money market instrument affected by a credit event, that has been segregated in a mutual fund scheme.
2) The term 'main portfolio' means the scheme portfolio excluding the segregated portfolio.
3) The term 'total portfolio' means the scheme portfolio including the securities affected by the credit event.

Risks associated with segregated portfolio

Liquidity risk

1. Investor holding units of segregated portfolio may not able to liquidate their holding till the time recovery of money from the issuer.
2. Listing of units of segregated portfolio in recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

Credit risk

3. Security comprises of segregated portfolio may not realise any value.

Illustration of Segregated Portfolio

Portfolio Date: 04-June-19

Downgrade Event Date: 04-June-19

Downgrade Security: 8.04% E Ltd NCD (MD 27/01/2022) from A- to C

Valuation Marked Down: 55%

No. of units outstanding in a scheme 10,000 units, amounting to (10,000*1181.85) Rs.118.18 lakhs

A. Total portfolio (after Credit Event before segregation)

Security	Rating	Type of the security	Qty	Price Per Unit (Rs)	Market Value (in lakhs)
7.14% A Ltd NCD (MD 09/12/2021)	CRA 1AAA	NCD	25,000	98.0144	24.5
8.02% B Ltd NCD (MD 22/05/2022)	CRA 1 AAA	NCD	24,000	100.9817	24.24
8.53% C Ltd NCD Ser C(MD 03/07/20)	CRA 2 AA	NCD	21,300	98.3226	20.94
D Ltd CP (MD 27/02/2020)	CRA 1 A1+	CP	25,000	94.9606	23.74
8.04% E Ltd NCD (MD 27/01/2022)	CRA 3 C*	NCD	23,700	41.2007	9.76
Cash & Cash equivalent					15
Net Assets (in lakhs)					118.18
Unit capital (no. of units)					10,000.00

NAV per unit (Rs)					1,181.85

*We have marked down the security (8.04% E Ltd NCD (MD 27/01/2022)) by 55% as it was downgraded to C from A-. Before marked down, the security was valued at Rs. 91.5571 per unit.

B. Main Portfolio (after creation of segregated portfolio)

Security	Rating	Type of the security	Qty	Price Per Unit (Rs)	Market Value (in lakhs)
7.14% A Ltd NCD (MD 09/12/2021)	CRA 1 AAA	NCD	25,000	98.0144	24.50
8.02% B Ltd NCD (MD 22/05/2022)	CRA 1 AAA	NCD	24,000	100.9817	24.24
8.53% C Ltd NCD Ser C (MD 03/07/20)	CRA 2 AA	NCD	21,300	98.3226	20.94
D Ltd CP (MD 27/02/2020)	CRA 1 A1+	CP	25,000	94.9606	23.74
Cash & Cash equivalent					15.00
Net Assets (in lakhs)					108.42
Unit capital (no. of units)					10,000.00
NAV per unit (Rs)					1,084.20

Security 8.04% E Ltd NCD (MD 27/01/2022) will be segregated into a separate portfolio.

C. Segregated Portfolio

Security	Rating	Type of the security	Qty	Price Per Unit (Rs)	Market Value (in lakhs)
8.04% E Ltd NCD (MD 27/01/2022)	CRA 3 C	NCD	23,700	41.2007	9.76
Net Assets (in lakhs)					9.76
Unit capital (no. of units)					10,000.00
NAV per unit (Rs)					97.65

Please note CRA in the above tables stands for Credit Rating Agency

Total Portfolio value after creation of segregated portfolio

	Main portfolio	Segregated portfolio	Total value (in lakhs)
No. of units	10,000	10,000	-
NAV per unit	1084.20	97.65	1181.85
Total value (in lakhs)	108.42	9.77	118.19

D. DEFINITIONS AND ABBREVIATIONS

In this Scheme Information Document, the following words and expressions shall have the meaning specified below, unless the context otherwise requires:

Word/Abbreviation	Definition / Expansion
Aadhaar	Aadhaar number issued by the Unique identification Authority of India (UIDAI)
AMC	AMC means Asset Management Company, formed and registered under the Companies Act, 1956 and approved as such by the SEBI under sub-regulation (2) of regulation 21.
AMFI	Association of Mutual Funds in India, the apex body of all the registered AMCs incorporated on August 22, 1995 as a non-profit organisation.
ASBA	ASBA means "Application Supported by Blocked Amount" as defined in clause (d) of sub - regulation (1) of regulation 2 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 and as amended from time to time.
Associate	Associate means associate as defined under SEBI (Mutual Funds) Regulations, 1996
Business Day / Working Day	A Business Day / Working Day means any day other than : 1. Saturday or 2. Sunday or 3. a day on which The Bombay Stock Exchange, Mumbai or National Stock Exchange Limited or Reserve Bank of India or Banks in Mumbai are closed 4. a day on which there is no RBI clearing/settlement of securities or 5. a day on which the sale and/or redemption and /or switches of Units is suspended by the Trustees /AMC or 6. a book closure period as may be announced by the Trustees / Asset Management Company or 7. a day on which normal business could not be transacted due to storms, floods, 8. bandhs, strikes or any other events as the AMC may specify from time to time. 9. A day on which Underlying Fund is closed for subscription or redemption. The AMC reserves the right to declare any day as a Business Day or otherwise at any or all DISC.

Custodian	Custodian means a person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996. Presently, Deutsche Bank A.G., registered vide registration number IN/CUS/003 is appointed as Custodian of securities for all the schemes of NIMF.
Collecting Bank	Branches of Banks for the time being authorized to receive application(s) for units, as mentioned in this document
Continuous Offer	Offer of units of Nippon India Artificial Intelligence Fund of Fund during their respective New Fund Offer Period.
Depository	Depository means a depository as defined in the Depositories Act, 1996 (22 of 1996) including Central Depository Services Limited (CDSL) and National Securities Depository Limited (NSDL)
Designated Investor Service Centers / DISC / Official Points of Acceptance	Means any location as may be defined by the AMC from time to time, where investors can tender the request for subscription, redemption or switching of units, etc.
IDCW	Amount distributed by the scheme on the Units which may be paid out of investor's capital (Equalization Reserve), which is part of sale price that represents realized gains.
DP	Depository Participant means a person registered as such under sub regulation (1A) of section 12 of SEBI Act, 1992 (15 of 1992)
Entry Load	Load on purchases / switch-in of units
Exit Load	Load on redemptions / switch-out of units
Fund of Funds scheme	means a mutual fund scheme that primarily invests in the underlying schemes of the same mutual fund.
FPI	Foreign Portfolio Investors (FPI) as defined in Regulation 2(1) (h) of Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014.
Investment Management Agreement (IMA)	The Agreement entered into between Nippon Life India Trustee Limited and Nippon Life India Asset Management Limited by which NAM India has been appointed the Investment Manager for managing the funds raised by NIMF under the various Schemes and all amendments thereof
ISIN	International Security Identification Number. It is a unique security code that differentiates each and every script from all the other scripts.
KIM	Key Information Memorandum as required in terms of regulation 29(4)
Load	Load means a charge that may be levied as a percentage of NAV at the time of entry into the scheme/ plans or at the time of exiting from the scheme/ plans
Local Cheque	A cheque handled locally and drawn on any bank, which is a member of the Banker's Clearing House located at the place where the application form is submitted.
Money Market instruments	Money market instruments include Tri-party Repo on government securities or T-bills/ Reverse Repo (including corporate bond Repo), certificate of deposit, commercial papers, commercial bills, treasury bills, Government securities issued by Central & State Government having an unexpired maturity up to one year, call or notice money, usance bills (BRDS) and any other similar instruments as specified by the RBI/SEBI from time to time.
SEBI (Mutual Fund) Regulations/ SEBI (MF) Regulations / Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 as amended from time to time and such other Regulations (including the Rules, Guidelines or Circulars) as may be in force from time to time to regulate the activities of Mutual Funds.
NAM India	Nippon Life India Asset Management Limited (NAM India) (formerly known as Reliance Nippon Life Asset Management Limited), a Public Limited Company incorporated under the Companies Act, 1956 on February 24, 1995, duly registered with SEBI and appointed as AMC for all schemes of Nippon India Mutual Fund
NAV	Net Asset Value of the Units in each plan of the Scheme is calculated in the manner provided in the respective SID or as may be prescribed by Regulations from time to time. The NAV will be computed upto four decimal places unless otherwise specified.
NLITL	NLITL means Nippon Life India Trustee Limited (formerly known as Reliance Capital Trustee Co. Limited), who holds the property of the Mutual Fund in trust for the benefit of the unit holders.
NRI	Non-Resident Indian
PoA	Power of Attorney
PIO	Person of Indian Origin
POS	Point of Service/Sale
RBI	Means Reserve Bank of India, established under the Reserve Bank of India Act, 1934
Redemption Price	Redemption Price to the investor of Units of the Scheme computed in the manner indicated in this SID.
Registrar & Transfer Agent / Registrar	KFin Technologies Private Limited (KFintech), appointed as Registrars and Transfer Agent duly registered with the SEBI vide registration number INR000000221 acting as such for all the Schemes of NIMF.
Regulatory Authority	Regulatory authority means any authority or agency competent to issue or give any directions, instructions or guidelines to the Mutual Fund.

SAI	Means this Statement of Additional Information issued by NIMF containing details of NIMF, its constitution, and certain tax, legal and general information (SAI is to be read in conjunction with SID of the respective scheme)
Scheme	means a Nippon India Artificial Intelligence Fund of Fund to be launched by Nippon India Mutual Fund under Chapter V of SEBI (Mutual Funds) Regulations, 1996
SEBI	Means Securities and Exchange Board of India established under the Securities and Exchange Board of India Act, 1992.
SCSB	Self Certified Syndicate Bank (SCSB) has the same meaning as given to it in clause (zi) of sub regulation (1) of regulation 2 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 and as amended from time to time. SCSB is a bank which is recognized as a bank capable of providing ASBA services to its customers. Names of such banks would appear in the list available on the website of SEBI (www.sebi.gov.in)
SID	Means Scheme Information Document issued by NIMF offering units of Nippon India Artificial Intelligence Fund of Fund for subscription that sets forth the information about the Scheme that a prospective investor ought to know before investing. (SID is to be read in conjunction with SAI)
Sponsor	Sponsor of Nippon India Mutual Fund i.e., Nippon Life Insurance Company ("NLI") which is mutual company incorporated and existing under the laws of Japan.
The Mutual Fund / NIMF / Fund	means Nippon India Mutual Fund that has been constituted as a trust on April 25, 1995 in accordance with the provisions of the Indian Trusts Act, 1882 and registered with SEBI vide Registration Code MF/ 022/95/1
Tri- Party Repo	Tri-party repo is a type of repo contract where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction
Trust Deed	Trust Deed means Trust Deed constituted in accordance with the provisions of the Indian Trusts Act, 1882 (2 of 1882) and as amended from time to time. The amended Trust Deed is in accordance with SEBI (Mutual Funds) Regulations, 1996. The Trust Deed has been registered under the Indian Registration Act, 1908.
Trust Fund	The corpus of the Trust, unit capital and all property belonging to and/or vested in the Trustee.
Trustee	Means the Trustee of NIMF, which is Nippon Life India Trustee Limited who holds the property of the Mutual Fund in trust for the benefit of the unit holders.
Underlying Schemes/funds	Means any mutual fund schemes in which the corpus of Fund of Funds Scheme will be primarily invested.
Unit	Unit means the interest of the unit holders of the Scheme, which consists of each unit representing one undivided share in the assets of a scheme
Unit holder / Investor	Unit holder means a person holding unit of Scheme of a mutual fund.
Website	Website of NIMF namely mf.nipponindiaim.com
Words and Expressions used in this Scheme Information Document and not defined	Same meaning as in Regulations

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

(a) The Scheme Information Document of Nippon India Artificial Intelligence Fund of Fund forwarded to SEBI, is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.

(b) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.

(c) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed Scheme.

(d) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registrations are valid, as on date.

Sd/-

Mumbai **Muneesh Sud**

December 28, 2021 **Chief Legal & Compliance Officer**

Note: The Due Diligence Certificate as stated above was submitted to the Securities and Exchange Board of India on December 28, 2021.

SECTION II - INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

An open ended fund of fund scheme investing in units of DWS Invest Artificial Intelligence.

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

The primary investment objective of the scheme is to seek long-term capital growth by investing in units of DWS Invest Artificial Intelligence. However, there can be no assurance or guarantee that the investment objective of the scheme will be achieved.

SO - 14

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the anticipated asset allocation would be:

Instruments	Indicative asset allocation (% of total assets)		Risk Profile
	Minimum	Maximum	
Units of DWS Invest Artificial Intelligence	95	100	High
Money Market Instruments	0	5	Low to Medium

Money market instruments include Tri-Party Repo on Government securities or treasury bill /Reverse Repo/ Repo (including corporate bond Repo), commercial papers (listed), commercial bills, treasury bills, Government securities issued by Central & State Government having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time.

The Scheme will not invest in debt instruments having Structured Obligations / Credit Enhancements. The scheme shall not make any investments in Repo in corporate debt securities.

The Scheme will not invest in derivatives, securitized debt, ADR, GDR, foreign securities or engage in short selling. The underlying Fund may have exposure in derivatives, securitized debt, ADR, GDR, foreign securities and may engage in short selling as per the fund's SID.

Liquidity in the scheme may be provided through borrowing to meet redemptions in accordance with the SEBI Regulations.

SD - 1

The cumulative gross exposure across all asset classes should not exceed 100% of the net assets of the scheme.

The Scheme may intend to invest up to US $150 million in Foreign Securities/units of overseas mutual funds in the six months post closure of NFO. Post completion of the six months, the relevant provisions of SEBI Circular dated November 5, 2020 and SEBI circular dated June 3, 2021 shall be applicable.

In the event, AMC exhausts its limits on overseas investments, it may take appropriate measures as needed depending on the context and horizon, which may include increasing cash allocation on a temporary basis, adjusting the deployment levels or putting restrictions as needed into the fund inflows, etc.

The above is indicative and is subject to change keeping in view the market conditions and opportunities, applicable Regulations and politico-economic factors. The investment manager in line with the investment objective may alter the above pattern for short term on defensive consideration.

The AMC reserves the right to change the above asset allocation pattern in the interest of the investors depending on the market conditions for a short term period of defensive consideration. Defensive considerations for this Scheme include maintaining an adequate float to meet anticipated levels of redemptions, expenses, and other liquidity needs.

SD - 2

In case any deviation from the asset allocation of the scheme, the fund manager will carry out rebalancing within 30 days. Where the portfolio is not re-balanced within 30 days, justification for the same shall be placed before the Investment Committee and reasons for the same shall be recorded in writing. The Investment Committee shall then decide on the course of action. However, at all times the portfolio will adhere to the overall investment objectives of the Scheme.

Change in Investment Pattern

Subject to the Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentage stated above is only indicative and not absolute and that they can vary depending upon the perception of the Investment Manager, the intention being at all times to seek to protect the interests of the unitholders. Such changes in the investment pattern will be for short term and for defensive considerations. However, there can be no assurance that the investment objective of the Scheme will be realised.

SO - 15

D. WHERE WILL THE SCHEME INVEST?

The fund will primarily invest in units of DWS Invest Artificial Intelligence. Subject to the Regulations, the amount collected under this scheme can be invested in any (but not exclusively) of the following securities / instruments:

1. Units of DWS Invest Artificial Intelligence.
2. Open-ended Liquid Schemes registered with SEBI or schemes that invest predominantly in money market instruments / securities.
3. Money market instruments permitted by SEBI/RBI from time to time

4. Commercial Paper (CP) (listed), Certificate of Deposits (CD), Treasury Bills, Bills Rediscounting, Tri-party Repo/Reverse Repo .
5. The scheme shall not invest in unlisted debt instruments including commercial papers (CPs), other than (a) government securities, (b) other money market instruments and (c) derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by mutual funds for hedging.
6. Investment in Government securities issued by Central and/or State Government to the extent of SEBI prescribed limits. Such securities may be:
   a. Supported by the ability to borrow from the Treasury or
   b. Supported by Sovereign guarantee or the State Government or
   c. Supported by Government of India/ State Government in some other way
7. Any other money market instruments that may be available and allowed/permitted by RBI/ SEBI from time to time.
8. The schemes may also enter into repurchase and reverse repurchase obligations in all securities held by them as per the guidelines and regulations applicable to such transactions.
9. Any other instruments / securities, which in the opinion of the fund manager would suit the investment objective of the scheme subject to compliance with extant Regulations and after seeking necessary approval, whenever required.
10. The investments by the scheme will be within the permissible limits as specified by SEBI.
11. Foreign securities in accordance with SEBI Guidelines
12. All investments in overseas securities will be governed based on SEBI guidelines issued from time to time. The Scheme may invest in various types of Foreign Securities including, but not limited to, any of the following:
   (i) Foreign debt securities (non-convertible) in the countries with fully convertible currencies.
   (ii) Overseas short term as well as long term debt instruments with rating not below investment grade by accredited/registered credit rating agencies.
   (iii) Overseas Money market instruments rated not below investment grade.
13. Any other permitted overseas securities/instruments that may be available from time to time. The scheme shall not invest in foreign securitized debts. Investment in Foreign Securities shall be in accordance with the guidelines issued by SEBI from time to time

    The securities mentioned above could be listed, unlisted, publicly offered, privately placed, secured, unsecured, rated or unrated and of varying maturity. The securities may be acquired through public offerings (IPOs), secondary market operations, private placement, rights offers or negotiated deals.

As the scheme is a fund of fund scheme, it shall be subject to the following investment restrictions:

(a) The Scheme shall not invest in any other fund of funds scheme;

(b) The Scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions, as disclosed in the Scheme Information Document of fund of funds scheme.

All investment restrictions stated above shall be applicable at the time of making investment. Further, any new circular issued by RBI or SEBI on Repo would be applicable from time to time.

SO - 7

E. WHAT ARE THE INVESTMENT STRATEGIES?

To achieve the investment objective, the Fund of Fund Scheme will invest in units of DWS Invest Artificial Intelligence. The scheme may also invest in Money Market Instruments. The scheme will follow a passive investment strategy.

Though every endeavor will be made to achieve the objective of the Scheme, the AMC / Sponsors / Trustee do not guarantee that the investment objective of the Scheme will be achieved. No guaranteed returns are being offered under the Scheme.

About DWS Invest Artificial Intelligence:

The fund invests to broadly capture the potential value created by AI. It will target 3 categories of companies: providers of AI computing technology, providers of unique data fueling new AI applications, and companies across all sectors deriving competitive advantage through differentiated use cases of AI. The fund has flexible allocation of countries and regions as well as market capitalization.

Date of Inception:

Launch date of DWS Invest Artificial Intelligence is 1 Oct, 2018.

Benchmark of the underlying fund:

The underlying fund is not managed relative to a benchmark. 50% MSCI World Information Tech Index Net Return in EUR, 35% MSCI All Country World Index in EUR and 15% MSCI China 50 Capped Index in EUR serves as a reference benchmark.

SO - 12

Debt Market in India

The Indian Debt market is facing major shift in the recent times. The substantial growth in Mutual Fund collections in the past few years have provided an easy route for the investors to channelise their savings into the debt market, which otherwise is largely dominated by Banks and other Institutional investors.

At present, the Indian debt market is dominated by issues of Central Government bonds, Corporate Debentures and PSU Bonds. The new Securitised instruments are also very attractive in the primary market. Risk associated with securitized Debt or PTCs are credit risk, liquidity risk and price risk/interest rate risk. The other instruments available for investment are Commercial Papers, Certificate of Deposits, Government guaranteed bonds, etc.

Brief details about the instruments are given below as on December 17, 2021.

Instruments	Listed/ Unlisted	Current Yield Range As on December 17, 2021	Liquidity	Risk profile
Central Government Securities	Listed	3.60% - 6.99%	High	Low
Corporate Debentures / PSU Bonds	Listed	4.50%-6.85%	Moderate	Low
CDs (short term)	Unlisted	3.60% - 4.60%	High	Low
Call Money	Unlisted	3.25%- 4.00%	High	Low
Mibor linked Papers*	Listed	70-90 bps	Low	Low

* Range of spread of 5 year AAA Corporate bond and OIS papers of similar maturity

A brief description about yields presently available on Central Govt. Securities /Bonds & Debentures of various maturities is as follows:
Annualised yields (as on December 17, 2021) are:

Yrs	**=< 1yr**	**1yr - 5yr**	**5yr - 10yrs**	**10yr - 30 yrs**
Central Government securities	3.63%-4.40%	4.21%-5.88%	6.03%-6.51%	5.00%-7.11%
Debentures / Bonds (AAA rated)	4.45%-4.50%	4.90%-5.98%	6.25%-6.85%	-

THE PRICE AND YIELD ON VARIOUS DEBT INSTRUMENTS FLUCTUATE FROM TIME TO TIME DEPENDING UPON THE MACRO ECONOMIC SITUATION, INFLATION RATE, OVERALL LIQUIDITY POSITION, FOREIGN EXCHANGE SCENARIO, ETC. ALSO, THE PRICE AND YIELD VARIES ACCORDING TO MATURITY PROFILE, CREDIT RISK ETC

SO - 8

F. FUNDAMENTAL ATTRIBUTES

For the purposes of this section, “fundamental attributes” of the scheme shall mean:

(i) Type of a scheme

An open ended fund of fund scheme investing in units of DWS Invest Artificial Intelligence

(ii) Investment Objectives

Main Objective: Refer to Section II - B : What is the Investment Objective of the Scheme?

SO - 14

Investment Pattern: Refer to Section II - C : How will the Scheme allocate its assets?

(iii) Terms of Issue

Liquidity provisions such as listing, repurchase/redemption of units

Being an open ended scheme, the Units of the Scheme will not be listed on any stock exchange, at present. The Trustee may, at its sole discretion, cause the Units under the Scheme to be listed on one or more Stock Exchanges.

The units of the Scheme shall be available for ongoing sale / subscription / repurchase / redemption within five business days of allotment. The repurchase/ redemption proceeds will be dispatched within 10 working days from the date of receipt of valid requests for repurchase/ redemption. The AMC will pay interest @15% per annum for the period of delay in the event of failure to despatch the redemption or repurchase proceeds within 10 working days.

Aggregate Fees and expenses charged to the Scheme

New Fund Offer (NFO) Expenses : Refer to Section IV - A : New Fund Offer (NFO) Expenses

Annual Scheme Recurring Expenses : Refer to Section IV - B : Annual Scheme Recurring Expenses

Any safety net or guarantee provided – Not Applicable

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

(1) A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and

(2) The Unitholders are given an option for a period of atleast 30 calendar days to exit at the prevailing Net Asset Value without any exit load.

In addition to the above conditions specified under Regulation 18 (15A), for bringing change in the fundamental attributes of any scheme(s) and the Plan(s) / Option(s), trustees shall take comments from SEBI before bringing such change(s).

SO - 9

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

MSCI All Country World Index TRI

The composition of the benchmark is such that it is most suited for comparing the performance of the scheme.

The AMC / Trustee reserve the right to change / modify the benchmark. For every change in the benchmark, NAM INDIA will intimate the investors by issuing an addendum

SO - 10

H. WHO MANAGES THE SCHEME?

Name	Age	Educational Qualification	Type and Nature of past experience including assignments held during the past 10 years	Name of the Other Schemes managed
Ms. Kinjal Desai, **Fund Manager - Overseas Investment** (Managing the Scheme - Since launch of the scheme)	33 years	MSc (Economics)	**9 years of experience** **From May 25, 2018 onwards** Fund Manager - Overseas Investment, NAM India **December 2012 to May 24, 2018** Associate Equity Investments at NAM India Assisting Lead Analyst in Equity Research, idea generation and sector Monitoring., assisting Fund Managers in stock selection and monitoring of overseas investments	Nippon India ETF Hang Seng BeES Nippon India US Equity Opportunities Fund Nippon India Japan Equity Fund Nippon India Multi Asset Fund Nippon India Flexi Cap Fund Dedicated Fund Manager for Overseas Investments

SO - 11

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

1. The scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the Act. Such investment limit may be extended to 12% of the NAV of the scheme with the prior approval of the Board of Trustees and the Board of directors of the asset management company:

   Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and Tri-party Repo on government securities or T-bills: Provided further that investment within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with the Board:

   Provided further that the schemes already in existence shall within an appropriate time and in the manner, as may be specified by the Board, conform to such limits.

   Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 5% of the net assets of the Scheme

2. Investment in unrated debt and money market instruments, other than government securities, treasury bills, derivative products such as

   Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. by mutual fund schemes shall be subject to the following:

   a. Investments should only be made in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder.

   b. Exposure of mutual fund schemes in such instruments, shall not exceed 5% of the net assets of the schemes.

   c. All such investments shall be made with the prior approval of the Board of AMC and the Board of trustees..

3. The Mutual Fund under all its schemes taken together will not own more than 10% of any companies paid up capital carrying voting rights.

4. Transfers of investments from one scheme to another scheme in the Mutual Fund shall be allowed only if:

   i. Such transfers are done at the prevailing market price for quoted instruments on spot basis;

   ii. The securities so transferred shall be in conformity with the investment objectives & policies of the Scheme to which such transfer has been made.

   Such transfer would be in accordance with the SEBI circular SEBI/HO/IMD/DF4/CIR/P/2020/202 dated 8th October 2020 or any other circular issued by SEBI from time to time.

5. The Scheme may invest in another scheme under the same asset management company or in any other mutual fund without charging any fees, provided the aggregate inter scheme investments made by all Schemes under the same management company or in schemes under the management of any other AMC shall not exceed 5% of NAV of the Mutual Fund. [Provided that this clause shall not apply to any fund of funds scheme.]

6. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities and in all cases of sale, deliver the securities and shall in no case put itself in a position whereby it has to make short sale or carry forward transactions or engage in badla finance:

   Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

7. The Fund shall get the securities purchased or transferred in the name of the Fund on account of the concerned scheme, wherever investments are intended to be of a long-term nature.

8. The fund's schemes shall not make any investment in:

   i. Any unlisted security of an associate or group company of the sponsor

   ii. Any security issued by way of private placement by an associate or group company of the sponsor

   iii. The listed securities of group companies of the sponsor which is in excess of 25% of the net assets of the scheme.

9. The scheme being the fund of fund scheme, it shall be subject to following investment restrictions:

   a. The scheme shall not invest in any other fund of fund scheme.

   b. The scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions, as disclosed in the Scheme Information Document of fund of fund scheme.

10. Pending deployment of funds of the scheme in securities in terms of the investment objectives and policies of the scheme, the Mutual Fund can invest the fund of the scheme in short term deposits of scheduled commercial banks subject to the guidelines as applicable from time to time.

Pursuant to the SEBI Circular No. SEBI/IMD/CIR No. 1/ 91171 /07 dated April 16, 2007, where the cash in the scheme is parked in short term deposits of Scheduled Commercial Banks pending deployment, the scheme shall abide by the following guidelines:

• "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.

• Such short-term deposits shall be held in the name of the Scheme.

• The scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.

• Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.

• The scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.

• The scheme shall not park funds in short term deposit of a bank, which has invested in the Scheme

11. No term loans for any purpose will be advanced by the Scheme.
12. In case any company has invested more than 5% of the net asset value of a scheme, the investment made by that scheme or by any other scheme of the same Mutual Fund in that company or its subsidiaries, if any, shall be brought to the notice of the Trustees by NAM India and be disclosed in the half-yearly and annual accounts with justification for such investment provided that the latter investment has been made within one year of the date of the former investment calculated on either side.
13. The Scheme may invest in Overseas securities in accordance with the regulations as applicable from time to time.
14. The Scheme will comply with any other regulations applicable to the investments of mutual funds from time to time.
15. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase / Redemption of Units or payment of interest and IDCW to the Unitholders.

    Provided that the Fund shall not borrow more than 20% of the net assets of any individual Scheme and the duration of the borrowing shall not exceed a period of 6 months.

    In case of borrowing through repo transactions the tenor of such transaction shall not exceed a period of six months.
16. The cumulative gross exposure across all asset classes should not exceed 100% of the net assets of the scheme or guidelines as may be specified by SEBI from time to time.
17. Mutual fund scheme shall not invest in unlisted debt instruments including commercial papers (CPs), other than (a) government securities, (b) other money market instruments and (c) derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by mutual funds for hedging.

    However, mutual fund schemes may invest in unlisted Non-Convertible Debentures (NCDs) not exceeding 10% of the debt portfolio of the scheme subject to the condition that such unlisted NCDs have a simple structure (i.e. with fixed and uniform coupon, fixed maturity period, without any options, fully paid up upfront, without any credit enhancements or structured obligations) and are rated and secured with coupon payment frequency on monthly basis.
18. The Scheme shall not invest more than 10% of its NAV in equity shares/equity related instruments of any company. Provided that, the limit of 10% shall not be applicable for investments in index fund or sector/industry specific scheme. However, the Scheme at any point of time will not invest more than 10% of the NAV of the Scheme in a single company.

    All investment restrictions stated above shall be applicable at the time of making investment.

    The Scheme will not enter into any transaction which exposes it to unlimited liabilities or results in the encumbering of its assets in any way so as to expose them to unlimited liability.

    These investment limitations / parameters as expressed / linked to the net asset / net asset value / capital, shall in the ordinary course, apply as at the date of the most recent transaction or commitment to invest. Changes do not have to be effected merely because of appreciation or depreciation in value or by reason of the receipt of any rights, bonuses or benefits in the nature of capital or of any scheme of arrangement or for amalgamation, reconstruction or exchange, or at any repayment or redemption or other reason outside the control of the Fund, any such limits would thereby be breached. If these limits are exceeded for reasons beyond its control, AMC shall adopt as a priority objective the remedying of that situation, taking due account of the interests of the Unit holders.

    The Trustee Company / AMC may alter these above stated limitations from time to time, and also to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments in order to achieve its investment objectives & policies.

    As such, all investments of the Scheme will be made in accordance with the Regulations, including Schedule VII thereof and the Fundamental Attributes of this Scheme.

SO - 13

At NIMF, to ensure robust risk management and adequate portfolio diversification internal Investment policy for various debt schemes has been framed. The investment policy at NIMF specifies limits both on overall basis (across all schemes) as well as on individual scheme level.

Guidelines for following parameters for liquid as well as non liquid schemes have been specified in the policy:

1. Eligible Instruments: Defines the eligible instruments where the scheme can invest
2. Minimum Liquidity: Defines the instruments considered as liquid instruments and the minimum investments in these instruments as a percentage of total net assets
3. Maximum Illiquid component: Defines the instruments considered as illiquid and the maximum investment that can be made in these instruments as a percentage of net assets.
4. Rating: Defines minimum and/ or maximum investment in a particular rating as a percentage of total portfolios.
5. Maturity: Defined the weighted average maturity of a portfolio. Also defines the weighted average maturity, maximum and maturity for certain asset types like corporate bond, PTCs, Gilts etc.

SO - 1

Investment by the AMC in the Scheme: In line with SEBI Regulations and circulars issued by SEBI from time to time, the AMC may invest its own funds in the scheme(s). Further, the AMC shall not charge any fees on its investment in the Scheme (s), unless allowed to do so under SEBI Regulations in the future.

J. HOW HAS THE SCHEME PERFORMED?

This scheme is a new scheme and does not have any performance track record

K. ADDITIONAL DISCLOSURES

a. Top 10 holdings by issuer and sectors

Holding	Weightage(%)

Sector	Allocation (%)

Since the Scheme is a new Scheme, portfolio holdings and sector wise holdings are not available

Link to obtain schemes latest monthly portfolio holding - https://mf.nipponindiaim.com/investor-services/downloads/factsheets/

b. Portfolio Turnover Ratio : Since the Scheme is a new Scheme, portfolio turnover ratio is not available

C. Aggregate Investments in the scheme by Board of Directors / Fund Managers / Other Key Personnel

Particulars	Aggregate Investments (Rs. in lakhs)

Since the Scheme is a new Scheme, the investment details are not available.

d. Expense Ratio of the underlying Fund:

Nippon India Artificial Intelligence Fund of Fund will currently invest in shareclass USD IC of the underlying fund which has a total expense ratio of around 0.70%. However, this is subject to change at the discretion of the underlying fund. Nippon India Artificial Intelligence Fund of Fund may invest in any shareclass of DWS Invest Artificial Intelligence

L. HOW THE SCHEME IS DIFFERENT FROM THE EXISTING OPEN ENDED FUND OF FUNDS SCHEMES

Scheme Name	Asset Allocation Pattern	Primary Investment Pattern	Investment Strategy	Differentiation	Month-end AUM as on November 30, 2021	No. of Folios as on November 30, 2021
Nippon India Gold Savings Fund	Units of Nippon India ETF Gold BeES - 95-100%; Reverse repo and /or Tri-party repo on Government Securities or T-Bills and/or short-term fixed deposits and/ or Schemes which invest predominantly in the money market securities or Liquid Schemes* - 0-5% (*The Fund Manager may invest in Liquid Schemes of Nippon India Mutual Fund. However, the Fund Manager may invest in any other scheme of a mutual fund registered with SEBI, which invest predominantly in the money market securities).	" The investment objective of the Scheme is to seek to provide returns that closely correspond to returns provided by Nippon India ETF Gold BeES. There can be no assurance or guarantee that the investment objective of the Scheme will be achieved."	"The scheme will predominantly invest in units of Nippon India ETF Gold BeES which is registered with SEBI and / or permitted by SEBI from time to time. Nippon India Gold Savings Fund can buy/sell the units from the underlying scheme in Creation Unit Size also by way of cash. The investments could be made either directly in Nippon India ETF Gold BeES or through the secondary market."	The AMC shall endeavor that the returns of Nippon India Gold Savings Fund will replicate the returns generated by the underlying ETF and is not expected to deviate more than 2%, on an annualized basis net of recurring expenses in the Scheme.	Rs. 1,443.59 Crs	184020

Scheme Name	Asset Allocation Pattern	Primary Investment Pattern	Investment Strategy	Differentiation	Month-end AUM as on November 30, 2021	No. of Folios as on November 30, 2021
Nippon India Junior BeES FOF	"Units of Nippon India ETF Junior BeES- 95% to 100%, Reverse repo and / or Tri-party repo on Government Securities or T-Bills and/or short-term fixed deposits and/ or Schemes which invest predominantly in the money market securities or Liquid Schemes* - 0% to 5% (*The Fund Manager may invest in Liquid Schemes of Nippon India Mutual Fund. However, the Fund Manager may invest in any other scheme of a mutual fund registered with SEBI, which invest predominantly in the money market securities)."	The investment objective of the Scheme is to seek to provide returns that closely correspond to returns provided by Nippon India ETF Junior BeES by investing in units of Nippon India ETF Junior BeES. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved.	Nippon India Junior BeES FoF is a passively managed exchange traded fund which will predominantly invest in units of Nippon India ETF Junior BeES which is registered with SEBI. Further, Nippon India Junior BeES FoF can buy/sell the units from the underlying scheme in Creation Unit Size also by way of cash. The investments could be made in units of Nippon India ETF Junior BeES either directly through Nippon Life India Asset Management Limited (NAM India) in creation unit size or through the secondary market via stock exchange route. The facility to buy directly through NAM India in creation unit size would provide Nippon India Junior BeES FoF an additional source to purchase the units in addition to the stock exchange route.	"The AMC shall endeavor that the returns of Nippon India Junior BeES FoF will replicate the returns generated by the underlying ETF and is not expected to deviate more than 2%, on an annualized basis net of recurring expenses in the Scheme."	Rs. 90.53 Crs.	4074
Nippon India Artificial Intelligence Fund of Fund	"Units of Domestic ETFs/Index Funds* - 95-100%; Debt and Money Market Instruments - 0-5% *These schemes can be of Nippon India Mutual Fund and/ or any other Mutual Fund."	The investment objective of the Scheme is to seek to long term capital growth by investing in units of Domestic ETFs/Index Funds. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved.	"The Fund of Funds Scheme will invest in units of Domestic ETFs/Index Funds based on the average allocation of all active Flexi Cap Funds in the industry into large, mid and small cap stocks as provided by CRISIL every month. The rebalancing will be done on a monthly basis. The scheme may also invest in Debt Instruments & Money Market Instruments. The Scheme will invest in any (but not exclusively) of following category of Schemes: A) Domestic Exchange Traded Funds (ETFs) B) Domestic Index Funds Further, Nippon India Artificial Intelligence Fund of Fund can buy/sell the units from the underlying scheme in Creation Unit Size also by way of cash. The investments could be made in units of Domestic ETF Schemes either directly through respective AMC in creation unit size or through the secondary market via stock exchange route. The facility to buy directly through respective AMC in creation unit size would provide Nippon India Artificial Intelligence Fund of Fund an additional source to purchase the units in addition to the stock exchange route. The investment strategy would be passive in nature"	The Fund seeks to achieve long term capital growth by following a passive flexicap strategy through investments in Domestic ETFs/ Index Funds.	Rs. 213.90 Crs.	19625

Scheme Name	Asset Allocation Pattern	Primary Investment Pattern	Investment Strategy	Differentiation	Month-end AUM as on November 30, 2021	No. of Folios as on November 30, 2021
Nippon India Asset Allocator FoF	"Equity oriented schemes of Nippon India Mutual Fund - 0-100%; Debt oriented schemes of Nippon India Mutual Fund - 0-100%; Gold ETF of Nippon India Mutual Fund - 0-25%; Money Market Instruments & Units of Liquid Schemes - 0-5%."	The primary investment objective of the Scheme is to seek long term capital growth by investing in units of equity oriented schemes, debt oriented schemes and gold ETF of Nippon India Mutual Fund. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved.	"The Fund of Funds Scheme will invest in units of equity oriented schemes, debt oriented schemes and gold ETF of Nippon India Mutual Fund. The scheme may also invest in Money Market Instruments and units of Liquid schemes. The Scheme will follow an in-house proprietary model to determine the optimum allocation in equity, debt and gold. The rebalancing will be done on a monthly basis"	The Fund seeks to achieve long term capital growth by investing in units of equity oriented schemes, debt oriented schemes and gold ETF of Nippon India Mutual Fund.	Rs. 67.48 Crs.	7086
Nippon India Artificial Intelligence Fund of Fund	Units of DWS Invest Artificial Intelligence - 95 – 100%; Money Market Instruments - 0 - 5%	The primary investment objective of the scheme is to seek long-term capital growth by investing in units of DWS Invest Artificial Intelligence. However, there can be no assurance or guarantee that the investment objective of the scheme will be achieved.	To achieve the investment objective, the Fund of Fund Scheme will invest in units of DWS Invest Artificial Intelligence. The scheme may also invest Money Market Instruments. The scheme will follow a passive investment strategy.	The fund would invest in DWS Invest Artificial Intelligence with an endeavor to broadly capture the potential value created by AI. It will have flexible allocation of countries and regions as well as market capitalization.	NA	NA

Risk Mitigation Factors for all the above mentioned Schemes - Applicable for all the above mentioned Schemes. Robust measures implemented to mitigate Risk include, adoption of internal policies on investments and valuations, rigorous procedures for monitoring investment restrictions and effective implementation of various norms prescribed by SEBI from time to time.

SECTION III - UNITS AND OFFER

A. NEW FUND OFFER (NFO) DETAILS

This section provides details you need to know for investing in the Scheme

Certain details of this section are not applicable, once the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption

However details of the NFO relevant during the ongoing offer are provided below:

New Fund Offer Period **This is the period during which a new scheme sells its units to the investors.**	NFO opens on: ---------, 20-- NFO closes on: --------, 20-- Scheme re-opens for continuous sale & repurchase not later than: ---------, 20-- The AMC/Trustee reserves the right to close the NFO of the Scheme before the above mentioned date. The AMC/Trustee reserves the right to extend the closing date of the New Fund Offer Period, subject to the condition that the New Fund Offer shall not be kept open for more than 15 days. Any such changes shall be announced by way of a newspaper advertisement in one vernacular daily of Mumbai and one English national daily.
New Fund Offer Price This is the price per unit that the investors have to pay to invest during the NFO	The NFO price will be Rs. 10/- per unit
Minimum Amount for Application in the NFO	Rs.500/- & in multiples of Re. 1 thereafter
Minimum Additional Application Amount	Rs.100/- & in multiples of Re. 1 thereafter
Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within five Business days from the closure of NFO, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of five Business days from the closure of NFO.	Rs. 10 Crores.
Plans / Options offered	**Each Plan offers Regular Plan and Direct Plan.** **Direct Plan** Direct Plan is only for investors who purchase /subscribe Units in a Scheme directly with the Fund and is not available for investors who route their investments through a Distributor. **Regular Plan** Regular Plan is available for all type of investors investing through a Distributor. All the plans will have common portfolio. **The Scheme offers following Plans/Options under Direct Plan and Regular Plan:** **(a) Growth Plan:** The Growth Plan is designed for investors interested in capital appreciation on their investment and not in regular income. Accordingly, the Fund will not declare IDCWs under the Growth Plan. The income earned on the Growth Plan's corpus will remain invested in the Growth Plan. The Growth Plan has only Growth option. **(i) Growth Option:** Under this Option, there will be no distribution of income and the returns to the investor is only by way of capital gains/ appreciation, if any, through redemption at applicable NAV of the units held by them. **(b) Income Distribution cum capital withdrawal plan :** The Income Distribution cum capital withdrawal plan has been designed for investors who require regular income in the form of IDCWs. Under the Income Distribution cum capital withdrawal plan, the Fund will endeavour to make regular IDCW payments to the unit holders. IDCW will be distributed from the available distributable surplus after the deduction of TDS and applicable surcharge, if any. **Income Distribution cum capital withdrawal plan has two options:** **(i) Payout of Income Distribution cum capital withdrawal Option:** Under this option the IDCW declared under the Income Distribution cum capital withdrawal plan will be paid to the unit holders within 15 days from the declaration of the IDCW.

	(ii) **Reinvestment of Income Distribution cum capital withdrawal Option:** The Income Distribution cum capital withdrawal plan has a Reinvestment of Income Distribution cum capital withdrawal Option whereby the IDCW distributed under the plan will be automatically reinvested at the ex-IDCW NAV on the transaction day following the date of declaration of IDCW and additional units will be allotted accordingly. Investors desirous of opting for the same should indicate the same in the space provided in the application form. The unitholder is subsequently free to switch the units from the default plan / option to any other eligible plans / options of the Scheme, at the applicable price. IDCW will be distributed from the available distributable surplus after the deduction of TDS and applicable surcharge, if any. There is no assurance or guarantee to Unit holders as to the rate of IDCW distribution nor that the IDCWs will be regularly paid, though it is the intention of the Mutual Fund to make regular IDCW distribution under the IDCW Option. IDCWs declared under the above options will be paid to eligible unitholders, within 15 days of the declaration of IDCW. Declaration of IDCW shall be in line with applicable SEBI circulars and guidelines issued from time to time. Kindly refer section on IDCW Policy for complete details. Please note that if no Plan/Option is mentioned / indicated in the Application form, the units will, by default, be allotted under Growth Option. Similarly, if no option is mentioned in Income Distribution cum capital withdrawal plan then by default it will be considered as Reinvestment of Income Distribution cum capital withdrawal Option of the Income Distribution cum capital withdrawal plan as the sub-option. Investor may note that following shall be applicable for default plan

Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured
1	Not mentioned	Not mentioned	Direct Plan
2	Not mentioned	Direct Plan	Direct Plan
3	Not mentioned	Regular Plan	Direct Plan
4	Mentioned	Direct Plan	Direct Plan
5	Direct	Not Mentioned	Direct Plan
6	Direct	Regular Plan	Direct Plan
7	Mentioned	Regular Plan	Regular Plan
8	Mentioned	Not Mentioned	Regular Plan

In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan/Other than Direct Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load. barring under the following circumstances.

a) Units applied under Daily Income Distribution cum capital withdrawal plan

b) If the aforesaid units are Redeemed / Switched, fully / partially into another scheme / plan.

IDCW will be distributed from the available distributable surplus after the deduction of applicable taxes, if any.

Reinvestment of Payout of Income Distribution cum capital withdrawal Option **for IDCW amount less than ₹ 100**

- In case a unitholder has opted for Payout of Income Distribution cum capital withdrawal Option, the minimum amount for IDCW payout shall be ₹ 100 (net of withholding tax or any other statutory levy), else IDCW would be mandatorily reinvested. The IDCW would be reinvested in the same scheme / plan by issuing additional units of the scheme at the prevailing ex-IDCW Net Asset Value per unit on the record date. There shall be no exit load on the redemption of units allotted as a result of such reinvestment of IDCW.
- Mandatory reinvestment of IDCW would not be applicable to Unit holders holding units in Demat form, and if IDCW is declared in any applicable scheme, the amount will be paid out or reinvested as per the option selected by the unit holders.

Effect of IDCWs: As with the redemption of Units, when IDCWs are declared and paid with respect to the Scheme, the net assets attributable to Unitholders Income Distribution cum capital withdrawal plan will stand reduced by an amount equivalent to the product of the number of units outstanding and the IDCW amount per unit declared on the record date. The NAV of the Unitholders in the Growth Plan will remain unaffected by the payment of IDCWs.

NAM India, in consultation with the Trustees reserves the right to discontinue/ add more plans/ options at a later date subject to complying with the prevailing SEBI guidelines and Regulations.

IDCW Policy	When IDCWs are declared with respect to the Scheme, the net assets attributable to Unitholders in the respective Income Distribution cum Capital Withdrawal Plan/option will stand reduced by an amount equivalent to the product of the number of units eligible for IDCW and the gross amount of IDCW per unit declared on the record date. The NAV of the Unitholders in the Growth option will remain unaffected by the payment of IDCWs.

	Process for declaration of IDCW in Unlisted Schemes/Plans a. Quantum of IDCW and the record date shall be fixed by the trustees in their meeting. IDCW so decided shall be paid, subject to availability of distributable surplus. b. Record date shall be the date which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of unit holders for receiving IDCWs. Further, the NAV shall be adjusted to the extent of IDCW distribution and statutory levy, if any, at the close of business hours on record date. c. Within one calendar day of the decision by the trustees, AMC shall issue notice to the public communicating the decision including the record date. d. The record date shall be 5 calendar days from the date of publication in at least one English newspaper or in a newspaper published in the language of the region where the Head Office of the mutual fund is situated, whichever is issued earlier. e. Before the issue of such notice, no communication indicating the probable date of IDCW declaration in any manner whatsoever may be issued by any mutual fund or distributors of its products. The IDCW amounts can be distributed out of investors capital (Equalization Reserve), which is part of sale price that represents realized gains. IDCWs as and when declared will be paid to eligible unitholders, within 15 days from the record date. In the event of failure to dispatch / initiate of IDCW payments within 15 days from the record date, the AMC shall pay an interest @ 15 per cent per annum of the relevant IDCW amount to the applicable Unit holders. Interest for the delayed payment of IDCW shall be calculated from the record date
Allotment	All the applicants whose subscription proceeds have been realised will receive full and firm allotment of Units, provided their applications are valid in all other respects. NAM India shall allot the units to the applicant whose Purchase or Switch application has been accepted and also send confirmation specifying the number of units allotted to the applicant by way of email and/ or SMS's to the applicant's registered email address and/or mobile number as soon as possible but not later than five working days from the date of closure of the new fund offer period. Where units are held by investor in dematerialised form, the demat statement issued by the DP would be deemed adequate compliance with the requirements in respect of dispatch of statements of account. All Units will rank pari passu amongst Units within the same Scheme / Plan as to assets, earnings and the receipt of IDCW distribution, if any.
Refund	If any subscription/ switch application is rejected, full amount will be refunded within five business days of closure of the NFO. No interest will be payable on any subscription money refunded within five business days from the closure of NFO. If refunded later than five business days, interest @ 15% p.a. for the delay period will be paid to the applicant and borne by the AMC for the period from the day following the date of expiry of five business days until the actual date of the refund. Refund will be initiated in the name of the applicant in the case of a sole applicant and in the name of the first applicant in all other cases, mentioning the bank account number and bank name of the sole / first applicant, as specified in the application form. In case the bank account details are not available or incomplete, the refund order will be issued without the bank account details of the applicant at the applicant's own risk. The bank and/ or collection charges, if any, will be borne by the applicant. All the refund payments will be initiated in the manner as may be specified by SEBI from time to time.
Policy on Unclaimed Redemption and IDCW Amounts	In terms of SEBI circular no. MFD / CIR / 9 / 120 / 2000 dated November 24, 2000, SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2016/37 dated February 25, 2016 and SEBI Circular no. SEBI/HO/IMD/IMD-II DOF3/P/CIR /2021/ 608 dated July 30, 2021, the unclaimed redemption amount and IDCW amounts (the funds) may be deployed by the Mutual Fund in money market instruments and separate plan of Overnight scheme / liquid scheme / Money Market Mutual Fund scheme floated by Mutual Funds specifically for deployment of the unclaimed amounts only, provided that such schemes where the unclaimed redemption and dividend amounts are deployed shall be only those Overnight Scheme/ Liquid Scheme / Money Market Mutual Fund Schemes which are placed in A-1 cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class matrix as per SEBI Circular No. SEBI/HO/IMD/IMD-II/DOF3/P/CIR/ 2021/ 573 dated June 07, 2021. Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. The AMC will make a continuous effort to remind the investors through letters to take their unclaimed amounts. The details of such unclaimed redemption/IDCW amounts are made available to investors upon them providing proper credentials, on website of Mutual Funds and AMFI along with the information on the process of claiming the unclaimed amount and the necessary forms / documents required for the same. Further, the information on unclaimed amount along-with its prevailing value (based on income earned on deployment of such unclaimed amount), will be separately disclosed to investors through the periodic statement of accounts / Consolidated Account Statement sent to the investors. Further, the investment management fee charged by the AMC for managing the said unclaimed amounts shall not exceed 50 basis points.

Who can invest This is an indicative list. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to purchase units of mutual funds as per their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions. Further, investors are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile	1. Resident adult individuals, either singly or jointly (not exceeding three) or on anyone or survivor basis. 2. Parents/Lawful guardians on behalf of Minors*. 3. Hindu Undivided Family ("HUF") through its karta. 4. Partnership firms. 5. Companies, bodies corporate, societies, association of persons, body of individuals, clubs and public sector undertakings registered in India if authorized and permitted to invest under applicable Laws and regulations. 6. Banks (including co-operative banks and regional rural banks), financial institutions and investment institutions incorporated in India or the Indian branches of banks incorporated outside India 7. Non-Resident Indians (NRIs) / Persons of Indian Origin (PIOs) residing abroad on repatriation basis and on non-repatriation basis. 8. Mutual Funds registered with SEBI. 9. Qualified Foreign Investors (Please refer SAI for further details) 10. FPIs (subject to regulations / directions prescribed by the RBI/SEBI from time to time relating to FPI investments in mutual fund schemes). 11. Charitable or Religious trusts, wakf boards or endowments and registered societies (including registered cooperative societies) and private trusts authorized to invest in Units of mutual fund schemes under their trust deeds. 12. Army/ Air force/ Navy/ Para-military units and other eligible institutions. 13. Scientific and Industrial Research Organizations 14. Multilateral funding agencies or bodies corporate incorporated outside India with the permission of GOI / RBI. 15. Overseas financial organizations which have entered into an arrangement for investment in India, interalia with a mutual fund registered with SEBI and which arrangement is approved by GOI. 16. Provident / pension / gratuity / superannuation and such other retirement and employee benefit and other similar funds as and when permitted to invest. 17. Other associations, institutions, bodies etc. authorized to invest in the Units. 18. Insurers, insurance companies / corporations registered with the Insurance Regulatory Development Authority (subject to IRDA Circular (Ref: IRDA/F&I/INV/CIR/074/03/2014) dated March 3, 2014). 19. Unincorporated body of persons as may be accepted by Nippon Life India Trustee Limited 20. Special Purpose Vehicles (SPVs) approved by appropriate authority (subject to RBI approval) 21. Trustee, AMC or Sponsor or their associates may subscribe to Units under the Schemes. 22. Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time, so long as wherever applicable they are in conformity with SEBI Regulations. * Process for Investments made in the name of a Minor through a Guardian: • Payment for investment by means of Cheque, Demand Draft or any other mode shall be accepted from the bank account of the minor / Minor with guardian or from a joint account of the minor with the guardian only. For existing folios, in case the pay-out bank mandate is not held solely by minor or jointly by minor and guardian, the investors are requested to provide a change of Pay-out Bank mandate request before providing redemption request. • Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC / FATCA details, updated bank account details including cancelled original cheque leaf of the new account and his/her specimen signature duly authenticated by banker/guardian. Investors shall additionally note that, upon the minor attaining the status of major, no further transactions shall be allowed till the status of the minor is changed to major. • Investors are also requested to note that the process of transmission of units shall be in line with SEBI circular SEBI/HO/IMD/DF3/CIR/P/2019/166 dated December 24, 2019 and guidelines issued by SEBI in this regard from time to time. **Note :** 1. Non-Resident Indians (NRIs) and Persons of Indian Origin (PIOs) residing abroad / Foreign Portfolio Investors (FPIs) have been granted a general permission by Reserve Bank of India Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid regulations.

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2. In case of application under a Power of Attorney or by a limited company or a corporate body or an eligible institution or a registered society or a trust fund, the original Power of Attorney or a certified true copy duly notarised or the relevant resolution or authority to make the application as the case may be, or duly notarised copy thereof, alongwith a certified copy of the Memorandum and Articles of Association and/or bye-laws and / or trust deed and / or partnership deed and Certificate of Registration should be submitted. The officials should sign the application under their official designation. A list of specimen signatures of the authorised officials, duly certified / attested should also be attached to the Application Form. In case of a Trust / Fund it shall submit a resolution from the Trustee(s) authorising such purchases and redemptions.

NAM India reserves the right to invest its own funds in the Scheme(s) upto a maximum extent of its networth. As per SEBI Regulations, such investments are permitted, subject to disclosure being made in the respective Scheme Offer Document/(s). Further, NAM India shall not charge any fees on its investment in the Scheme (s), unless allowed to do so under SEBI Regulations in the future.

It is expressly understood that at the time of investment, the investor/unitholder has the express authority to invest in units of the Scheme and the AMC / Trustee / Mutual Fund will not be responsible if such investment is ultra vires the relevant constitution.

3. Neither this Scheme Information Document ("SID")/ Key Information Document ("KIM")/ Statement of Additional Information ("SAI") ["Scheme Related Documents"] nor the units of the scheme(s) have been registered under the relevant laws, as applicable in the territorial jurisdiction of United States of America nor in any provincial/ territorial jurisdiction in Canada. It is being clearly stated that the Scheme Related Documents and/or the units of the schemes of Nippon India Mutual Fund have been filed only with the regulator(s) having jurisdiction in the Republic of India. The distribution of these Scheme Related Documents in certain jurisdictions may be restricted or subject to registration requirements and, accordingly, persons who come into possession of these Scheme Related Documents are required to inform themselves about, and to observe any such restrictions.

No persons receiving a copy of these Scheme Related Documents or any KIM accompanying application form jurisdiction may treat such Scheme Related Documents as an invitation to them to subscribe for units, nor should they in any event use any such application form, unless in the relevant jurisdiction such an invitation could lawfully be made to them and such application form could lawfully be used without compliance with any registration or other legal requirements. Accordingly these Scheme Related Documents do not constitute an offer or solicitation by anyone in any jurisdiction in which such offer or solicitation is not lawful or in which the person making such offer or solicitation is not qualified to do so or to anyone to whom it is unlawful to make such offer or solicitation. It is the responsibility of such persons in possession of the Scheme Related Documents and any persons wishing to apply for units pursuant to these Scheme Related Documents to inform themselves of and to observe, all applicable laws and Regulations of such relevant jurisdiction.

The NAM India shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the NAM India . The investor shall be responsible for complying with all the applicable laws for such investments.

The NAM India reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the NAM India, which are not in compliance with the terms and conditions notified in this regard.

Foreign Account Tax Compliance

In accordance with the relevant provisions of the Foreign Account Tax Compliance Act ("FATCA") as contained in the United States Hiring Incentives to Restore Employment ("HIRE") Act, 2010, there is a likelihood of withholding tax being levied on certain income/ receipt sourced from the subjects of United States of America ("US") with respect to the schemes, unless such schemes are FATCA compliant.

In this regard, the respective governments of India and US have signed an Inter Governmental Agreement-1 (IGA) on July 9, 2015. In the terms of this proposed IGA, Nippon India Mutual Fund ("NIMF") and/ or Nippon Life India Asset Management Limited (NAM India) / "AMC") classified as a "Foreign Financial Institution" and in which case NIMF and/ or NAM India would be required, from time to time, to (a) undertake the necessary due-diligence process; (b) identify US reportable accounts; (c) collect certain required information/ documentary evidence ("information") with respect to the residential status of the unit holders; and (d) directly or indirectly disclose/ report/ submit such or other relevant information to the appropriate Indian authorities. Such information may include (without limitation) the unit holder's folio detail, identity of the unit holder, details of the beneficial owners and controlling persons etc

In this regard and in order to comply with the relevant provisions under FATCA, the unit holders would be required to fully cooperate & furnish the required information to the AMC, as and when deemed necessary by the latter in accordance with IGA and/ or relevant circulars or guidelines etc, which may be issued from time to time by SEBI or any other relevant & appropriate authorities.

	The applications which do not provide the necessary information are liable to be rejected. The applicants/ unit holders/ prospective investors are advised to seek independent advice from their own financial & tax consultants with respect to the possible implications of FATCA on their investments in the scheme(s). The underlying FATCA requirements are applicable from July 1, 2014 or such other date, as may be notified. In case required, NIMF/ NAM India reserves the right to change/ modify the provisions (mentioned above) at a later date. NAM India reserves the right to include / exclude new / existing categories of investors to invest in this Scheme from time to time, subject to SEBI Regulations, if any
Where can you submit the filled up applications	Investors may submit the duly completed application forms along with the payment instrument at any of the Designated Investor Service Centres mentioned in this Scheme Information Document or any other location designated as such by the AMC, at a later date. The addresses of the Designated Investor Service Centres are given at the end of this Scheme Information Document and also on the website, mf.nipponindiaim.com Alternatively, the investor can transact through NAM India's digital assets (website and app) for the aforesaid transactions. Investors in cities other than where the Designated Investor Service Centres (DISC) are located, may forward their application forms to any of the nearest DISC, accompanied by Demand Draft/s payable locally at that DISC. As per the directives issued by SEBI, it is mandatory for an investor to declare his/her bank account number in the application form. This is to safeguard the interest of unitholders from loss or theft of their redemption cheques / DDs. Additionally, if the bank details provided by investors are different from the details available on instrument, AMC may seek additional details from investors to validate the bank details provided by investors. ASBA applications can be submitted only at Self Certified Syndicate Bank (SCSB) at their designated branches. List of SCSBs and their designated branches shall be displayed on the SEBI's website (www.sebi.gov.in)
How to Apply	Please refer to the SAI and Application form for the instructions.
Listing	Being an open ended scheme, the Units of the Scheme will not be listed on any stock exchange, at present. The Trustee may, at its sole discretion, cause the Units under the Scheme to be listed on one or more Stock Exchanges.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	The units under the scheme once repurchased, shall not be reissued.
Special Products / facilities available during the NFO	**A. SPECIAL PRODUCTS** **1. Systematic Investment Plan (SIP)** An investor can benefit under this facility by investing specified amounts regularly. By investing a fixed amount of rupees at regular intervals, one would end up buying more units of the Fund when the price is low and fewer units when the price is high. As a result, over a period of time, the average cost per unit to the unitholder may tend to be less than the average subscription price per unit, irrespective of whether it is a rising, falling or fluctuating market. Thus, the unitholder automatically tends to gains and averages out the fluctuations of the market, without having to monitor prices on a day-to-day basis. This concept is called "Rupee Cost Averaging". Minimum investment amount for investing SIP route is as follows: (1) Rs.100/- per month and in multiples of Re. 1/- thereafter for minimum 60 months (2) Rs.500/- per month and in multiples of Re. 1/- thereafter for minimum 12 months (3) Rs.1,000/- per month and in multiples of Re. 1/- thereafter for minimum 6 months (4) Rs.500/- per quarter and in multiples of Re. 1/- thereafter for minimum 12 quarters (5) Rs.1,500/- per quarter and in multiples of Re. 1/- thereafter for minimum 4 quarters (6) Rs.5,000/- per year and in multiples of Rs.500/- thereafter, for minimum 2 years The cheques should be drawn in favour of "Nippon India Artificial Intelligence Fund of Fund A/c PAN" or "Nippon India Artificial Intelligence Fund of Fund A/c First Investor Name" and crossed "Account Payee Only" and must be payable at the centre where the applications are submitted to the Customer Service Centre. In case of fresh/additional purchases, If the name of the Scheme on the application form/transaction slip differs with the name on the Cheque/Demand Draft, then the application may be processed and units shall be allotted at applicable NAV of the scheme mentioned in the application / transaction slip. An investor shall have the option of choosing for 1 or more than 1 SIP in the same scheme same plan and in the same month. SIP debit dates shall be any date from 1st to 28th of a month. Investor can also avail more than one SIP for the same debit date.

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MICRO SYSTEMATIC INVESTMENT PLAN ("MICRO SIP")/ PAN EXEMPT INVESTMENTS

In line with SEBI letter no. OW/16541/2012 dated July 24, 2012 addressed to AMFI, Investments in the mutual fund schemes {including investments through Systematic Investment Plans (SIPs)} up to Rs. 50,000/- per investor per year shall be exempted from the requirement of PAN.

The maximum installment amount in case of Micro SIP shall be as follows:

1. Rs.4,000 per month for Monthly frequency.

2. Rs.12,000 per quarter for Quarterly frequency.

3. Rs.50,000 per year for Yearly frequency

Accordingly, for considering the investments made by an investor up to Rs. 50,000/-, an aggregate of all investments including SIPs made by an investor in a Financial Year i.e. from April to March, shall be considered and such investors shall be exempted from the requirement of PAN. However, requirements of Know Your Customer (KYC) shall be mandatory and investors seeking the above exemption of PAN will need to submit the PAN Exempt KYC Reference No (PEKRN)/ KYC Indentification Number (KIN) acknowledgement issued by KRA / (Central KYC Registry) along with the application form.

This exemption is applicable only for individuals including NRIs, minors acting through guardian, Sole proprietorship firms and joint holders*. Other categories of investors e.g. PIOs, HUFs, QFIs, non - individuals, etc. are not eligible for such exemption.

* In case of joint holders, first holder must not possess a PAN.

Investors are requested to note that, in case where a lump sum investment is made during the financial year and subsequently a fresh SIP mandate request is given where the total investments for that financial year exceeds Rs. 50,000/-, such SIP application shall be rejected.

In case where a SIP mandate is submitted during the financial year and subsequently a fresh lumpsum investment is being made provided where the total investments for that financial year exceeds Rs. 50,000, such lump sum application will be rejected.

Redemptions if any, in the Micro Investment folio, shall not be considered for calculating the exemption limit for such financial year. Consolidation of folio shall be allowed only if the PEKRN in all folios is same along with other investor details.

Post Dated Cheques will not be accepted as a mode of payment for application of MICRO SIP. Nippon India SIP Insure facility will not be extended to investors applying under the category of Micro SIPs.

The first SIP cheque/draft could be of any Business Day but subsequent Auto Debit mandate/ cheques should be for any date from 1st to 28th of a month and there should be a minimum gap of at least 21 Business Days between the 1st SIP and the 2nd SIP. However, subsequent cheques/ The Auto Debit transaction date should have a gap of atleast a month or a quarter depending upon the frequency chosen. In case the criteria of 21 days is not met, the SIP would start on the same date from the next month If the of SIP execution date is a non-Business Day for the scheme, then the units shall be allotted on the next Business Day. Investors can also start a SIP directly without any initial investment, however he has to submit the application for enrolment of SIP on any working day but the subsequent installment date of SIP shall be any date from 1st to 28th of a month with a minimum gap of at least 21 working days between the submission of application form and the 1st SIP.

Incase an investor intends to continue his SIP forever; he can opt for perpetual SIP which will not have an end date. In the event if the investors want to discontinue the SIP, a written communication will be required from the investors to discontinue the same. If the SIP end date is not filled, the SIP Auto Debit will be considered perpetual till further instructions are received from the investor. Such facility of perpetual SIP will not be applicable incase mode of payment is via Post Dated Cheques.

SIP registration TAT:

For registrations through Online mode

For SIP registrations received through online mode, the registration TAT shall be 3 days (excluding the application date and the SIP start date) . The same shall be applicable for SIP being registered in the folio through One Time Bank Mandate / Invest Easy Mandate where the mandate status is 'Registered'.

For registrations through Physical mode

The TAT for SIP registration through physical mode through One Time Bank Mandate / Invest Easy Mandate where the mandate status is 'Registered' shall remain 10 days (excluding the application date and the SIP start date).

For SIP being registered through any other modes or if the mandate status in the folio is other than 'Registered', the SIP registration TAT shall continue to remain 21 business days. The change in SIP registration TAT shall be applicable for SIP and such other facilities where SIP is provided currently or shall be provided in future.

Any day SIP:

Investor's registering SIP through One Time Bank Mandate / Invest Easy Mandate or through online mode (i.e. via mf.nipponindiaim.com) can select any date from 1st to 28th of a month as SIP date. If the SIP transaction date is a non-Business Day for the scheme, then the SIP installment shall be processed on the next Business Day.

For SIP's being registered through Standing Instruction, available SIP dates shall continue to remain as 2, 7, 10, 18, 23 and 28.

Any Day SIP facility is available in SIP, SIP Insure and such other facilities where SIP is provided currently or shall be provided in future.

SIP Pause facility:

Under this facility, investor's will have an option to discontinue their SIP temporarily for specific number of installments. SIP would restart upon completion of the Pause period specified by the investor.

For availing this facility following points are to be noted:

a. Pause facility shall be available only for SIPs registered under monthly frequency with a SIP installment amount of Rs.1,000/- and above;

b. Investor can opt for pause facility only from 7th installment onwards;

c. Investor can opt for pause facility only twice during the tenure of a particular SIP;

d. The minimum gap between the pause request and next SIP installment date should be atleast 10 days (excluding the request date and the next SIP installment date);

e. Pause facility shall get activated from immediate next eligible installment from the date of receipt of SIP Pause request;

f. SIP can be discontinued for minimum 1 installment and up to a maximum of 6 installments;

g. Pause facility shall not be available for SIP registered through PDC or Standing Instruction mode;

h. If the pause period is coinciding with the Nippon India STEP-UP facility, the SIP installment amount post completion of pause period would be inclusive of Nippon India STEP-UP amount.

For e.g. SIP installment amount prior to Pause period is Rs.5,000/- and Nippon India STEP-UP amount is Rs.1,000/-. If the pause period is completed after date of Nippon India STEP-UP, then the SIP installment amount post completion of pause period shall be Rs.6,000/-.

The above features of SIP pause facility shall be applicable for SIP. The same shall not be applicable for Nippon India SIP Insure.

Modify SIP facility:

An investor investing through SIP shall have an option to modify the selected scheme and / or SIP installment amount and / or SIP end date, in the scheme wherein the SIP investments are currently being made. The said request has to be submitted atleast 10 days prior to the next SIP installment date (excluding the request date and the next SIP installment date).

Modify SIP facility shall be available only to investors whose SIP is registered through One Time Bank Mandate / Invest Easy Mandate. Modify SIP request shall be liable for rejection if the modified details do not meet the amount / tenure conditions as per the Scheme Information Document of the respective scheme or the registered mandate.

If the investor submits request for Modify SIP details for a SIP registration where the Nippon India STEP-UP facility is already registered, then the Nippon India STEP-UP facility shall be cancelled immediately upon receipt of Modify SIP details request.

This facility is not available for Micro SIP / SIP Insure and Portfolio SIP option.

Default SIP date:

If an investor does not mention SIP Date in the application form or multiple SIP dates are mentioned in the SIP Mandate or the SIP Date is unclear in the application form / SIP Mandate, the default SIP date shall be treated as 10th of every month/quarter as per the frequency defined by the investor.

Default SIP Enrollment period when start date is not specified:

If an investor does not mention SIP start date or the SIP start date is unclear in the application form/SIP Mandate, the SIP date will by default start from the next subsequent month after meeting the minimum registration requirement of 21 working days.

Default SIP Enrollment period when end date is not provided:

If an investor does not mention SIP end date or the SIP end date is not expressly mentioned/ unclear in the application form/SIP Mandate, the tenure of SIP will be treated as perpetual i.e. the end date shall be considered as December 2099.

Termination of SIP:

In case of three consecutive failures due to insufficient balance in bank account while processing request for SIP, NAM India shall reserve the right to terminate the SIP without any written request from the investor.

In accordance with the requirements specified by the SEBI circular SEBI/IMD/CIR No.4/168230/09 dated June 30, 2009 no entry load will be charged with respect to applications for enrolment / registrations accepted by NIMF with effect from August 01, 2009. Exit Load as applicable in the Scheme at the time of enrolment / registration will be applicable.

With reference to SEBI circular No. SEBI/HO/IMD/DF2/CIR/P/2019/42 dated March 25, 2019, there shall be no entry load for investments under SIPs registered before August 01, 2009 with effect from April 15, 2019.

This is purely for operational convenience. The unit holder is however free to discontinue from the SIP facility at any point of time by giving necessary written instructions atleast 21 business days prior to the next due date of the SIP.

Investments can be made through One Time Bank Mandate. Investments cannot be made through Post Dated Cheques (PDC).

Auto Debit facility will be available with the banks as notified by NIMF from time to time. The ECS facility would be provided at all the locations where RBI or its associate Clearing House offers this facility. The list of such banks and centers where this arrangement will be available may undergo changes from time to time as and when banks/centers are added/ deleted. Investors are advised to contact the nearest Designated Investor Service Centre for details before investing. The investor opting for Auto debit/ ECS facility will be required to sign up a mandate form on the basis of which NIMF will arrange for his account to be debited as per the frequency, amount & date chosen by the investor.

Operational procedures for the facility will be announced by the Fund from time to time. NAM India in consultation with Trustees reserves the right to withdraw this facility, modify the procedure, frequency, dates, load structure in accordance with the SEBI Regulations and any such change will be applicable only to units transacted pursuant to such change on a prospective basis.

The Scheme shall be considered as eligible Open-Ended Scheme for Systematic Transfer Plan -in (STP-in) registrations from other NIMF Schemes

B. SPECIAL FACILITIES

1. Auto Switch Facility

2. Applications Supported by Blocked Amount (ASBA) facility

3. Transactions through website of Nippon India Mutual Fund mf.nipponindiaim.com , Nippon India Mutual Fund mobile applications and other digital assets / platforms

4. Facilitating transactions through Stock Exchange Mechanism

5. Transactions through Electronic platform of KFin Technologies Private Limited

6. Official Point of Acceptance through MF Central:

7. Official Points of Acceptance of Transaction through MF utility

1. Auto Switch Facility

This fund will offer an auto switch facility from all liquid and debt schemes to Nippon India CPSE Bond Plus SDL Plus G-Sec 4 Yrs Recurring Index Fund during the NFO. However, NAM India reserves the right to extend or limit the said facility on such terms and conditions as may be decided from time to time

2. Applications Supported by Blocked Amount (ASBA) facility

ASBA facility will be provided to the investors subscribing to NFO of the Scheme. It shall coexist with the existing process, wherein cheques/ demand drafts are used as a mode of payment. Detailed provision of such facility has been provided in SAI.

3. Transactions through website of Nippon India Mutual Fund mf.nipponindiaim.com, Nippon India Mutual Fund mobile applications and other digital assets / platforms

a. Online transactions:

Facility of online transactions is available on the official website of Nippon India Mutual Fund i.e. mf.nipponindiaim.com. Consequent to this, the said website is declared to be an “official point of acceptance” for applications for subscriptions, redemptions, switches and other facilities The Uniform Cut -off time as prescribed by SEBI and as mentioned in the Scheme Information Documents of respective schemes shall be applicable for applications received on the website. However, investors should note that transactions on the website shall be subject to the eligibility of the investors, any terms & conditions as stipulated by Nippon India Mutual Fund/Nippon Life India Asset Management Limited from time to time and any law for the time being in force.

b. Transactions Through Nippon India Mutual Fund Application

Transaction through Nippon India Mutual Fund application is a facility, whereby investors can Purchase / Switch / Redeem units, view account details & request for account statement using their Personal Computer, Tablet, Mobile Phone or any other compatible electronic devices, which has internet facility subject to certain conditions.

In order to process such transactions Internet Personal Identification Number (I-PIN) which is issued by NIMF for transacting online through the website/application should be used. For the said purpose, NIMF Application, https://mf.nipponindiaim.com are considered to be an "official point of acceptance".

The Uniform Cut - off time as prescribed by SEBI and mentioned in the SID / KIM shall be applicable for applications received through such facility. This facility of transacting in mutual fund schemes is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the NIMF from time to time. NIMF / NAM India reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.

c. TRANSACTION THROUGH "INVEST EASY - INDIVIDUALS"

This facility is available only to the individual investor having folio with the mode of holding as single/ anyone or Survivor. Such category of investors can perform the following transactions subject to features, terms and conditions as mentioned below.

(i) Transact on Phone through NIMF Call Centre

(ii) Transactions through SMS

(iii) Website of Nippon India Mutual Fund mf.nipponindiaim.com

Features

1. Invest Easy – Individuals facility through SMS is available to the investor with the mode of holding as single/ anyone or Survivor and the SMS instruction being received from registered Mobile number in the folio.
2. Invest Easy – Individuals facility through Call Centre and website is available only for folio with mode of Holding as single/ anyone or Survivor
3. Investor should specify the(ir) Folio No, Full Name, in the Applicant Details of Invest Easy Registration Form. The applicant name and the folio number should match with the details in the existing folio. In case of mismatch of details, the Invest Easy Registration Form is liable to be rejected
4. Investors Mobile Number issued in India and/or Email ID is to be provided in the Invest Easy Registration Form or is available in the folio to avail this facility, subject to certain conditions. The Mobile Number and / or Email Id provided in the Invest Easy Registration Form will super cede the existing Mobile Number and / or Email ID available in the folio.
5. The mode of allotment for transactions reported through NIMF Call Centre or through SMS will be allotted only in physical mode. Investors cannot opt for units in Demat mode. However, Investors will have an option in our website for allotment in Demat Mode
6. Investors holding units in Demat mode cannot report redemption through Invest Easy – Individual.
7. Investors who have been transacting only through the exchange platform i.e. Bombay Stock Exchange / National Stock Exchange cannot register for Invest Easy – Individuals.
8. Once registered under the Invest Easy – Individuals facility, the Investor would be registered for all eligible schemes. Investor(s) do not have an option to selectively choose the Scheme(s) they would like to be registered under the Invest Easy – Individuals facility.
9. The bank mandate mentioned in the Invest Easy – Individuals Form is limited/ applicable only for Purchases through Invest Easy Facility and will not be added to the registered bank details for transactions through other modes, in the folio. Third party payments are not permitted.
10. Any transaction request on a non-transaction Day will be processed on the next transaction Day in accordance with the provisions provided in the SID of the Schemes and/or Statement of Additional Information ('SAI').
11. The bank account of the customer may be debited towards purchases either on the same day of transaction or within seven business days depending on ECS cycle of RBI / Auto Debit arrangement with the bank. However, in case of non-receipt of the funds, for whatsoever reasons, the transaction shall stand rejected and the units allotted, if any would be reversed.

i) Process/features Transact on Phone through Nippon India Mutual Fund Call Centre.

- Purchase / Redemption, SIP registration through call centre is accepted only in Rupee Amount.
- Applicable NAV for the redemption will be dependent upon the time of completion of the call with the investor; the transaction will be electronically time-stamped.
- The uniform cutoff time as prescribed by SEBI and mentioned in the SID of the respective schemes shall be applicable for application received though such facilities
- The Investor will have to call the dedicated call centre of NIMF and authenticate oneself using the folio number and PIN issued by NIMF.
- On successful authentication over the IVR, the investor would be guided over to the call centre agent to place the redemption request.
- A confirmation message over the IVR would be read out to the investor to confirm the scheme/amount before confirming the redemption.
- If the call cannot be connected to the call centre for whatsoever reason, the Unit holder(s) will not hold the NIMF/NAM India responsible for the same.
- If investor email is available with NAM India/NIMF, he/she can also transact through call centre, IPIN will be issued only in physical mode and mandate registration / transaction confirmation / account statement and such other forms of communications in line with Securities & Exchange (Mutual Funds) Regulations, 1996, will be dispatched through electronic mode in line with the applicable regulations as amended from time to time. Investor may please note that the confirmation of mandate registration shall be informed to the investor through Physical Mode also.

(ii) Process/features for transact through SMS

- Investors has to send SMS to NIMF 9664001111
- Purchase, Redemption, SIP registration through SMS is accepted only in Rupee Amount.
- Applicable NAV for the transaction will be dependent upon the time of receipt of the SMS into the RTA server, and it will be electronically time-stamped.
- The uniform cutoff time as prescribed by SEBI and mentioned in the SID of the respective schemes shall be applicable for application received though such facilities
- The NAM India/NIMF will endeavor to identify multiple SMS received from the same mobile number for the same folio, Amount & scheme-plan-option. In the event of multiple SMS being received. The NAM India/NIMF will consider the first transaction received, reject the subsequent multiple SMS received on the same day.
  - **In case investor wish to register SIP, following will be applicable:**
    - Debit frequency – Monthly
    - Debit Cycle – 10th of every month
    - Tenure – Perpetual.
    - No of days required to start SIP – 10 calendar days
    - Investor has to send a SMS to Nippon India Mutual Fund on 9664001111
  - For List of schemes codes, Terms & conditions and further details, please visit mf.nipponindiaim.com
- If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information/key word or due to non-receipt of the SMS message by the RTA or due to late receipt of SMS due to mobile network congestions or due to non-connectivity or due to any reason whatsoever, the Unit holder(s) will not hold the NIMF, NAM India responsible for the same.
- The request for transaction is to be considered as accepted, subject to realization of funds towards purchases and only on the receipt of the confirmation from NAM India/ NIMF on the registered mobile number or email id of the Unit holder.
- In case of non-receipt of confirmation by investors within a reasonable time, investor(s) are requested to immediately call up the call centre to confirm the status of the transaction.
- In case the investor receives multiple confirmations against a single transaction, the same needs to be brought to the attention of the NAM India/NIMF.
  - If the Investor(s) believes there has been any an unauthorized transaction effected, the investor shall notify the NAM India/NIMF immediately.

- If only the mobile number of the investor is registered with NAM India / NIMF, investor can execute transaction only through SMS. The confirmation pertaining to mandate registration /transaction confirmation / account statement and such other communication as required under Securities & Exchange (Mutual Funds) Regulations, 1996, will be dispatched/sent through physical mode on the registered address & SMS, other communication as required under Securities & Exchange (Mutual Funds) Regulations, 1996.

(iii) Terms and conditions - Website of Nippon India Mutual Fund mf.nipponindiaim.com

- Investors having registered Invest Easy - Individuals registered in the folio can now subscribe to the schemes of Nippon India Mutual Fund through our website mf.nipponindiaim.com and make the payment through Invest Easy Facility.
- This facility is in addition to the existing mode of payment like Net Banking.
- Investor(s) will have to login to the online account using the user id and password/ transaction pin to authorize the transaction for Nippon India Mutual Fund to initiate the debit instruction to the bank.
- If only the email id of the investor is registered with NAM India / NIMF, investor can execute the following transactions:
  - Transaction through Call Center.
  - Transaction through mobile WAP (Web Access Portal) Site.
  - Transaction through NIMF website

In this regard, IPIN will be issued only in physical mode and mandate registration / transaction confirmation / account statement and such other communication as required under Securities

& Exchange (Mutual Funds) Regulations, 1996, will be dispatched through electronic mode in line with the applicable regulations as amended from time to time. Investor may please note that the confirmation of mandate registration shall be informed to the investor through Physical Mode also.

Investment under Direct Plan shall not be accepted for transactions submitted through Invest Easy facility where the ARN Code is provided in the Mandate form

4. Facilitating transactions through Stock Exchange Mechanism

In terms of SEBI Circular SEBI/IMD/CIR No.11/183204/ 2009 dated November 13, 2009, units of the Scheme can be transacted through all the registered stock brokers of the National Stock Exchange of India Limited and / or Bombay Stock Exchange Limited who are also registered with Association of Mutual Funds of India and are empanelled as distributors with NAM India. Accordingly such stock brokers shall be eligible to be considered as 'official points of acceptance' of NIMF.

International Security Identification Numbers (ISIN) in respect of the plans / options of the Scheme have been created and have been admitted to National Securities Depository Limited (NSDL) and Central Depository Services Limited (CDSL) and can be transacted using the beneficiary accounts maintained with any of the respective Depository Participants (DPs). The units will be allotted in the physical or depository mode in accordance with the choice of the investor. The facility of transacting in mutual fund schemes through stock exchange infrastructure is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the respective Stock Exchanges from time to time.

Time stamping as evidenced by confirmation slip given by stock exchange mechanism shall be considered for the purpose of determining applicable NAV and cut off timing for the transaction. Where units are held by investor in dematerialised form, the demat statement issued by the DP would be deemed adequate compliance with the requirements in respect of dispatch of statements of account. In case investors desire to convert their existing physical units (represented by statement of account) into dematerialised form, NAM India will facilitate the same with Registrar and Transfer Agents, Depositories and DPs. In case the units are desired to be held by investor in dematerialised form, the KYC performed by DP shall be considered compliance with SEBI Circular ISD/AML/CIR- 1/2008 dated December 19, 2008.

In Terms of SEBI circular vide reference no. CIR/IMD/DF/I 7/201O dated November 09, 2010 with effect from December 30, 2010:

(1) In addition to the trading members of NSE and BSE, clearing members of registered Stock Exchanges shall be eligible to offer purchase and redemption of units of specified Schemes of NIMF on NMFII Platform and BSE Star MF System.

(2) Depository participants of registered Depositories shall be eligible to process only redemption request of units held in demat form.

(3) Clearing members and depository participants will be eligible to be considered as Official Points of Acceptance of NIMF in accordance with the provisions of SEBI circular vide reference no. SEBI/IMD/CIR No.I1/78450/06 dated October 1 1, 2006 and shall be required to comply with conditions stipulated in SEBI circular vide reference no. 1 1 /I 83204/2009 dated November 13, 2009 for stock brokers viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. Further, Clearing members and depository participants shall comply with the operating guidelines issued by Stock Exchange and Depositories in this regards as may be applicable.

(4) Investors having demat account and purchasing and redeeming mutual fund units in demat mode through trading/ clearing members, shall receive redemption proceeds (if units are redeemed) and units (if units are purchased) through trading/ clearing member's pool account. NIMF/ Nippon Life India Asset Management Limited its Registrar will pay redemption proceeds to the trading/ clearing member

(in case of redemption) and trading/ clearing member in turn will pay redemption proceeds to the respective investor. Similarly, units shall be credited by NIMF/ NAM India/Registrar into trading/ clearing member's pool account (in case of purchase) and trading/ clearing member in turn will credit the units to the respective investor's demat account.

(5) Payment of redemption proceeds to the trading/ clearing members by NIMF/ NAM India/ its Registrar shall discharge NIMF/ NAM India of its obligation of payment of redemption proceeds to individual investor. Similarly, in case of purchase of units, crediting units into trading/ clearing member pool account shall discharge NIMF/ NAM India of its obligation/ to allot units to individual investor.

(6) It may be noted that Stock exchanges and Depositories shall provide investor grievance handling mechanism to the extent they relate to disputes between their respective regulated entity and their client and shall also monitor the compliance of code of conduct specified in the SEBI Circulars MFD/CIR/20/23230/02 dated November 28. 2002 and SEBI/ IMD/08/174648/2009 dated August 27, 2009 regarding empanelment and code of conduct for intermediaries of Mutual Funds.

(7) Pursuant to SEBI circular nos. CIR/MRD/DSA/32/2013 dated October 04, 2013 and CIR/ MRD/DSA/33/2014 dated December 09, 2014.

a. Mutual fund Distributor (MF distributor) registered with Association of Mutual Funds in India (AMFI) and permitted by the concerned recognized stock exchanges shall be eligible to use recognized stock exchanges' infrastructure to purchase, redeem and switch mutual fund units on behalf of their clients, directly from NIMF/ NAM India.

b. The MF distributors shall not handle payout and pay in of funds as well as units on behalf of investor. Pay in will be directly received by recognized clearing corporation and payout will be directly made to investor account. In the same manner, units shall be credited and debited directly from the demat account of investors.

c. Non-demat transactions are also permitted through stock exchange platform.

(8) At present, the switch facility in the units of NIMF schemes is made available only on BSE STAR MF platform (for other Stock Exchanges platform this facility will be made available as and when it will be introduced by them). Further, Switch transactions shall be accepted for units held in demat mode as well as in physical mode.

Modification to facility for transactions through Stock Exchange Mechanism

With a view to increase the network and enhance the service levels for investors, NIMF / NAM India extends the facility to allow commercial transactions i.e. Subscription/Redemption/ Switch/ Systematic Investment Plan (SIP) /Systematic Transfer Plan (STP) and other transactions through the infrastructure of Indian Commodity Exchange Limited (ICEX) i.e. ICEX MF platform to all the investors.

The facility shall be subject to the terms and conditions specified and guidelines issued by SEBI from time to time. The Trustee / AMC reserves the right at its sole discretion to withdraw / modify the features of the above facility.

5. Transactions through Electronic platform of KFin Technologies Private Limited

Investors can transact in the schemes of Nippon India Mutual Fund (NIMF) through the Electronic platform of KFin Technologies Private Limited (KFintech), Registrar and Transfer Agent of NIMF, i.e. website mfs.kfintech.com and mobile application 'KFINKART' (or any other name as specified from time to time). The said website and mobile application is also an "official point of acceptance" for applications for subscriptions, redemptions, switches and other facilities. The Uniform Cut -off time as prescribed by SEBI and as mentioned in the Scheme Information Documents of respective schemes shall be applicable for applications received on the website / mobile application. However, investors should note that transactions on the website / mobile application shall be subject to the eligibility of the investors, any terms & conditions as stipulated by KFintech / Nippon India Mutual Fund / Nippon Life India Asset Management Limited, from time to time and any law for the time being in force. The above facility shall be available for all the schemes of NIMF except Exchange Traded Funds.

	6. Official Point of Acceptance through MF Central: Pursuant to the SEBI circular no SEBI/HO/IMD/IMD- II DOF3/P/CIR/2021/604 dated July 26, 2021, to comply with the requirements of RTA inter-operable Platform for enhancing investors' experience in Mutual Fund transactions / service requests, the QRTA's, Kfin Technologies Private Limited and Computer Age Management Services Limited (CAMS) have jointly developed MFCentral – A digital platform for Mutual Fund investors. MFCentral is created with an intent to be a one stop portal / mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / phygital services to Mutual fund investors across fund houses subject to applicable T&Cs of the Platform. MFCentral will be enabling various features and services in a phased manner. MFCentral may be accessed using https://mfcentral.com/ and a Mobile App in future. With a view to comply with all provisions of the aforesaid circular and to increase digital penetration of Mutual funds, NIMF / NAM India designates MFCentral as its Official point of acceptance (DISC – Designated investor Service Centre) w.e.f. 23rd September 2021. Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the designated Investor Service centres or collection centres of Kfintech or CAMS. **7. Official Points of Acceptance of Transaction through MF utility:** NAM India has entered into an agreement with MF Utilities India Private Limited ("MFUI"), a "Category II - Registrar to an Issue" under SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993, for usage of MF Utility ("MFU") - a shared services initiative of various asset management companies, which acts as a transaction aggregator for transacting in multiple schemes of various mutual funds with a single form and a single payment instrument. Accordingly, all the authorized POS and website/mobile application of MFUI (available currently and also updated from time to time) shall be eligible to be considered as 'official points of acceptance' for all financial and non-financial transactions in the schemes of NIMF either physically or electronically with effect from February 6, 2015. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com. Applicability of NAV shall be based on time stamping as evidenced by confirmation slip given by POS of MFUI and also the realization of funds in the Bank account of Nippon India Mutual Fund (and NOT the time of realization of funds in the Bank account of MFUI) within the applicable cut-off timing. The Uniform Cut - off time as prescribed by SEBI and mentioned in the SID / KIM shall be applicable for applications received through such facilities. Investors are requested to note that MFUI will allot a Common Account Number ("CAN") i.e. a single reference number for all investments in the mutual fund industry for transacting in multiple schemes of various mutual funds through MFU and to map existing folios, if any. Investors can create a CAN by submitting the CAN Registration Form and necessary documents at the POS. The AMC and/or its Registrar and Transfer Agent shall provide necessary details to MFUI as may be needed for providing the required services to investors/distributors through MFU. Investors are requested to visit the website of MFUI i.e. www.mfuindia.com to download the relevant forms. For any queries or clarifications related to MFU, please contact the Customer Care of MFUI on +91-22-6134 4316 (during the business hours on all days except Sunday and public holidays) or send an email to clientservices@mfuindia.com
Restrictions, if any, on the right to freely retain or dispose of units being offered.	**Right to Limit Redemption** The Trustee and AMC may, in the general interest of the Unit holders of the Scheme under this Scheme Information Document and keeping in view the unforeseen circumstances / unusual market conditions, limit the total number of Units which may be redeemed on any Working Day for redemption requests of more than Rs. 2 Lakhs per folio at a scheme level. in any Scheme. In line with the SEBI Circular dated May 31, 2016 the following conditions would be applicable. a. Restriction may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as: i. Liquidity issues - when market at large becomes illiquid and affecting almost all securities. . ii. Market failures, exchange closures - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies.

	iii. Operational issues – when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out).. b. Restriction on redemption may be imposed for a specified period of time not exceeding 10 working days in any 90 days period. c. When restriction on redemption is imposed, the following procedure shall be applied: i. No redemption requests upto INR 2 lakh shall be subject to such restriction. ii. Where redemption requests are above INR 2 lakh, AMCs shall redeem the first INR 2 lakh without such restriction and remaining part over and above INR 2 lakh shall be subject to such restriction. However, suspension or restriction of redemption under any scheme of the Mutual Fund shall be made applicable only after the approval from the Board of Directors of the Asset Management Company and the Trustee Company. The approval from the AMC Board and the Trustees giving details of circumstances and justification for the proposed action shall also be informed to SEBI immediately. NIMF also reserves the right at its sole discretion to withdraw sale of Units in the Scheme temporarily or indefinitely, if the AMC views that increasing the Scheme's size further may prove detrimental to the existing unit holders of the Scheme. An order/ request to purchase Units is not binding on and may be rejected by the Trustee, the AMC or their respective agents, unless it has been confirmed in writing by the AMC or its agents and (or) payment has been received

B. ONGOING OFFER DETAILS

Ongoing Offer Period This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.	The Scheme being an ongoing Scheme the Units of the Scheme are available for subscription / redemption at applicable NAV based prices, subject to prevalent load provisions, if any.
Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors. This is the price you need to pay for purchase/ switch-in. Example: If the applicable NAV is Rs. 10, entry load is 2% then sales price will be: Rs. 10* (1+0.02) = Rs. 10.20	At the applicable NAV. Purchase Price = Applicable NAV In accordance with the requirements specified by the SEBI circular no. SEBI/IMD/CIR No.4/168230/09 dated June 30, 2009 no entry load will be charged for purchase / additional purchase / switch-in accepted by the Fund with effect from August 01, 2009. Similarly, no entry load will be charged with respect to applications for registrations under systematic investment plans/ systematic transfer plans accepted by the Fund with effect from August 01, 2009. The upfront commission on investment made by the investor, if any, shall be paid to the ARN Holder directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder. Pursuant to SEBI circular No.SEBI/IMD/CIR No. 14/120784/08 dated March 18, 2008, with effect from April 1, 2008, no entry load or exit load shall be charged in respect of units allotted on reinvestment.
Ongoing price for redemption (sale) / switch outs (to other schemes/plans of the Mutual Fund) by investors. This is the price you will receive for redemptions/switch outs. Example: If the applicable NAV is Rs. 10.00, sales/entry load is 2 per cent and the exit / repurchase load is 2 percent then the sales price will be Rs. 10.20 and the repurchase price will be Rs. 9.80	At the applicable NAV subject to prevailing exit load, if any. **Redemption Price :** The Redemption Price will be calculated in the following way : Redemption Price = Applicable NAV x (1- Exit Load) Example: If the applicable NAV is Rs. 10.00, sales/entry load is 2 per cent and the exit / repurchase load is 2 percent then the sales price will be Rs. 10.20 and the repurchase price will be Rs. 9.80. The mutual fund shall ensure that the repurchase price of the scheme is not lower than 95 per cent of the Net Asset Value.

SO - 17 (b)

Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	As per SEBI circular SEBI/HO/IMD/DF2/CIR/P/2020/175 dated September 17, 2020 read with SEBI circular SEBI/HO/IMD/DF2/CIR/P/2020/253 dated December 31, 2020 with effect from February 01, 2021, in respect of purchase of units of mutual fund schemes (except liquid and overnight schemes), closing NAV of the day shall be applicable on which the funds are available for utilization irrespective of the size and time of receipt of such application subject to cut-off timing provisions. Considering the above, cut-off timings with respect to Subscriptions/Purchases including switch – ins shall be as follows: 1. Purchases / subscriptions (including Switch-in) in the scheme of any amount In respect of valid application received before up to 3.00 p.m. and funds for the entire amount of subscription / purchase as per the application are credited to the bank account of the scheme and are available for utilization before the cut-off time of 3.00 p.m., the closing NAV of the day shall be applicable; In respect of valid application received after 3.00 p.m. and funds for the entire amount of subscription / purchase as per the application are credited to the bank account of the scheme either on the same day or before the cut-off time on the next business day i.e. available for utilization before the cut-off time of the next business day, the closing NAV of the next business day shall be applicable; Irrespective of the time of receipt of application, where funds for entire amount are credited to the bank account of the scheme before the cut-off time on any subsequent business day i.e. available for utilization before the cut-off time on any subsequent business day - the closing NAV of such subsequent business day shall be applicable subject to applicability of cut-off timing for application. 2. For switch-in in the scheme of any amount: The following shall be ensured for determining the applicability of NAV: a. Application for switch-in is received before the applicable cut-off time of 3.00 p.m b. Funds for the entire amount of subscription/purchase as per the switch-in request are credited to the bank account of the respective switch-in schemes before the cut-off time; c. The funds are available for utilization before the cut-off time, by the respective switch-in schemes d .In case of Switch transactions from one scheme (Switch-out scheme) to other scheme (Switch-in scheme), NAV applicability shall be in line with redemption pay-outs of switch-out scheme. NIMF / NAM India shall reserve the right to change / modify any of the terms with respect to processing of transaction in line with directives specified by Securities & Exchange of Board of India and/or AMFI from time to time. Redemptions including switch - outs In respect of valid applications received upto 3.00 p.m. by the Mutual Fund, closing NAV of the day of receipt of application, shall be applicable. In respect of valid applications received after 3.00 p.m. by the Mutual Fund, the closing NAV of the next business day shall be applicable.
Where can the applications for purchase/ redemption switches be submitted?	Investors may submit the duly completed application forms along with the payment instrument at any of the Designated Investor Service Centres mentioned in this Scheme Information Document or any other location designated as such by the AMC, at a later date. The addresses of the Designated Investor Service Centres are given at the end of this Scheme Information Document and also on the website, mf.nipponindiaim.com Alternatively, the investor can transact through NAM India's digital assets (website and app) for the aforesaid transactions. Investors in cities other than where the Designated Investor Service Centres (DISC) are located, may forward their application forms to any of the nearest DISC, accompanied by Demand Draft/s payable locally at that DISC.

Minimum amount for purchase / redemption / switches	**Minimum Application Amount** Rs. 500 and in multiples of Re. 1 thereafter **Additional Purchase Amount** Rs 100 (plus in the multiple of Re.1) **Note** – For investments made by designated employees in terms of SEBI circular dated April 28, 2021, and September 20, 2021, requirement for minimum application/ redemption amount will not be applicable. **Minimum Switch Amount** Will be as per the minimum application amount in the respective scheme which may have been opted by the investor for switching the units/amount where the switch facility is available. **Minimum Redemption Amount** Redemptions can be of minimum amount of Rs.100 or any number of units {(except for 'Redemption by means of Nippon India Any Time Money Card ("The Card")}. Redemption by means of Nippon India Any Time Money Card ("The Card") can be of any amount.
Minimum balance to be maintained and consequences of non maintenance.	Not Applicable
Special Products / Facilities available	**A. SPECIAL PRODUCTS** 1. Systematic Investment Plan (SIP) 2. Systematic Transfer Plan (STP) 3. Nippon India Salary AddVantage (would not be applicable for minors) 4. Transfer of Income Distribution cum capital withdrawal plan (TIDCWP) 5. Systematic Withdrawal Plan (SWP) 6. Trigger Facility **B. SPECIAL FACILITIES** 1. Transactions through website of Nippon India Mutual Fund mf.nipponindiaim.com, Nippon India Mutual Fund mobile applications and other digital assets / platforms 2. Facilitating transactions through Stock Exchange Mechanism 3. Redemption By Means Of Nippon India Any Time Money Card ("The Card") 4. Official Points of Acceptance of Transaction through MF utility 5. Acceptance of "Cash' as a mode of payment for subscription 6. Official Point of Acceptance through MF Central 7. Transactions Through Electronic Platform of Registrar and Transfer Agent **1. Systematic Investment Plan (SIP)** An investor can benefit under this facility by investing specified amounts regularly. By investing a fixed amount of rupees at regular intervals, one would end up buying more units of the Fund when the price is low and fewer units when the price is high. As a result, over a period of time, the average cost per unit to the unitholder may tend to be less than the average subscription price per unit, irrespective of whether it is a rising, falling or fluctuating market. Thus, the unitholder automatically tends to gains and averages out the fluctuations of the market, without having to monitor prices on a day-to-day basis. This concept is called "Rupee Cost Averaging". Minimum investment amount for investing SIP route is as follows: (1) Rs.100/- per month and in multiples of Re. 1/- thereafter for minimum 60 months (2) Rs.500/- per month and in multiples of Re. 1/- thereafter for minimum 12 months (3) Rs.1000/- per month and in multiples of Re. 1/- thereafter for minimum 6 months (4) Rs.500/- per quarter and in multiples of Re. 1/- thereafter for minimum 12 quarters (5) Rs.1500/- per quarter and in multiples of Re. 1/- thereafter for minimum 4 quarters (6) Rs. 5000/- per year and in multiples of Rs. 500/- thereafter for minimum 2 years The cheques should be drawn in favour of "Nippon India Artificial Intelligence Fund of Fund A/c PAN" or "Nippon India Artificial Intelligence Fund of Fund" and crossed "Account Payee Only" and must be payable at the centre where the applications are submitted to the Customer Service Centre. In case of fresh/additional purchases, if the name of the Scheme on the application form/transaction slip differs with the name on the Cheque/Demand Draft, then the application may be processed and units shall be allotted at applicable NAV of the scheme mentioned in the application / transaction slip.

	An investor shall have the option of choosing for 1 or more than 1 SIP in the same scheme and same plan in the same month. SIP debit dates shall be any date from 1st to 28th of a month. Investor can also avail more than one SIP for the same debit date. **MICRO SYSTEMATIC INVESTMENT PLAN ("MICRO SIP")/ PAN EXEMPT INVESTMENTS** In line with SEBI letter no. OW/16541/2012 dated July 24, 2012 addressed to AMFI, Investments in the mutual fund schemes {including investments through Systematic Investment Plans (SIPs)} up to Rs. 50,000/- per investor per year shall be exempted from the requirement of PAN. The maximum installment amount in case of Micro SIP shall be as follows: 1. Rs.4000 per month for Monthly frequency. 2. Rs.12000 per quarter for Quarterly frequency. 3. Rs.50000 per year for Yearly frequency. Accordingly, for considering the investments made by an investor up to Rs. 50,000/-, an aggregate of all investments including SIPs made by an investor in a Financial Year i.e. from April to March, shall be considered and such investors shall be exempted from the requirement of PAN. However, requirements of Know Your Customer (KYC) shall be mandatory and investors seeking the above exemption of PAN will need to submit the PAN Exempt KYC Reference No (PEKRN)/ KYC Identification NO (KIN) acknowledgement issued by KRA / (Central KYC Registry) along with the application form. This exemption is applicable only for individuals including NRIs, minors acting through guardian, Sole proprietorship firms and joint holders*. Other categories of investors e.g. PIOs, HUFs, QFIs, non - individuals, etc. are not eligible for such exemption. * In case of joint holders, first holder must not possess a PAN. Investors are requested to note that, incase where a lump sum investment is made during the financial year and subsequently a fresh SIP mandate request is given where the total investments for that financial year exceeds Rs. 50,000/-, such SIP application shall be rejected. In case where a SIP mandate is submitted during the financial year and subsequently a fresh lumpsum investment is being made provided where the total investments for that financial year exceeds Rs. 50,000, such lump sum application will be rejected. Redemptions if any, in the Micro Investment folio, shall not be considered for calculating the exemption limit for such financial year. Consolidation of folio shall be allowed only if the PEKRN in all folios is same along with other investor details. Post Dated Cheques will not be accepted as a mode of payment for application of MICRO SIP. Nippon India SIP Insure facility will not be extended to investors applying under the category of Micro SIPs. The first SIP cheque/draft could be of any Business Day but subsequent Auto Debit mandate/ cheques should be for any date from 1st to 28th of a month and there should be a minimum gap of at least 21 Business Days between the 1st SIP and the 2nd SIP. However, subsequent cheques/ The Auto Debit transaction date should have a gap of atleast a month or a quarter depending upon the frequency chosen. In case the criteria of 21 days is not met, the SIP would start on the same date from the next month If the of SIP execution date is a non-Business Day for the scheme, then the units shall be allotted on the next Business Day. Investors can also start a SIP directly without any initial investment, however he has to submit the application for enrolment of SIP on any working day but the subsequent installment date of SIP shall be any date from 1st to 28th of a month with a minimum gap of at least 21 working days between the submission of application form and the 1st SIP. Incase an investor intends to continue his SIP forever; he can opt for perpetual SIP which will not have an end date. In the event if the investors want to discontinue the SIP, a written communication will be required from the investors to discontinue the same. If the SIP end date is not filled, the SIP Auto Debit will be considered perpetual till further instructions are received from the investor. Such facility of perpetual SIP will not be applicable incase mode of payment is via Post Dated Cheques. **SIP registration TAT:** **For registrations through Online mode** For SIP / SIP Insure registrations received through online mode, the registration TAT shall be 3 days (excluding the application date and the SIP start date). The same shall be applicable for SIP being registered in the folio through One Time Bank Mandate / Invest Easy Mandate where the mandate status is 'Registered'. **For registrations through Physical mode** SIP registration TAT shall be 10 days (excluding the application date and the SIP start date) for SIP being registered in the folio through One Time Bank Mandate / Invest Easy Mandate where the mandate status is 'Registered'.

	For SIP being registered through any other modes or if the mandate status in the folio is other than 'Registered', the SIP registration TAT shall continue to remain 21 business days **The change in SIP registration TAT shall be applicable for SIP, SIP Insure and such other facilities where SIP is provided currently or shall be provided in future.** **Any day SIP:** Investor's registering SIP through One Time Bank Mandate / Invest Easy Mandate or through online mode (i.e. via mf.nipponindiaim.com) can select any date from 1st to 28th of a month as SIP date. If the SIP transaction date is a non-Business Day for the scheme, then the SIP installment shall be processed on the next Business Day. For SIP's being registered through Standing Instruction or PDC mode, available SIP dates shall continue to remain as 2, 7, 10, 18, 23 and 28. **Any Day SIP facility is available in SIP, SIP Insure and such other facilities where SIP is provided currently or shall be provided in future.** **SIP Pause facility:** Under this facility, investor's will have an option to discontinue their SIP temporarily for specific number of installments. SIP would restart upon completion of the Pause period specified by the investor. For availing this facility following points are to be noted: a. Pause facility shall be available only for SIPs registered under monthly frequency with a SIP installment amount of Rs.1,000/- and above; b. Investor can opt for pause facility only from 7th installment onwards; c. Investor can opt for pause facility only twice during the tenure of a particular SIP; d. The minimum gap between the pause request and next SIP installment date should be atleast 10 days (excluding the request date and the next SIP installment date); e. Pause facility shall get activated from immediate next eligible installment from the date of receipt of SIP Pause request; f. SIP can be discontinued for minimum 1 installment and up to a maximum of 6 installments; g. Pause facility shall not be available for SIP registered through PDC or Standing Instruction mode; h. If the pause period is coinciding with the Nippon India STEP-UP facility, the SIP installment amount post completion of pause period would be inclusive of Nippon India STEP-UP amount. For e.g. SIP installment amount prior to Pause period is Rs.5,000/- and Nippon India STEP-UP amount is Rs.1,000/-. If the pause period is completed after date of Nippon India STEP-UP, then the SIP installment amount post completion of pause period shall be Rs.6,000/-. **The above features of SIP pause facility shall be applicable for SIP. The same shall not be applicable for Nippon India SIP Insure.** **Modify SIP facility:** An investor investing through SIP shall have an option to modify the selected scheme and / or SIP installment amount and / or SIP end date, in the scheme wherein the SIP investments are currently being made. The said request has to be submitted atleast 10 days prior to the next SIP installment date (excluding the request date and the next SIP installment date). Modify SIP facility shall be available only to investors whose SIP is registered through One Time Bank Mandate / Invest Easy Mandate. Modify SIP request shall be liable for rejection if the modified details do not meet the amount / tenure conditions as per the Scheme Information Document of the respective scheme or the registered mandate. If the investor submits request for Modify SIP details for a SIP registration where the Nippon India STEP-UP facility is already registered, then the Nippon India STEP-UP facility shall be cancelled immediately upon receipt of Modify SIP details request. **This facility is not available for Micro SIP / SIP Insure and Portfolio SIP option.** **Default SIP date:** If an investor does not mention SIP Date in the application form or multiple SIP dates are mentioned in the SIP Mandate or the SIP Date is unclear in the application form / SIP Mandate, the default SIP date shall be treated as 10th of every month/quarter as per the frequency defined by the investor. **Default SIP Enrollment period when start date is not specified:** If an investor does not mention SIP start date or the SIP start date is unclear in the application form/SIP Mandate, the SIP date will by default start from the next subsequent month after meeting the minimum registration requirement of 21 working days. Operational procedures for the facility will be announced by the Fund from time to time. NAM India in consultation with Trustees reserves the right to withdraw this facility, modify the procedure, frequency, dates, load structure in accordance with the SEBI Regulations and any such change will be applicable only to units transacted pursuant to such change on a prospective basis.

Default SIP Enrollment period when end date is not provided:

If an investor does not mention SIP end date or the SIP end date is not expressly mentioned/ unclear in the application form/SIP Mandate, the tenure of SIP will be treated as perpetual i.e. the end date shall be considered as December 2099.

Termination of SIP:

In case of three consecutive failures due to insufficient balance in bank account while processing request for SIP, NAM India shall reserve the right to terminate the SIP without any written request from the investor.
In accordance with the requirements specified by the SEBI circular SEBI/IMD/CIR No.4/168230/09 dated June 30, 2009 no entry load will be charged with respect to applications for enrolment / registrations accepted by NIMF with effect from August 01, 2009. Exit Load as applicable in the Scheme at the time of enrolment / registration will be applicable

This is purely for operational convenience. The unit holder is however free to discontinue from the SIP facility at any point of time by giving necessary written instructions atleast 21 business days prior to the next due date of the SIP.

Investments can be made through One Time Bank Mandate. Investments cannot be made through Post Dated Cheques (PDC).

Auto Debit facility will be available with the banks as notified by NIMF from time to time. The ECS facility would be provided at all the locations where RBI or its associate Clearing House offers this facility. The list of such banks and centers where this arrangement will be available may undergo changes from time to time as and when banks/centers are added/ deleted. Investors are advised to contact the nearest Designated Investor Service Centre for details before investing. The investor opting for Auto debit/ ECS facility will be required to sign up a mandate form on the basis of which NIMF will arrange for his account to be debited as per the frequency, amount & date chosen by the investor

Additional features in the Systematic Investment Plan facility:

a. Multiple Systematic Investment Plan ("Multiple SIP") Facility

Multiple SIP Facility enables investors to start Investments under SIP (Including MICRO SIP) for various eligible schemes (one or multiple) using a single application form. This facility is for all investors. All features / terms & conditions as applicable for investments through SIP shall also be applicable for availing the Multiple SIP facility subject to the following additional requirements:

1. Through this facility an investor can register SIP for maximum of five schemes. A customized Multiple SIP form has been designed by NAM India for the same. In case if the investor wishes to register for more than five schemes a separate form has to be filled up for the same.
2. To avail this facility investor is required to fill up the "One time Bank Mandate Form" from which the amount shall be debited. However, Unit Holders who are currently registered under the Invest Easy - Individuals facility can avail this facility without registering the One Time Bank Mandate. The enrolment period specified in the SIP enrolment form should be less than or equal to the enrolment period mentioned in the One Time Bank Mandate. In case of any deviation between the tenure for Multiple SIP and tenure mentioned in One time bank mandate, the transaction shall be processed till the tenure mentioned in "One time bank mandate form". To initiate the investment process the investor does not require to submit a physical cheque.

b. Nippon India STEP-UP facility

Under this facility the Investor can increase the SIP instalment (excluding MICRO SIP) at pre-defined intervals by a fixed amount. This aims to provide the investor a simplified method of aligning SIP instalment amounts with increase in investor's earnings over the tenure of SIP. This facility is available for all investors. For availing the said facilities, investors are required to note the following:

1. Investors can register for Nippon India STEP-UP facility either during SIP enrolment or any time during the tenure of the SIP if the SIP is registered through One Time Bank Mandate or Invest Easy Mandate.

   The minimum gap between the request for Nippon India STEP-UP facility and next SIP instalment date should be atleast 10 days (excluding the request date and the next SIP instalment date).

   If an investor does not mention STEP-UP start date or the STEP-UP start date is unclear in the application form, the STEP-UP will by default start from the subsequent instalment after meeting the minimum registration requirement of 10 days.

   If any STEP-UP is pending for execution as per the option selected by investor earlier and investor submits the STEP-UP application again, same shall be liable for rejection.

2. The minimum amount for STEP-UP should be Rs.100 and in multiples of Rs. 100 only.
3. Monthly SIP offers STEP-UP frequency at half yearly and yearly intervals. Quarterly SIP & Yearly SIP offers STEP-UP frequency at yearly interval only. In case STEP-UP frequency is not indicated, it will be considered as Yearly by Default.
4. There should be clear indication about STEP-UP Count i.e. the number of times the SIP instalment amount should be increased. In case STEP-UP amount is mentioned and STEP-UP count is not indicated, it will be considered as 1 (One) by Default.
5. The date for Nippon India STEP-UP facility will correspond to the registered SIP.
6. The enrolment period specified in the Nippon India STEP-UP form should be less than or equal to the enrolment period mentioned in the SIP. In case of any deviation in period, the tenure of the SIP shall be considered.

Nippon India STEP-UP facility shall be applicable for SIP. The same shall not be applicable for Nippon India SIP Insure.

Illustration: How to calculate the Nippon India STEP-UP amount?

Monthly SIP with Half Yearly Nippon India STEP-UP Frequency:

- SIP Period: 02-Jan-2014 to 02-Dec-2015(2 Years)
- Scheme Name: Nippon India Multicap Fund
- Monthly SIP instalment Amount: Rs 1,000 SIP
- Date: 2nd of every month (24 Instalments)
- Nippon India STEP-UP Amount: Rs. 1,000
- Nippon India STEP-UP Frequency: Half Yearly
- Nippon India STEP-UP Count: 2

SIP instalments shall be as follows:

Installment Period	From Date	To Date	Monthly SIP instalment Amount	Nippon India STEP - UP Amount	Monthly SIP instalment after STEP – UP Amount
1 to 6	2nd Jan'14	2nd Jun'14	1,000	NA	1,000
7 to 12	2nd Jul'14	2nd Dec'14	1,000	1,000	2,000
13 to 18	2nd Jan'15	2nd Jun'15	2,000	1,000	3,000
19 to 24	2nd Jul'15	2nd Dec'15	3,000	N.A.	3,000

N.A. - Not Applicable

Note: In the above table, Monthly SIP Instalment Amount increases by Nippon India STEP-UP amount Rs 1,000 at half-yearly intervals. The above investment simulation is purely for illustrative purposes only and shall not be deemed as guarantee/promise of minimum returns or to depict performance of any mutual fund scheme.

Operational procedures for the facility will be announced by the Fund from time to time. NAM India in consultation with Trustees reserves the right to withdraw this facility, modify the procedure, frequency, dates, load structure in accordance with the SEBI Regulations and any such change will be applicable only to units transacted pursuant to such change on a prospective basis

c. Single Cheque for Multiple Systematic Investment Plan ("Single Cheque for Multiple SIPs")

Single Cheque for Multiple SIPs" facility enables investors to start investments under SIP (including Micro SIP) for various eligible schemes (one or multiple) using a single cheque. Customized Multiple SIP Common Application Form and Multiple SIP Enrolment Form have been designed by NAM India for new and existing investors respectively. Investor has an option to invest up to five schemes. Single Cheque provided by investor will be considered for the purpose of first instalment purchase under/ across the schemes opted by the investor. Terms and conditions applicable for investments through SIP shall also be applicable for availing Single Cheque for Multiple SIPs facility.

This facility is available for all the investors.

Following are the additional requirements:

1. Cheque should be drawn for total amount of first instalments of all the opted SIPs.
2. The Cheque should be drawn in favour of "Nippon India Mutual Fund Subscription Pool A/c"
3. Amount mentioned in the single cheque and on the Application / Enrollment Form should be equal to total amount of first instalments of opted SIPs. In case of difference, the entire application is liable to be rejected.
4. Investments will be accepted subject to minimum investments criteria applicable as per SID of the respective schemes. Even if one of the schemes specified for investment does not satisfy the minimum investment criteria, the entire application will be liable to be rejected for all schemes.

d. FLEX Systematic Investment Plan (FLEX SIP)

"FLEX SIP" is a facility wherein an investor under a Designated open-ended scheme can opt to Invest variable amounts, at pre-determined intervals.

- For Flex SIP option, One Time Bank Mandate (OTBM) to be submitted along with the Flex SIP application form. Existing folios where OTBM already registered are eligible to submit Flex SIP.
- Any other SIP like ISIP based on URN, ISIP with HDFC/ Axis E-mandate are not eligible for Flex SIP.
- Flex SIP facility is offered for SIPs with monthly, Quarterly and Yearly intervals. Unit holder is free to choose the frequency of such transactions. If the investor does not select any particular frequency, default frequency shall be monthly frequency.
- Minimum number of SIP instalments and Minimum SIP amount shall be as follows:

Frequency	SIP Minimum Installments	SIP Minimum Amount
Monthly	12 Months	1000
Quarterly	12 Quarters	3000
Yearly	3 Years	6000

- To register Flex SIP, OTBM cap amount should be twice or more of the SIP base amount.
- **Calculation of FLEX SIP Installment:**

  (i) Fixed amount as per installment; or

  (ii) The amount determined by the formula: {Fixed amount to be transferred per installment (x) Number of Installments (Installments already paid along with the current installment payable)} – market value of the investments through FLEX SIP in the Designated Scheme.

  Whichever is higher.

  However, debit amount cannot be more than two times of installment amount.

- **Illustration:**

No. of Inst-allm-ent	NAV Applicable Date (A)	SIP Due Date (B)	NAV per Unit (C)	Market Value on Installment Date (Rs.) (D) (H) * (C)	Amount to be Invested in Flex SIP (Rs.) (E)	Cumulative Amount Invested in Flex SIP (Rs.) (F)	Units Allotted under Flex SIP (G)	Cumu-lative Units (H)
1	NA	01/01/2019	10	0	3,000	3000	300	300
2	25/01/2019	01/02/2019	12	3,600.00	3,000	6000	250	550
3	22/02/2019	01/03/2019	11	6,050.00	3,000	9000	272.73	822.73
4	27/03/2019	01/04/2019	9	7,404.55	4,595	13595.45	510.61	1333.33
5	26/04/2019	01/05/2019	7	9,333.33	5,667	19262.12	809.52	2142.86
6	27/05/2019	01/06/2019	8	17,142.86	3,000	22262.12	375	2517.86
7	24/06/2019	01/07/2019	10	25,178.57	3,000	25262.12	300	2817.86
8	26/07/2019	01/08/2019	12	33,814.29	3,000	28262.12	250	3067.86
9	27/08/2019	01/09/2019	13	39,882.14	3,000	31262.12	230.77	3298.63
10	26/09/2019	01/10/2019	14	46,180.77	3,000	34262.12	214.29	3512.91
11	25/10/2019	01/11/2019	15	52,693.68	1,738	36000	115.86	3628.77
12	NA	01/12/2019	13	47,174.02	SIP Cease as target amount achieved			

SIP Dates Frequency:

Monthly – SIP dates between 1st to 28th of each month.

Quarterly - SIP dates between 1st to 28th for first month of each rolling quarter.

Yearly - SIP dates between 1st to 28th for first month of each year or as per investors' request.

- On the Flex SIP due date, the installment value of FLEX SIP shall be determined on the basis of Net Asset Value (NAV) on 5th day (T-5) before the installment date. If T-5th falls on a Non-Business day or falls during a book closure period, then valuation will be done based on last NAV. For e.g., if an investor opts Flex SIP cycle as 15th of each month, NAV as per process shall be considered as of 9th day (T-5). If 9th day is falling on non-business day, we consider previous latest NAV i.e., if 9th is a Sunday, we consider Friday's NAV as latest NAV.
- The first Flex SIP installment will be processed for the fixed installment amount specified by the unit holder at the time of enrolment. From the second Flex SIP installment onwards, the investment amount shall be computed as per formula.

- For all Flex SIPs received with initial investment, the calculations are made based on excluding initial cheque investment.
- The total Flex SIP installment amount invested in the designated Scheme shall not exceed the total enrollment amount specified by the unit holder at the time of enrollment i.e. amount per installment X number of installments.
- If the NAV falls continuously throughout the SIP period, no. of installments would be less than those mentioned in the application form.
- The redemption/ switch-out of units allotted in the designated Scheme shall be processed on First in First out (FIFO) basis. If there are redemption or switch transactions processed from units created under Flex SIP during the tenure of Flex SIP, the Flex SIP will be rejected and future SIP's will be suspended.
- In case the Flex SIP transaction is rejected with reason "Insufficient funds" or any other valid rejection reason (including installment defaults), the Flex SIP will be stopped immediately.
- Once the Flex SIP has been stopped the unit holder needs to provide a new request to start Flex SIP. In case the unit holder wants to suo moto discontinue the Flex SIP, the normal SIP cancellation process shall be applicable.
- In case transaction charges are applicable, the Flex SIP amount will be calculated against as on date allotted units.

General Conditions:

a) Flex SIP is available only in "**Growth**" option.

b) For FLEX SIP, investors are requested to refer the One Time Bank Mandate cum Flex SIP Enrollment Form respectively available on the website of Nippon India Mutual Fund.

For any clarifications, investors are requested to consult their financial advisors or contact the Customer Care no.: 1860 266 0111 (charges applicable)

c) Currently, FLEX SIP facility shall be available on submission of physical application forms at Designated Investor Service Centres of the AMC. A single Flex SIP Enrolment Form can be filled for investing into one Scheme/Plan/Option only.

NIMF / NAM India reserve the right to introduce, change, modify or withdraw any features/ provisions with respect to the said facilities in any scheme/(s) from time to time.

Operational procedures for the facility will be announced by the Fund from time to time.

NAM India in consultation with Trustees reserves the right to withdraw this facility, modify the procedure, frequency, dates, load structure in accordance with the SEBI Regulations and any such change will be applicable only to units transacted pursuant to such change on a prospective basis.

2. SYSTEMATIC TRANSFER PLAN (STP)

STP is a facility wherein unit holders of designated open- ended schemes of NIMF can opt to transfer a Fixed amount (capital) or variable amount (capital appreciation) at regular intervals to another designated open-ended scheme of NIMF.

STP-In - It is a facility wherein unit holders of designated open ended schemes can opt to transfer a Fixed amount (capital) or variable amount (capital appreciation) at regular intervals to NIGSF. This facility shall now be termed as Nippon India Golden Transfer Step for all the STP - In from the eligible transferor schemes.

STP-Out - In case if the investor exercises an option of STP - Out from NIGSF, the same shall be termed as STP - Out and not Nippon India Golden Transfer Step.

A. Plans / Options available - There are two plans available Fixed Systematic Transfer Plan and Capital Appreciation Systematic Transfer Plan. Details of which are provided as below:

(1) Fixed Systematic Transfer Plan - Investor has the option to transfer a fixed amount of his choice as per the options available from one any of the eligible Transferor scheme to any of the Transferee scheme. Unit holders are required to select any one of the following options under Fixed Systematic Transfer Plan.

(i) Daily Option - where STP will be executed on Daily basis,

(ii) Weekly Option - where STP will be executed on 1st, 8th, 15th and 22nd of every month,

(iii) Fortnightly Option - where STP will be executed on 1st and 15th of every month,

(iv) Monthly Option - where STP will be executed on any pre-specified date of every month to be chosen by the unit holders,

(v) Quarterly Option - where STP will be executed on any pre-specified date of the first month of the quarter to be chosen by the unitholder.

(2) **Capital Appreciation Systematic Transfer Plan -** Investor has the option to transfer only the appreciated amount from one any of the eligible Transferor scheme to any of the Transferee scheme. Unit holders are required to select any one of the following options under Capital Appreciation Systematic Transfer Plan.

(i) **Monthly Option -** where STP will be executed on 1st of every month,

(ii) **Quarterly Option -** where STP will be executed 1st of the starting month of every quarter.

(3) **Perpetual STP option:** An investor who opts for perpetual option, his STP will continue forever with no end date unless a written request for cancellation is given by the investor in this regard

B. **Minimum amount of transfer** - The following minimum amount will be transferred in the selected Transferee Scheme under various plans / options.

(1) **Fixed Systematic Transfer Plan** - The following amount will be transferred on STP execution date, subject to applicable exit load in the Transferor Scheme:

(i) **Daily Option** - Minimum of Rs. 100 and in multiples of Rs. 100 thereof

(ii) **Weekly / Fortnight / Monthly option** - Minimum of Rs. 1000 and in multiples of Rs 100 thereof

(iii) **Quarterly option** - Minimum of Rs. 3000 and in multiples of Rs 100 thereof Applications not in multiple of Rs.100 will be processed for the nearest lower multiple of Rs.100, subject to minimum amount specified.

(2) **Capital Appreciation STP -** Monthly option or Quarterly option - A minimum of Rs. 500 and above thereof will be transferred on STP execution date, subject to applicable exit load of the transferor Scheme. In case the capital appreciation amount is less then Rs.500 on any STP due date, the systematic transfer will not be processed for that due date.

C. **Minimum Balance Requirements** - following is minimum balance amount that an unitholder has to maintain in his folio to opt for STP facility.

The minimum balance amount that an unitholder has to maintain in his folio to opt for STP facility for all the eligible schemes to Rs 5,000 or the minimum application amount as stated in the SID of the respective Transferor scheme, whichever is higher. In case of insufficient balance in the account / folio, the application for enrolment for STP will be rejected.

D. **Loads -** the following load structure will be applicable.

(1) **Entry Load -** In accordance with the requirements specified by the SEBI circular no. SEBI/ IMD/CIR No.4/168230/09 dated June 30, 2009 no entry load will be charged with respect to applications for enrolment / registrations accepted by NIMF with effect from August 1, 2009.

(2) **Exit Load -** as applicable in the respective Transferor and Transferee Scheme at the time of enrolment / registration of STP will be applicable.

E. **Other Important Points**

(1) All valid transfer requisitions would be treated as switch-out / redemption for the transferor scheme and switch-in/ subscription transactions for the transferee scheme and would be processed at the applicable NAV of the respective schemes. The difference between the NAVs of the two Schemes/ Plans will be reflected in the number of units allotted.

(2) This facility is not available for units which are under any Lien/Pledged or any lock-in period.

(3) NAM India in consultation with the Trustees, reserves the right to modify the procedure, load structure in accordance with the SEBI Regulations and any such change shall be applicable only to units transacted pursuant to such change on a prospective basis.

(4) The unit holders may approach/ consult their tax consultants in regard to the treatment of the transfer of units from the tax point of view.

(5) Minimum number of transfers required for a STP shall be two. In case of daily STP, minimum number of transfer is one month.

(6) Unitholder has to ensure to maintain minimum balance in accordance with Plans selected in the Transferor Scheme on the transfer date / execution date under Fixed Systematic Transfer Plan. In case of insufficient balance / unclear units on the date of transfer in the folio, STP for that particular due date will be processed based on the clear balance available in the scheme. However, future STPs will continue to be active. This will help the investor to continue his STP facility seamlessly. Also if the investor continues to have insufficient balance / unclear units for three consecutive months, NAM India will have the right to discontinue the future STPs at its own discretion.

(7) Investor can discontinue STP by providing a written notice to DISC atleast 7 calendar days (excluding of submission) prior to the due date of the next transfer date. In case of Daily STP, the cancellation will effect from the date falling after 7 calendar days

(8) The registered STP will be automatically terminated if units are pledged or upon receipt of intimation of death of the unit holder.

(9) **Frequency of STP :** If an investor does not mention any frequency or mentions multiple frequencies on the STP application form or the frequency is unclear on the STP application form, the default frequency shall be monthly

(10) **Default STP Date:** If an investor opts for Monthly or Quarterly frequency of STP but does not mention the STP Date or mentions multiple STP dates on the mandate or the STP date is unclear on the STP Mandate, the default STP date shall be treated as 10th of every month/quarter as per the frequency defined by the investor

(11) **Default STP Enrollment period when start date is not provided:** If an investor does not mention STP start date, or the STP start date is unclear/not expressly mentioned on the STP Application form, then by default STP would start from the next subsequent cycle after meeting the minimum registration requirement of 7 working days as per the defined frequency by the investor.

(12) **Default STP Enrollment period when end date is not provided:** If an investor does not mention STP end date or the STP end date is unclear, it will be considered as perpetual STP.

(13) **Application processing of Systematic Transfer Plan ("STP"):** The Enrolment form completed in all respects can be submitted at any of the Designated Investor Service Centre (DISC) of NAM India at least seven calendar days before the commencement of first execution date of STP. In case the required time of seven calendar days are not met then the STP will be processed from the next STP cycle.

(14) NAM India in consultation with Trustees reserves the right to withdraw this facility, modify the procedure, frequency, dates, load structure in accordance with the SEBI Regulations and any such change will be applicable only to units transacted pursuant to such change on a prospective basis.

Note: It may be noted that all the transfers to Nippon India Gold Savings Fund (NIGSF) have been termed as Nippon India Golden Transfer Step with effect from May 21, 2011. All other features under these facilities remain unchanged. Also in case if the investor exercises an option of STP - Out from NIGSF, the same shall be termed as STP - Out and not Nippon India Golden Transfer Step.

MULTIPLE SYSTEMATIC TRANSFER PLAN:

In this facility the unit holders of one designated open ended scheme of NIMF can opt to transfer a Fixed amount (capital) at regular intervals to another one or more designated open ended schemes of NIMF.

- Eligible Transferor Scheme – All open ended scheme where STP facility is available
- Eligible Transferee Scheme – All open ended scheme where STP facility is available – Investor can specify maximum 5 transferee schemes

Investor has the option to transfer a fixed amount of his choice as per the options available from one any of the eligible Transferor scheme to any of the Transferee scheme. The investor has to specify the amount which will be transferred to the transferee schemes.

The above facility will be applicable only for Fixed Systematic Transfer Plan.

Unit holders are required to select any one of the following options:

(i) Daily Option – where STP will be executed on Daily basis,

(ii) Weekly Option – where STP will be executed on 1st, 8th, 15th and 22nd of every month

(iii) Fortnightly Option – where STP will be executed on 1st and 15th of every month,

(iv) Monthly Option – where STP will be executed on any pre-specified date of every month to be chosen by the unit holders,

(v) Quarterly Option - where STP will be executed on any pre-specified date of the first month of the quarter to be chosen by the unit holder

Minimum amount of transfer –

The following amount will be transferred on STP execution date, subject to applicable exit load in the Transferor Scheme:

(i) Daily Option - Minimum of Rs. 100 and in multiples of Rs. 100 thereof

(ii) Weekly / Fortnight / Monthly option - Minimum of Rs. 500 and in multiples of Rs 100 thereof

(iii) Quarterly option – Minimum of Rs. 1500 and in multiples of Rs 100 thereof

Applications not in multiple of Rs.100 will be processed for the nearest lower multiple of Rs.100, subject to minimum amount specified.

Minimum Balance Requirements – The minimum balance amount that an unitholder (new or existing) has to maintain in his folio to opt for STP facility for all the eligible schemes to Rs 5,000 or the minimum application amount as stated in the SID of the respective Transferor scheme, whichever is higher.

FLEX Systematic Transfer Plan (FLEX STP)

"FLEX STP" is a facility wherein an investor can opt to transfer variable amounts linked to the value of investments under FLEX STP on the date of transfer at pre-determined intervals from Transferor scheme to **Growth** option of a Transferee scheme.

- Flex STP offer transfer facility at Monthly and Quarterly Frequencies. Unit holder is free to choose the frequency of such transactions. If the investor does not select any particular frequency, default frequency shall be monthly frequency.

- Minimum number of STP installments and STP amount shall be as follows:

Frequency	STP Minimum Installments	STP Minimum Amount
Monthly	12 Months	1000
Quarterly	12 Quarters	3000

- Calculation of FLEX STP Installment:
  (i) Fixed amount as per installment; or
  (ii) The amount determined by the formula: {Fixed amount to be transferred per installment (x) Number of Installments (Installments already paid along with the current installment payable)} – market value of the investments through FLEX STP in the Transferee Scheme on the date of transfer.

  Whichever is higher.

  However, STP amount cannot be more than two times of fixed installment amount.
- Illustration:

No. of Inst-allm-ent	NAV Applicable Date	STP Due Date	NAV per Unit	Market Value on install-ment date (Rs.)	Amount to be invested in Flex STP## (Rs.)	Cumulative Amount Invested in Flex STP) (Rs.)	Units Allotted under Flex STP	Cumu-lative Units
1	NA	01/01/2019	10	0	3,000	3000	300	300
2	01/02/2019	01/02/2019	12	3,600.00	3,000	6000	250	550
3	01/03/2019	01/03/2019	11	6,050.00	3,000	9000	272.73	822.73
4	01/04/2019	01/04/2019	9	7,404.55	4,595	13595.45	510.61	1333.33
5	01/05/2019	01/05/2019	7	9,333.33	5,667	19262.12	809.52	2142.86
6	01/06/2019	01/06/2019	8	17,142.86	3,000	22262.12	375	2517.86
7	01/07/2019	01/07/2019	10	25,178.57	3,000	25262.12	300	2817.86
8	01/08/2019	01/08/2019	12	33,814.29	3,000	28262.12	250	3067.86
9	01/09/2019	01/09/2019	13	39,882.14	3,000	31262.12	230.77	3298.63
10	01/10/2019	01/10/2019	14	46,180.77	3,000	34262.12	214.29	3512.91
11	01/11/2019	01/11/2019	15	52,693.68	1,738	36000	115.86	3628.77
12	NA	01/12/2019	13	47,174.02	STP will cease as target amount achieved			

STP Amount transferred from Transferor Scheme to Transferee Scheme

- On the Flex STP due date, the installment value of FLEX STP shall be determined on the basis of NAV on the installment date (T day). If T day falls on a Non-Business day or falls during a book closure period, then valuation will be done based on NAV of Next business day. For e.g., if an investor has opted Flex STP cycle as 15th. NAV as per process shall be considered as of 15th (T day). If 15th day is falling on non-business day, we shall consider NAV as per next business day NAV i.e., if 15th is a Sunday, we shall consider NAV of next business day i.e. Monday.
- In case the amount (as specified by the formula) to be transferred under STP is not available in the Transferor Scheme in the unit holder's account for any reason, the residual amount will be transferred to the Transferee Scheme and Flex STP will be ceased.
- The redemption/ switch-out of units allotted in the Transferee Scheme shall be processed on First in First out (FIFO) basis. If there are any redemption or switch transactions processed from units created under Flex STP during the tenure of Flex STP, the Flex STP will be rejected and future STP's will be suspended.
- Once the Flex STP have been stopped the unit holder needs to provide a new request to start Flex STP. In case the unit holder wants to suo moto discontinue the Flex STP, the normal STP cancellation process shall be applicable.
- The first Flex STP installment will be processed for the fixed installment amount specified by the unit holder at the time of enrolment. From the second Flex STP installment onwards, the transfer amount shall be computed as per formula.
- The total Flex STP installment amount invested in the Transferee Scheme shall not exceed the total enrollment amount specified by the unit holder at the time of enrollment i.e. amount per installment X number of installments.
- If the NAV falls continuously throughout the STP period, no. of installments would be less than those mentioned in application form.
- Exit load shall be applicable in the transferor scheme as per Scheme Information Document (SID) of the respective schemes.

General Conditions:

a) Flex STP is available only in **"Growth"** option.

b) For FLEX STP, investors are requested to refer the One Time Bank Mandate cum Flex STP Enrollment Form, respectively available on the website of Nippon India Mutual Fund.

For any clarifications, investors are requested to consult their financial advisors or contact the Customer Care no.: 1860 266 0111 (charges applicable)

c) Currently, FLEX STP facility shall be available on submission of physical application forms at Designated Investor Service Centres of the AMC. A single Flex STP Enrolment Form can be filled for investing into one Scheme/Plan/Option only.

NAM India reserves the right to withdraw any of the above offerings, modify the procedure, frequency, dates, load structure in accordance with the SEBI Regulations and any such change shall be applicable only to units transacted pursuant to such change on a prospective basis.

NAM India reserves the right to withdraw this offering, modify the procedure, frequency, dates, load structure in accordance with the SEBI Regulations and any such change shall be applicable only to units transacted pursuant to such change on a prospective basis.

3. NIPPON INDIA SALARY ADDVANTAGE

The Salient Features of Nippon India Salary AddVantage are as follows

- Under this facility, an employer enters into an arrangement with NIMF which shall enable the employer to deduct a certain amount from the salary / other payments which the employee is entitled to receive and remit the same to NIMF through a consolidated cheque / fund transfer / debit instructions or such other mode as may be applicable from time to time. The said facility can be offered by the Employer for its Employees who are on their payroll and deductions and subsequent remittance can be in the form of Systematic Investment Plans (SIP) or lump-sum/one-time subscription. All the scheme specific features/ facilities / terms & conditions (including terms and conditions of any systematic transaction) shall be applicable to investments coming through Salary Addvantage.
- In case of processing of a SIP under Salary Addvantage, the employer shall have the flexibility to decide any date (working day) of the month or the quarter on which the said deduction shall be made and remitted to NIMF. Thereafter, for the registered Systematic Investment Plan (SIP) the subsequent monthly / quarterly deductions will happen on each month / quarter on a specified date. In the interest of investors NIMF / NAM India shall process the said transactions on the date when it receives the valid requirements for processing of applications instead on the designated SIP dates. This Facility offers a flexibility of choosing any working day of the month for execution of the SIP in Salary Addvantage facility.
- This facility shall be offered only to resident individual investors of the scheme.

NIMF / NAM India reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.

4. Transfer of Income Distribution cum capital withdrawal plan (TIDCWP)

All the unit holders in the Income Distribution cum capital withdrawal plans whether in Reinvestment of Income Distribution cum capital withdrawal Option or Payout of Income Distribution cum capital withdrawal Option with any IDCW frequency can transfer their IDCW to any other open ended Scheme by availing such facility.

The IDCW declared in the Transferor scheme will be automatically invested into the Transferee Scheme at the applicable NAV and accordingly the equivalent units will be allotted in the Transferee Scheme.

The units will be allotted in the Transferee Scheme subject to the terms and conditions mentioned in the Scheme Information Document (SID) of Transferee Scheme after deduction of applicable statutory levy, if any.

The provision of "Minimum Application Amount' specified in the SID of the opted Transferee Scheme will not be applicable for availing TIDCWP facility.

No entry and/or exit load will be charged for the units allotted on reinvestment of IDCW. Accordingly no exit load will be charged to the Transferor Scheme and no entry load will be charged for the investments in Transferee Scheme. The exit load applicable at the time of transfer will be applicable for the investments in Transferee Scheme.

This facility will not be available for units which are under any Lien/Pledged or any lock-in period.

The unitholder who wish to opt for this facility has to submit the Enrolment form complete in all respects at any of the Designated Investor Service Centre (DISC) at least 7 calendar days before the commencement of first execution date of TIDCWP.

Unit holders can cancel TIDCWP facility by providing a written notice to the DISC at least 7 calendar days (excluding date of submission) prior to the due date of the next transfer date. The information need to be mentioned while submitting a cancellation request for TIDCWP are (a) Name of the unit holder (b) Folio Number (c) Transferor Scheme (d) Transferee Scheme (e) Cancellation effective date.

TIDCWP will be automatically terminated if all the units are liquidated or withdrawn from the Transferor Scheme or pledged or upon receipt of intimation of death of the unit holder.

Unit holders should clearly mention from and to which Scheme / option he / she wish to transfer their IDCW. Please note that if no Transferor Scheme or Transferee Scheme is mentioned or in case of an ambiguity the application is liable to be rejected.

Notes

It may be noted that IDCW transfer facility under Nippon India Gold Savings Fund has been termed as Golden TIDCWP with effect from May 21, 2011. All other features under this facility remain unchanged

The Trustee/AMC reserves the right to modify the facilities at any time in future on a prospective basis.

5. SYSTEMATIC WITHDRAWAL PLAN (SWP)

Unitholders may utilize the SWP to receive regular monthly / quarterly / Half yearly / Yearly payments their account. The minimum amount, which the unitholder can withdraw, is Rs.500/- and in multiples of Rs. 100/-, thereafter, subject to revision by NAM India. The amount thus withdrawn will be considered as redemption and shall be converted into units and will be deducted from the unit balance in the account, of the unitholder.

Subsequent to the request made in the application, a SWP form will be sent to the Unitholder. SWP will commence only upon receipt of this prescribed form duly completed. SWP requests in any other format besides the specified format will be treated as invalid and are liable for rejection.

All SWP transactions would be reported on the 1st, 8th, 15th, 22nd transaction day^ of the respective month / quarter / half year / year. Month, quarter, half year or year shall be calculated from the date of execution of first SWP transaction. The redemption proceeds will be posted within normal service standards to the investors. No post-dated cheques will be issued against SWP transactions. There is no limitation on the amount of withdrawals.

^ If such day happens to be a holiday, it will be processed on next working day

The unitholder will define the frequency of withdrawals and the amount of withdrawal per SWP transaction. SWP forms received without this information will be treated as incomplete and are liable for rejection. The unitholder needs to specify the start date and the end date for SWP. In cases where the start date and the end date has not been specified in the SWP form, the SWP will continue till the balance in the account becomes nil.

If an investor does not mention SWP Date or multiple SWP dates are mentioned or the SWP Date is unclear in the application form, the default SWP date shall be treated as 1st of every month/ quarter/ half year / year as per the frequency defined by the investor.

A unitholder who has opted for SWP under a specific account can also redeem or switch his units to any other eligible scheme or any other plans/options under the same scheme provided he has sufficient balance in his account, on the date of such request. SWP will automatically cease in case the unit balance becomes nil after such redemption / switch transaction.

A unitholder can put in additional subscription in the account, in accordance with conditions specified in the Offer Document for additional subscriptions, any time during the existence of the concerned account. Such additional subscriptions will in no way alter the functioning of the SWP, unless a subsequent request to the contrary is received from the unitholder in writing.

NIMF / NAM India reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.

6. TRIGGER FACILITY

Under this facility the unit holders may opt for withdrawal/ switch of units to any other plan/ scheme on happening of any one of the following events under trigger option:

A. NAV reaches or crosses a particular value:

E.g. NAV reaches or crosses Rs 11.00

If NAV on the date of allotment of investment is less than Rs 11.00, the trigger will be activated when the NAV rises to Rs 11.00 or more on close of any day on which NAV is computed.

If NAV on the date of allotment of investment is more than Rs 11.00, the trigger will be activated when the NAV falls to Rs 11.00 or below on close of any day on which NAV is computed

All transactions linked with trigger will be on the basis of the applicable NAV of the transaction day following the day on which NAV reaches, crosses or falls below Rs 11.00

B. Change in the value of units held by unit holders at least by certain percentage:

E.g. Change in the value of Investment by at least by (+ or - or +/-) 10%

The trigger will be activated when value of the unitholding rises to 10% or more at the close of any day on which the NAV is declared; or The trigger will be activated when value of the unitholding falls by 10% or more at the end of any day on which the NAV is declared; or The trigger will be activated when value of the unitholding either rises by 10% or more or falls by 10% or more on any day on which the NAV is declared.

C. Date Based Trigger: Investors can now choose any particular date to activate the trigger. Date based trigger facility enables investors to redeem / switch investments from a particular scheme on a pre-determined date to any other eligible open ended scheme offered by Nippon India Mutual Fund. The trigger would be activated on the date mentioned by the investor. Trigger will be processed with NAV of the specifi ed date under this facility or with NAV of the subsequent business day if the specifi ed date is a non-business day.

The unit holders can now opt for the following action, on the date of happening of the relevant events/ triggers opted under the trigger facility:

1. Full/ Partial redemption
2. Redemption to the extent of capital appreciation only
3. Full/ Partial switch into other eligible plan/ scheme of NIMF
4. Switch of only the appreciation into other plan/ scheme of NIMF

Transactions linked with the triggers will be executed at the applicable NAVs for the transaction day following the day on which the trigger situation has arisen. Further all the predetermined events i.e. rise or fall in the NAV upto a particular % or value will be compared with the value of units or NAV prevailing on the date of allotment of units, irrespective of the fact whether the trigger is opted on the date of allotment or subsequently.

For e.g. an investor has invested at Rs 11.00 and opted for full redemption, if NAV appreciates at least by 10%, trigger will be activated on the transaction day when NAV moves to 12.10 (i.e. 10% more than Rs 11/-) or more.

Trigger facility shall be activated after [7] calendar days of the receipt of trigger request. A trigger once activated will not be reactivated in any other plan/ scheme where the Switch happens or in the same plan which retains a part of the value or in case of normal redemption /switch before the trigger is activated. Triggers will be deactivated on redemption and/or switch and/or pledge of units.

Trigger, thus, acts as a financial planning tool and enables the investor to minimize the losses and timely book profits.

NAVs of the schemes are declared at the close of the business day and hence Value of the unit holders unit holdings based on the end of day NAV will be considered as a base for activating the triggers. Accordingly, all the redemptions/ switches etc will be done on the following transaction day on which the event occurs.

Please note that trigger is an additional facility provided to the unit holders to save the time for completing the redemption/ switch formalities on happening of a particular event. Trigger is not to be conceived as an assurance on part of the Fund that the investor will manage to receive a particular sum of money/ appreciation/ and/ or fixed % of sum. Trigger is an event on happening of which the Fund will automatically redeem/ switch units on behalf of the investor on the date of happening of the event. In actual parlance, a trigger will activate an automatic transaction when the event selected for has reached a value greater or less that the specified value (trigger point).

Trigger request is required to be given per transaction by filling in the relevant form. In the event of multiple triggers for a particular transaction, the trigger request will be considered invalid and rejected.

NIMF / NAM India reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.

Note: It may be noted that all the withdrawal/ switch of units to Nippon India Gold Savings Fund have been termed as Nippon India Golden Trigger with effect from May 21, 2011. All other features under these facilities remain unchanged.

NAM India reserves the right to withdraw this offering, modify the procedure, frequency, dates, load structure in accordance with the SEBI Regulations and any such change shall be applicable only to units transacted pursuant to such change on a prospective basis.

B. SPECIAL FACILITIES

1. TRANSACTIONS THROUGH WEBSITE OF NIPPON INDIA MUTUAL FUND MF.NIPPONINDIAIM.COM, NIPPON INDIA MUTUAL FUND MOBILE APPLICATIONS AND OTHER DIGITAL ASSETS / PLATFORMS

a. Online Tranctions

Facility of online transactions is available on the official website of Nippon India Mutual Fund i.e. mf.nipponindiaim.com. Consequent to this, the said website is declared to be an “official point of acceptance” for applications for subscriptions, redemptions, switches and other facilities. The Uniform Cut -off time as prescribed by SEBI and as mentioned in the Scheme Information Documents of respective schemes shall be applicable for applications received on the website. However, investors should note that transactions on the website shall be subject to the eligibility of the investors, any terms & conditions as stipulated by Nippon India Mutual Fund/Nippon Life India Asset Management Limited, from time to time and any law for the time being in force.

b. Transactions Through Nippon India Mutual Fund Application

Transaction through Nippon India Mutual Fund application is a facility, whereby investors can Purchase / Switch / Redeem units, view account details & request for account statement using their Personal Computer, Tablet, Mobile Phone or any other compatible electronic devices, which has internet facility subject to certain conditions.

In order to process such transactions Internet Personal Identification Number (I-PIN) which is issued by NIMF for transacting online through the website/application should be used. For the said purpose, NIMF Application, https://mf.nipponindiaim.com and https://mf.nipponindiaim.com are considered to be an "official point of acceptance".

The Uniform Cut - off time as prescribed by SEBI and mentioned in the SID / KIM shall be applicable for applications received through such facility. This facility of transacting in mutual fund schemes is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the NIMF from time to time. NIMF / NAM India reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.

c. Transaction Through "Invest Easy - Individuals"

This facility is available only to the individual investor having folio with the mode of holding as single/ anyone or Survivor. Such category of investors can perform the following transactions subject to features, terms and conditions as mentioned below.

(i) Transact on Phone through NIMF Call Centre
(ii) Transactions through SMS
(iii) Website of Nippon India Mutual Fund mf.nipponindiaim.com

a) Who can apply

1. Existing investors having a folio (including zero balance folio)
2. New Investor(s) to Nippon India Mutual Fund
3. Investor(s) with Mobile Number issued in India and/or valid Email ID.

b) Features/Process

1. Existing Investor(s) of the Fund can register for this Facility by duly filling the Invest Easy Registration Form and submit it at any of the Designated Investor Service Centre ("DISC") of NIMF.
2. New Investors to Nippon India Mutual Fund can register for this facility by filling the common application form along with Invest Easy Registration Form and submit it at any of the DISC of NIMF.
3. This Facility is available with bank/branches that participate in Reserve Bank of India's Electronic Clearing Service (ECS) / Regional Electronic Clearing Services (RECS). Investor are requested to check with your bank / branch to check if your bank/branch participates in this facility. In addition to this, the NAM India/NIMF also has an auto debit tie up with ICICI Bank, IDBI Bank and State Bank of India. NAM India/NIMF may reserve right to add / delete the banks from time to time.

   Investors are advised to mention their Core Banking Account number in the Invest Easy Registration Form else the form may be rejected.
4. Investor has to provide the per transaction Upper Cap Limit in the Invest Easy Registration Form. The Per transaction Upper Cap Limit is restricted up to Rupee One Crore. Mandate with per transaction Upper Cap limit above Rupee one Crore will be rejected. The Per Transaction Upper Cap Limit is applicable only for subscription / SIP. If no amount is mentioned on the registration form then the request will be rejected.
5. Investor(s) needs to submit the Invest Easy Registration Form Twenty Five (25) calendar days in advance for activation of this facility.
6. Investor(s) can start using this Facility only after successful registration of the Invest Easy Registration Form with their bankers. NIMF will endeavour to provide a confirmation over email/SMS/letter on successful registration with the investor bank.
7. Folio with status Minor and Non Individuals cannot register for Invest Easy - Individuals.
8. Transactions reported through Invest Easy – Individual facility (Transaction through NIMF SMS / Call Center / NIMF Website / NIMF Mobile Site) will be processed under the ARN code of the distributor/broker that is mentioned in the Invest Easy Registration Form. Investors may be charged with transaction charges if the distributor/broker has opted for the same. Investors are advised to check with the distributor/broker.
9. If the Invest Easy Registration Form is successfully accepted by NIMF but is rejected by the Investor bank. Subscription, Redemption and SIP through SMS will be deactivated for the investor to make an Investment in the folio. Invest easy pay mode on NIMF website will also be deactivated. However, investor can only redeem through call center with the IPIN issued by NIMF.

10. It is mandatory for investor to provide an original cancelled cheque or a copy of the cheque of the bank account to be registered failing which registration may not be accepted.
11. It is the responsibility of the investor bank / branch to ensure the Invest Easy Registration Form is registered and confirmed to the NAM India. If no confirmation of registration or rejection is received, the NAM India its agents will deem the same to be registered and confirm the registration to Unit holder(s) entirely at the risk of Unit holder(s).
12. In case the Investor wishes to cancel the Invest Easy Individual - Mandate for Purchase / SIP through Invest Easy facility. Investor will have to submit an Invest Easy Cancellation Form 21 business days prior to discontinue the Mandate.
13. In case the Investor wishes to change the Debit Bank Mandate for Purchase / SIP through Invest Easy facility. Investor will have to submit an Invest Easy change of bank form 25 calendar day prior to discontinue the existing mandate and re-register with the new bank mandate for subsequent debits to be initiated with the new bank.

c) Unitholder Information

1. Invest Easy – Individuals facility through SMS is available to the investor with the mode of holding as single/ anyone or Survivor and the SMS instruction being received from registered Mobile number in the folio.
2. Invest Easy – Individuals facility through Call Centre and website is available only for folio with mode of Holding as single/ anyone or Survivor
3. Investor should specify the(ir) Folio No, Full Name, in the Applicant Details of Invest Easy Registration Form. The applicant name and the folio number should match with the details in the existing folio. In case of mismatch of details, the Invest Easy Registration Form is liable to be rejected
4. Investors Mobile Number issued in India and/or Email ID is to be provided in the Invest Easy Registration Form or is available in the folio to avail this facility, subject to certain conditions. The Mobile Number and / or Email Id provided in the Invest Easy Registration Form will super cede the existing Mobile Number and / or Email ID available in the folio.
5. The mode of allotment for transactions reported through NIMF Call Centre or through SMS will be allotted only in physical mode. Investors cannot opt for units in Demat mode. However Investors will have an option in our website for allotment in Demat Mode
6. Investors holding units in Demat mode cannot report redemption through Invest Easy – Individual.
7. Investors who have been transacting only through the exchange platform ie Bombay Stock Exchange / National Stock Exchange cannot register for Invest Easy – Individuals.
8. Once registered under the Invest Easy – Individuals facility, the Investor would be registered for all eligible schemes. Investor(s) do not have an option to selectively choose the Scheme(s) they would like to be registered under the Invest Easy – Individuals facility.
9. The bank mandate mentioned in the Invest Easy – Individuals Form is limited/ applicable only for Purchases through Invest Easy Facility and will not be added to the registered bank details for transactions through other modes, in the folio. Third party payments are not permitted.
10. Any transaction request on a non-transaction Day will be processed on the next transaction Day in accordance with the provisions provided in the SID of the Schemes and/or Statement of Additional Information ('SAI').
11. The bank account of the customer may be debited towards purchases either on the same day of transaction or within seven business days depending on ECS cycle of RBI / Auto Debit arrangement with the bank. However, in case of non receipt of the funds, for whatsoever reasons, the transaction shall stand rejected and the units allotted, if any would be reversed.

(i) Process/features Transact on Phone through Nippon India Mutual Fund Call Centre.

1. Purchase / Redemption, SIP registration through call centre is accepted only in Rupee Amount.
2. Applicable NAV for the redemption will be dependent upon the time of completion of the call with the investor; the transaction will be electronically time-stamped.

	3. The uniform cutoff time as prescribed by SEBI and mentioned in the SID of the respective schemes shall be applicable for application received though such facilities 4. The Investor will have to call the dedicated call centre of NIMF and authenticate oneself using the folio number and PIN issued by NIMF. 5. On successful authentication over the IVR, the investor would be guided over to the call centre agent to place the redemption request. 6. A confirmation message over the IVR would be read out to the investor to confirm the scheme/amount before confirming the redemption. 7. If the call cannot be connected to the call centre for whatsoever reason, the Unit holder(s) will not hold the NIMF/NAM India responsible for the same. 8. If investor email is available with NAM India/NIMF, he/she can also transact through call centre, IPIN will be issued only in physical mode and mandate registration / transaction confirmation / account statement and such other forms of communications in line with Securities & Exchange (Mutual Funds) Regulations, 1996, will be dispatched through electronic mode in line with the applicable regulations as amended from time to time. Investor may please note that the confirmation of mandate registration shall be informed to the investor through Physical Mode also. **(ii) Process/features for transact through SMS** 1. Investors has to send SMS to NIMF 9664001111 2. Purchase, Redemption, SIP registration through SMS is accepted only in Rupee Amount. 3. Applicable NAV for the transaction will be dependent upon the time of receipt of the SMS into the RTA server, and will be electronically time-stamped. 4. The uniform cutoff time as prescribed by SEBI and mentioned in the SID of the respective schemes shall be applicable for application received though such facilities 5. The NAM India/NIMF will endeavour to identify multiple SMS received from the same mobile number for the same folio, Amount & scheme-plan-option. In the event of multiple SMS being received. The NAM India/NIMF will consider the first transaction received, reject the subsequent multiple SMS received on the same day. In case investor wish to register SIP Following will be applicable: • Debit frequency – Monthly • Debit Cycle – 10th of every month • Tenure – Perpetual. • No of days required to start SIP – 10 calendar days Investor has to send a SMS to Nippon India Mutual Fund on 9664001111 For List of schemes codes, Terms & conditions and further details , please visit mf.nipponindiaim.com 6. If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information/key word or due to non-receipt of the SMS message by the RTA or due to late receipt of SMS due to mobile network congestions or due to non-connectivity or due to any reason whatsoever, the Unit holder(s) will not hold the NIMF, NAM India responsible for the same. 7. The request for transaction is to be considered as accepted, subject to realization of funds towards purchases and only on the receipt of the confirmation from NAM India/NIMF on the registered mobile number or email id of the Unit holder. 8. In case of non-receipt of confirmation by investors within a reasonable time, investor(s) are requested to immediately call up the call centre to confirm the status of the transaction. 9. In case the investor receives multiple confirmations against a single transaction, the same needs to be brought to the attention of the NAM India/NIMF. If the Investor(s) believes there has been any an unauthorized transaction effected, the investor shall notify the NAM India/NIMF immediately. 10. If only the mobile number of the investor is registered with NAM India / NIMF, investor can execute transaction only through SMS. The confirmation pertaining to mandate registration /transaction confirmation / account statement and such other communication as required under Securities & Exchange (Mutual Funds) Regulations, 1996, will be dispatched/sent through physical mode on the registered address & SMS, other communication as required under Securities & Exchange (Mutual Funds) Regulations, 1996

(iii) Terms and conditions - Website of Nippon India Mutual Fund mf.nipponindiaim.com

1. Investors having registered Invest Easy - Individuals registered in the folio can now subscribe to the schemes of Nippon India Mutual Fund through our website mf.nipponindiaim.com and make the payment through Invest Easy Facility.
2. This facility is In addition to the existing mode of payment like Net Banking.
3. Investor(s) will have to login to the online account using the user id and password/ transaction pin to authorize the transaction for Nippon India Mutual Fund to initiate the debit instruction to the bank.
4. If only the email id of the investor is registered with NAM India / NIMF, investor can execute the following transactions:
   - Transaction through Call Center.
   - Transaction through mobile WAP (Web Access Portal) Site.
   - Transaction through NIMF website

   In this regard, IPIN will be issued only in physical mode and mandate registration / transaction confirmation / account statement and such other communication as required under Securities & Exchange (Mutual Funds) Regulations, 1996, will be dispatched through electronic mode in line with the applicable regulations as amended from time to time. Investor may please note that the confirmation of mandate registration shall be informed to the investor through Physical Mode also.

Investment under Direct Plan shall not be accepted for transactions submitted through Invest Easy facility where the ARN Code is provided in the Mandate form

d. One Time Bank Mandate Registration

In order to ease out operational hassle, NAM India has introduced this facility which enables the investors to register a onetime bank mandate. Through this facility an Investor can instruct NAM India to honour any nature of investment instruction i.e. investment either through lumpsum additional investment or an SIP. To avail this facility, an Investor has to furnish the required details / confi rmation / signatures etc. in a "One time bank mandate form" and subsequently for every purchase instruction he / she is required to explicitly mention to debit the investment amount from the designated Bank which has been mentioned in the "One time bank mandate form". Investor is also required to ensure that the amount specified in the Additional Purchase Application / SIP application is less than or equal to the upper cap limit specifi ed in the said form. Investors who are currently registered under Invest Easy - Individuals facility may avail this facility without registering the One Time Bank Mandate.

NIMF/NAM India reserve the right to introduced, change, modify or withdraw the features available in these facilities from time to time.

2. FACILITATING TRANSACTIONS THROUGH STOCK EXCHANGE MECHANISM

In terms of SEBI Circular SEBI/IMD/CIR No.11/183204/ 2009 dated November 13, 2009, units of the Scheme can be transacted through all the registered stock brokers of the National Stock Exchange of India Limited and / or Bombay Stock Exchange Limited who are also registered with Association of Mutual Funds of India and are empanelled as distributors with NAM India. Accordingly such stock brokers shall be eligible to be considered as 'official points of acceptance' of NIMF.

International Security Identification Numbers (ISIN) in respect of the plans / options of the Scheme have been created and have been admitted to National Securities Depository Limited (NSDL) and Central Depository Services Limited (CDSL) and can be transacted using the beneficiary accounts maintained with any of the respective Depository Participants (DPs). The units will be allotted in the physical or depository mode in accordance with the choice of the investor. The facility of transacting in mutual fund schemes through stock exchange infrastructure is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the respective Stock Exchanges from time to time.

Time stamping as evidenced by confirmation slip given by stock exchange mechanism shall be considered for the purpose of determining applicable NAV and cut off timing for the transaction. Where units are held by investor in dematerialised form, the demat statement issued by the DP would be deemed adequate compliance with the requirements in respect of dispatch of statements of account. In case investors desire to convert their existing physical units (represented by statement of account) into dematerialised form, NAM India will facilitate the same with Registrar and Transfer Agents, Depositories and DPs. In case the units are desired to be held by investor in dematerialised form, the KYC performed by DP shall be considered compliance with SEBI Circular ISD/AML/CIR- 1/2008 dated December 19, 2008.

In Terms of SEBI circular vide reference no. CIR/IMD/DF/I 7/201O dated November 09, 2010 with effect from December 30, 2010:

1. In addition to the trading members of NSE and BSE, clearing members of registered Stock Exchanges shall be eligible to offer purchase and redemption of units of specified Schemes of NIMF on NMFII Platform and BSE Star MF System.
2. Depository participants of registered Depositories shall be eligible to process only redemption request of units held in demat form.
3. Clearing members and depository participants will be eligible to be considered as Official Points of Acceptance of NIMF in accordance with the provisions of SEBI circular vide reference no. SEBI/IMD/CIR No.I1/78450/06 dated October 1 1, 2006 and shall be required to comply with conditions stipulated in SEBI circular vide reference no. 1 1 /I 83204/2009 dated November 13, 2009 for stock brokers viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. Further, Clearing members and depository participants shall comply with the operating guidelines issued by Stock Exchange and Depositories in this regards as may be applicable.
4. Investors having demat account and purchasing and redeeming mutual fund units in demat mode through trading/ clearing members, shall receive redemption proceeds (if units are redeemed) and units (if units are purchased) through trading/ clearing member's pool account. NIMF/ NAM India its Registrar will pay redemption proceeds to the trading/ clearing member (in case of redemption) and trading/ clearing member in turn will pay redemption proceeds to the respective investor. Similarly, units shall be credited by NIMF/ NAM India/Registrar into trading/ clearing member's pool account (in case of purchase) and trading/ clearing member in turn will credit the units to the respective investor's demat account.
5. Payment of redemption proceeds to the trading/ clearing members by NIMF/ NAM India/ its Registrar shall discharge NIMF/ NAM India of its obligation of payment of redemption proceeds to individual investor. Similarly, in case of purchase of units, crediting units into trading/ clearing member pool account shall discharge NIMF/ NAM India of its obligation/ to allot units to individual investor.
6. It may be noted that Stock exchanges and Depositories shall provide investor grievance handling mechanism to the extent they relate to disputes between their respective regulated entity and their client and shall also monitor the compliance of code of conduct specified in the SEBI Circulars MFD/CIR/20/23230/02 dated November 28. 2002 and SEBI/IMD/08/174648/2009 dated August 27, 2009 regarding empanelment and code of conduct for intermediaries of Mutual Funds.
7. Pursuant to SEBI circular nos. CIR/MRD/DSA/32/2013 dated October 04, 2013 and CIR/MRD/DSA/33/2014 dated December 09, 2014.
    a. Mutual fund Distributor (MF distributor) registered with Association of Mutual Funds in India (AMFI) and permitted by the concerned recognized stock exchanges shall be eligible to use recognized stock exchanges' infrastructure to purchase, redeem and Switch mutual fund units on behalf of their clients, directly from NIMF/ NAM India.
    b. The MF distributors shall not handle payout and pay in of funds as well as units on behalf of investor. Pay in will be directly received by recognized clearing corporation and payout will be directly made to investor account. In the same manner, units shall be credited and debited directly from the demat account of investors.
    c. Non-demat transactions are also permitted through stock exchange platform.
8. At Present, the switch facility in the units of NIMF schemes shall be made available only on BSE StAR MF platform (for other Stock Exchanges platform this facility will be made available as and when it will be introduced by them). Further, Switch transactions shall be accepted for units held in demat mode as well as in physical mode.

Modification to facility for transactions through Stock Exchange Mechanism

With a view to increase the network and enhance the service levels for investors, NIMF / NAM India extends the facility to allow commercial transactions i.e. Subscription/ Redemption/ Switch/ Systematic Investment Plan (SIP) /Systematic Transfer Plan (STP) and other transactions through the infrastructure of Indian Commodity Exchange Limited (ICEX) i.e. ICEX MF platform to all the investors.

The facility shall be subject to the terms and conditions specified and guidelines issued by SEBI from time to time. The Trustee / AMC reserves the right at its sole discretion to withdraw / modify the features of the above facility.

3. REDEMPTION BY MEANS OF NIPPON INDIA ANY TIME MONEY CARD ("THE CARD")

The Card issued / to be issued by NIMF is a Co-Branded debit Card, called as "Nippon India Any Time Money Card" (a mutual fund linked debit card), which will be / is facilitating instant cash withdrawal / Purchase by unit holders of the eligible schemes offering this facility, at all VISA enabled ATMs and Merchant Establishments/ Point of Sale (PoS) terminals across India. This Co-Branded Card is issued / being issued by NIMF in collaboration with HDFC Bank Ltd. This facility is a unique offering and first of its kind being offered by NAM India in the Indian Mutual Fund Industry.

The Salient Features of Alternative Means of Redemption

i. The facility will be in addition to the conventional method of redemption i.e., physical redemption request through the Designated Investor Service Centers of the Nippon India Mutual Fund. In other words, investors can opt for any of the redemption facility as per their choice and convenience.

ii. The Card will offer instant liquidity to the unitholder upto a permissible limit as fixed/ determined by the Bank for ATM/PoS withdrawals or 50% of withdrawal limit as set by NIMF, from time-to-time, whichever is lower.

iii. The Card will enable the unitholder to withdraw cash (redeem his units) and to check Current holding Value as well as the Balance of Withdrawal limit

iv. The Card shall be issued only to individual Resident Indian unitholders, who are aged 18years and above. The card shall not be issued to Minors, HUF, NRI, Private / Public Ltd Companies, Partnership Firms, Proprietorship Firms, Trusts and any other category of investors as defined in the offer document.

v. Only One Card shall be issued per folio/ master account. In case of multiple holders the card shall be issued only to the 1st holder. Further, the card shall be issued only in respect of folios where holding basis is 'Either or Survivor/ Anyone or Survivor' or Single. No card shall be issued where mode of operation is JOINT

vi. Withdrawals through this alternative mode of redemption can be stopped temporarily or permanently for the want of any statutory compliance, at the directives of RBI and/ or SEBI or any competent statutory regulatory authority.

vii. The Trustees reserves the right to discontinue/ modify/ alter the said facility on a prospective basis subject to compliance with the prevailing SEBI guidelines and Regulations.

viii. The applicable charges for the facility, which shall be levied by Nippon India Mutual Fund/ HDFC Bank / VISA shall be borne by the investor on an actual basis and shall be intimated to the investors from time to time. All transaction pertaining to Cash Withdrawal and Balance Enquiry done through Nippon India Any Time Money Card shall be free of cost.

ix. In case of Applications received for subscription of scheme's unit through SIP, the card will be issued subject to following conditions:

   a. A valid debit mandate is received for a SIP in any of the Primary Scheme Account The said mandate can be provided by filling up the required application form and the said mandate can be either through ECS / Auto Debit / Salary Addvantage or any other mode as decided by NIMF/NAM India from time to time.

   b. Along with the SIP Application form, the Investor is also required to fill up required form and provide the mandatory details and agree to the Terms and Conditions pertaining to the issuance of the Card.

   c. Subsequent, to the registration the valid SIP and verification of the required details, NAM India / NIMF shall issue the card before processing the first SIP instalment (without investment balance being there in the primary scheme account).

Uniform cut off timings as per SEBI guidelines and as mentioned in the SID for redemption shall also be applicable to the aforesaid facility of alternative means of redemption.

For availing the Card facility, it is necessary for the investor to make either Nippon India Liquid Fund, Nippon India Ultra Short Duration Fund & Nippon India Low Duration Fund as the Primary Scheme Account.

The investor has to mandatorily invest in either of the above-mentioned scheme to and designate one of the scheme as Primary Scheme Account. In case the investor has existing investments in Nippon India Liquid Fund, Nippon India Ultra Short Duration Fund & Nippon India Low Duration Fund and wishes to opt for the Card however has not specified the Primary scheme account then by default Nippon India Liquid Fund will be treated as the Primary Scheme account

In case of processing the redemptions through any Point of Service or ATM (other than HDFC Bank ATMs) the withdrawals would be made from Primary Scheme Account (Nippon India Liquid Fund, Nippon India Ultra Short Duration Fund & Nippon India Low Duration Fund). If the balance is not available in the primary scheme, the withdrawal/PoS transaction would be declined. Further, the investor will have an option to withdraw from any of the scheme of his choice linked to the card through HDFC Bank ATMs after knowing the consequences of such a withdrawal.

In case the investor has opted for the Card, in the any Plan/Options, which is the primary scheme for the card, then the same will continue to act as the primary scheme. In case, the investor desires to change the Primary scheme/Plan/Option for the card, the investor will have to place a separate request with NIMF for change in primary scheme.

Existing investors of Nippon India Liquid Fund, Nippon India Ultra Short Duration Fund & Nippon India Low Duration Fund are only required to fill - in the requisite application form and directly enroll for this facility.It is mandatory for the investors availing the Card Facility to provide the Mobile Number and E-mail Id.

In case the investor has opted for the Card, in the Existing Plan/Options, which is the primary scheme for the card, then the same will continue to act as the primary scheme. In case of any investment being made in any other Plan/Option, and the investor desires to change the Primary Plan/Option for the card, the investor will have to place a separate request with NIMF for change in primary scheme.

4. OFFICIAL POINTS OF ACCEPTANCE OF TRANSACTION THROUGH MF UTILITY:

NAM India has entered into an agreement with MF Utilities India Private Limited ("MFUI"), a "Category II - Registrar to an Issue" under SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993, for usage of MF Utility ("MFU") - a shared services initiative of various asset management companies, which acts as a transaction aggregator for transacting in multiple schemes of various mutual funds with a single form and a single payment instrument.

Accordingly, all the authorized POS and website/mobile application of MFUI (available currently and also updated from time to time) shall be eligible to be considered as 'official points of acceptance' for all financial and non-financial transactions in the schemes of NIMF either physically or electronically with effect from February 6, 2015. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com.

Applicability of NAV shall be based on time stamping as evidenced by confirmation slip given by POS of MFUI and also the realization of funds in the Bank account of Nippon India Mutual Fund (and NOT the time of realization of funds in the Bank account of MFUI) within the applicable cut-off timing. The Uniform Cut - off time as prescribed by SEBI and mentioned in the SID / KIM shall be applicable for applications received through such facilities.

Investors are requested to note that MFUI will allot a Common Account Number ("CAN") i.e. a single reference number for all investments in the mutual fund industry for transacting in multiple schemes of various mutual funds through MFU and to map existing folios, if any. Investors can create a CAN by submitting the CAN Registration Form and necessary documents at the POS. The AMC and/or its Registrar and Transfer Agent shall provide necessary details to MFUI as may be needed for providing the required services to investors/ distributors through MFU. Investors are requested to visit the website of MFUI i.e. www.mfuindia.com to download the relevant forms.

For any queries or clarifications related to MFU, please contact the Customer Care of MFUI on +91-22-6134 4316 (during the business hours on all days except Sunday and public holidays) or send an email to clientservices@mfuindia.com.

5. ACCEPTANCE OF "CASH" AS A MODE OF SUBSCRIPTION:

Acceptance of "Cash" as a payment mode for subscription application in the Schemes of Nippon India Mutual Fund has been introduced.

The Details / Process and conditions for acceptance of such investments are as follows:

Eligible investors:

The facility is available only for below mentioned category of investors who are KRA-KYC / Central KYC Registry (CKYC) compliant and have a bank account:

- Resident Individuals.
- Minors (investing through Guardian)
- Sole Proprietorships.

Subscription Limit:

In line with the SEBI guidelines, currently subscription through cash can be accepted only upto Rs. 50,000/- per investor, per financial year. Limit would be tracked on the basis PAN or PEKRN acknowledgement issued by KRA / KYC Identification NO (KIN) issued by Central KYC Registry).

Mode of Acceptance of Application:

Applications for Subscription through Cash shall be accepted only in the physical form at any of the Designated Investor Service Centres (DISC) of NIMF.

Cash Collection Facility:

Currently, NAM India has made arrangement with Axis Bank Limited to accept cash (along with the duly filled in Cash Deposit Slip) on behalf of NIMF/NAM India. However, going forward, NAM India may tie up with any other financial institution(s) through which the facility of cash collection may be provided. Details of the same shall be available on the website i.e. mf.nipponindiaim.com. The Bank shall act only as an aggregator for receipt of cash at the various Bank branches towards subscriptions under various schemes of NIMF. The Bank would be remitting the cash collected to the Fund's schemes usually by the next business day.

Procedure for Subscription through Cash:

Investors willing to subscribe through cash as a payment mode will have to follow the below procedure:

1. Collect the application form and Cash Deposit Slip (available in triplicate) from the Designated Investor Service Centre (DISC) of NIMF / NAM India.
2. Investor must first submit the duly filled in application form, KYC / KRA /CKYC acknowledgement and duly filled Cash Deposit Slip at the DISC (copy for submission to NIMF / NAM India).
3. Branch executive shall time stamp the application form, NIMF copy of Cash deposit slip and acknowledgement portion available in the application form. Acknowledgement portion shall be returned to the investor as a confirmation of receipt of application.
4. Investor will have to visit the nearest branch of Axis Bank Limited and deposit cash by using the Cash Deposit Slip collected from DISC, on the same day or latest by next business day else the application shall be liable for rejection.
5. Axis Bank Limited shall retain bank copy of the Cash Deposit slip and provide customer copy to the investor along with the acknowledgement of cash deposition.

NAV Applicability:

For Liquid scheme(s):

Applicability of NAV shall be based on receipt of application and also the realization of funds in the Bank account of respective liquid scheme (and NOT the time of deposit of Cash in the Bank) within the applicable cut-off timing.

However, if the credit is received in the Bank account of liquid scheme but investor has not yet submitted the application form, units will be allotted as per receipt of application (time-stamping)

For all scheme(s) other than liquid scheme(s):

Applicability of NAV shall be based on receipt of application (as per time-stamping). Rejection of application: Application shall be rejected if:

a. Subscription Limit is Exhausted: The amount of subscription through cash (including the subscriptions made through cash during the financial year) exceeds Rs. 50,000/-.
b. Application is incomplete: Unit allotment for transactions accepted as DISCs of NIMF is subject to verification at the time of final processing. Application shall be liable for rejection if the same is found to be incomplete in any aspect.

Payment of Proceeds: Payment in the form of refunds, redemptions, IDCW, etc. with respect to Cash investments shall be paid only through banking channel i.e. in the bank account registered in the folio.

Other important points:

a. In case of mismatch in the amount mentioned in application form and cash deposited in bank, units shall be allotted as per credit received from bank.
b. Cash deposited but application not submitted: If cash is deposited directly at branch of Axis Bank Limited and application is not submitted at DISC of NIMF, amount shall be refunded to investor based on receipt of following documents:
    - Existing Investor: Request letter, Bank acknowledged deposit slip copy.
    - New Investor: Request letter containing the bank details in which the refund needs to be issued, bank acknowledged deposit slip copy and PAN card copy or any other valid id proof.

Investors are requested to note that subscription through this mode shall be accepted subject to compliance with Prevention of Money Laundering Act, 2002 and Rules framed thereunder, SEBI Guidelines for the same and such other AML rules, regulations and guidelines as may be applicable from time to time.

6. OFFICIAL POINT OF ACCEPTANCE THROUGH MF CENTRAL:

Pursuant to the SEBI circular no SEBI/HO/IMD/IMD- II DOF3/P/CIR/2021/604 dated July 26, 2021, to comply with the requirements of RTA inter-operable Platform for enhancing investors' experience in Mutual Fund transactions / service requests, the QRTA's, Kfin Technologies Private Limited and Computer Age Management Services Limited (CAMS) have jointly developed MFCentral – A digital platform for Mutual Fund investors.

MFCentral is created with an intent to be a one stop portal / mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / phygital services to Mutual fund investors across fund houses subject to applicable T&Cs of the Platform. MFCentral will be enabling various features and services in a phased manner. MFCentral may be accessed using https://mfcentral.com/ and a Mobile App in future.

With a view to comply with all provisions of the aforesaid circular and to increase digital penetration of Mutual funds, NIMF / NAM India designates MFCentral as its Official point of acceptance (DISC – Designated investor Service Centre) w.e.f. 23rd September 2021.

Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the designated Investor Service centres or collection centres of Kfintech or CAMS.

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	7. **TRANSACTIONS THROUGH ELECTRONIC PLATFORM OF REGISTRAR AND TRANSFER AGENT** NAM India has introduced this facility w.e.f. July 13, 2018. Investors will be allowed to transact in the schemes of Nippon India Mutual Fund (NIMF) through the Electronic platform of KFin Technologies Private Limited (KFintech), Registrar and Transfer Agent of NIMF, i.e. website mfs.kfintech.com and mobile application 'Kfinkart' (or any other name as specified from time to time). Consequent to this, the said website and mobile application shall be declared to be an "official point of acceptance" for applications for subscriptions, redemptions, switches and other facilities. The Uniform Cut -off time as prescribed by SEBI and as mentioned in the Scheme Information Documents of respective schemes shall be applicable for applications received on the website / mobile application.
Accounts Statements	In accordance with SEBI Circular No. Cir/ IMD/ DF/16/ 2011 dated September 8, 2011 and SEBI Circular no. CIR/MRD/DP/31/2014 dated November 12, 2014 the investor whose transaction has been accepted by the NAM India/NIMF shall receive a confirmation by way of email and/or SMS within 5 Business Days from the date of receipt of transaction request, same will be sent to the Unit holders registered e-mail address and/or mobile number. Thereafter, a Consolidated Account Statement ("CAS") shall be issued in line with the following procedure: 1. Consolidation of account statement shall be done on the basis of PAN. In case of multiple holding, it shall be PAN of the first holder and pattern of holding. 2. The CAS shall be generated on a monthly basis and shall be issued on or before 15th of the immediately succeeding month to the unit holder(s) in whose folio(s) transaction(s) has/ have taken place during the month. 3. In case there is no transaction in any of the mutual fund folios then CAS detailing holding of investments across all schemes of all Mutual Funds will be issued on half yearly basis [at the end of every six months (i.e. September/ March)] on or before 21st of the immediately succeeding month. 4. Investors having MF investments and holding securities in Demat account shall receive a Consolidated Account Statement containing details of transactions across all Mutual Fund schemes and securities from the Depository by email / physical mode. 5. Investors having MF investments and not having Demat account shall receive a Consolidated Account Statement from the MF Industry containing details of transactions across all Mutual Fund schemes by email / physical mode. The word 'transaction' shall include purchase, redemption, switch, IDCW payout, IDCW reinvestment, systematic investment plan, systematic withdrawal plan, and systematic transfer plan. CAS shall not be received by the Unit holders for the folio(s) wherein the PAN details are not updated. The Unit holders are therefore requested to ensure that the folio(s) are updated with their PAN. For Micro SIP and Sikkim based investors whose PAN details are not mandatorily required to be updated Account Statement will be dispatched by NAM India/NIMF for each calendar month on or before 10th of the immediately succeeding month. The Consolidated Account statement will be in accordance to SEBI circular no. SEBI/HO/IMD/DF2/ CIR/P/2016/89 dated September 20, 2016 and SEBI circular no. SEBI/HO/IMD/DF2/ CIR/P/2018/137 dated October 22, 2018. In case of a specific request received from the Unit holders, NAM India / NIMF will provide the account statement to the investors within 5 Business Days from the receipt of such request. Investors are requested/encouraged to register/update their email id and mobile number of the primary holder with the AMC/RTA through our Designated Investor Service Centres (DISCs) in order to facilitate effective communication.
IDCW	The IDCW payments shall be initiated / dispatched to the unitholders within 15 days from the record date.
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 working days from the date of redemption or repurchase. Further, investors are requested to note that processing of Redemption or Repurchase transactions without PAN in respect of Non-PAN-Exempt folios has been restricted with effect from September 30, 2019. For all such Non-PAN-Exempt folios, investors are requested to update PAN by submitting suitable request along with PAN card copy at any of the Designated Investor Service Centre ("DISC") of Nippon India Mutual Fund (NIMF) and then submit Redemption or new Systematic Withdrawal Plans (SWPs) requests. With respect to existing SWPs registered without PAN in Non-PAN-Exempt folios, the same shall be restricted with effect from October 16, 2019 till PAN is updated in the folio. Investors are also requested to note further that it is mandatory to complete the KYC requirements for all unit holders, including for all joint holders and the guardian in case of folio of a minor investor.

	Accordingly, completion of KYC requirements shall be mandatory and with effect from February 28, 2020, all financial transactions (including redemptions, switches etc.) will be processed only if the KYC requirements are completed. Unit holders are advised to use the applicable KYC Form for completing the KYC requirements and submit the form at the Designated Investor Service Centre ("DISC") of Nippon India Mutual Fund or KFin Technologies Private Limited
Delay in payment of redemption / repurchase proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum). The period of five working days for computation of interest payable for delay in refund of subscription amounts during on-going offer period shall be reckoned from the date of purchase transaction as per timestamp / applicable NAV, provided the application form / online transaction is received along with the payment and the funds have been realized. Where the subscription amount and the application / online transaction are received separately, the period of five working days for computation of interest payable for delay in refund of subscription amounts shall be reckoned from the later of the date of identifying the remitter details, based on the credit provided by the bank or receipt and time stamping of application / online transaction. It is clarified that the interest will be payable only in those cases where the credit pertains to a subscription in the scheme backed by a transaction request by the customer and such subscription is rejected by the AMC.
How to Redeem	The Units can be redeemed at the Redemption Price. A Unitholder has the option to request for a redemption either by amount (in Rupees) or by number of Units. If the redemption request indicates both amount (in Rupees) and number of Units, the latter will be considered. Where a Rupee amount is specified or deemed to be specified for redemption, the number of Units redeemed will be the amount redeemed divided by the Redemption Price. Alternatively, a unitholder can request closure of his account, in which case, the entire unit balance lying to the credit of his account will be redeemed. The number of Units so redeemed will be subtracted from the unitholder's account balance and a statement to this effect will be issued to the unitholder. In case the balance in unitholder's account does not cover the amount of redemption request the Fund may close the unitholder's account and send the entire such (lesser) balance to the unitholders. If an investor has purchased Units on more than one working day, the Units purchased prior in time (i.e. those Units which have been held for the longest period of time), will be deemed to have been redeemed first, i.e. on a First In First Out Basis. Units purchased by cheque / DD will be marked under lien and will not be redeemed until after realisation of the cheques/DD. Note: The processing of Redemption/Switch/Various transaction request (s) where realization status is not available, NIMF shall keep the units allotted to investor on hold for redemption/switch/ Various transactions till the time the payment is realized towards such purchase transaction(s). In case if the customer submits a redemption / switch / Various other transaction request like SWP, STP when the units are on hold, NIMF reserves the right to reject/ partially process the redemption/ switch/ Various transaction request, as the case may be, based on the realization status of the units held by the investor. In all the above cases (i.e., rejection/partial processing), intimation will be sent to the investor accordingly. Whenever a redemption/switch/ Various transaction request is rejected then an investor needs to submit a fresh request for reprocessing the same. Units which are not redeemed /switched out on account of the request being rejected due to non realization of funds, will be processed only upon confirmation of realization status and submission of a fresh redemption/switch request for such transactions. The transaction slip can be used by the investor to make a redemption or Inter scheme Switch or Inter plan Switch or Inter Option Switch by entering the requisite details in the transaction slip and submitting the same at the Designated Investor Service Centre. Transaction slips can be obtained from any of the Designated Investor Service Centres. Alternatively, the investor can transact through NAM India's digital assets (website and app) for the aforesaid transactions. While submitting the details for processing any transactions which inter alia includes redemptions, switch out, and systematic transfers etc. there has to be a specific mention about the plan (Direct Plan or Other than Direct Plan) from which the transactions has to be initiated. If no plan is mentioned, redemption request will be processed on a first in first out (FIFO) basis considering both the plans. NAM India reserves the right to provide the facility of redeeming units of the Scheme through an alternative mechanism as may be decided by the Fund from time to time. The alternative mechanism may include electronic means of communication such as redeeming units online through the website(s) etc. For detailed features of Nippon India Any Time Money Card, please refer "Special Product Available" Section of Scheme Information Document.
Where to submit the Redemption request	The unitholder should submit the transaction slip for a redemption / switch or request for closure of his / her account at any of the Designated Investor Service Centres. Alternatively, the investor can transact through NAM India's digital assets (website and app) for the aforesaid transactions.

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Payment of Redemption Proceeds	**Resident Investors** The Fund proposes to pay redemption proceeds in the following manner: **i. Directly to the bank account of unitholders through Direct Credit / RTGS / NEFT:** Direct credit facility will be available only with select bankers with whom the Mutual Fund currently has a tie-up in place or will tie-up for such a facility at a later date. As per the directive issued by SEBI, it is mandatory for an investor to declare his / her bank account number and accordingly, investors are requested to give their bank account details in the application form. The Mutual Fund, on a best effort basis, and after scrutinizing the names of the banks where unitholders have their accounts, will instruct the bank for the payment of redemption proceeds to the unitholder's bank account. **ii. For cases not covered above:** Unitholders will receive redemption proceeds by cheques, marked "A/c. Payee only" and drawn in the name of the sole holder / first-named holder (as determined by the records of the Registrar). The Bank Name and Bank Account No., as specified in the Registrar's records, will be mentioned in the cheque. In case any investor does not give his bank details, for any reason whatsoever, the Fund shall in no way be responsible for any loss, on payment made without the Payee Bank details in the instrument. The cheque will be payable at par in all the cities where such facility is available with the specified bankers. For other cities, Demand Drafts will be issued payable at the city of his residence after deducting the Demand Draft charges. **Non Resident Investors** **i. Repatriation Basis**: When units have been purchased through remittance in foreign exchange from abroad by cheque / draft issued from proceeds of the unitholders' FCNR deposit or from funds held in the unitholders' Non Resident (External) account kept in India, the proceeds can be remitted to the unitholder in foreign currency (any exchange rate fluctuation will be borne by the unitholder).The proceeds can also be sent to his Indian address for crediting to his NRE / FCNR / non-resident (Ordinary) account or NRSR account, if desired by the unitholder. **ii. Non Repatriation Basis:** When units have been purchased from funds held in the unitholders' non-resident (Ordinary) account, the proceeds will be sent to the unitholders Indian address for crediting to the unitholders' Non-Resident (Ordinary) account. It may be noted that the investors of NIMF shall be given the payout of redemption as an additional mode of payment through electronic mode as may be specified by Reserve Bank of India from time to time. This is an additional mode of payments over and above existing mode. In order to effect such payments through electronic mode, data validation exercise will be carried out by NAM India through one of the banking channels which will enable NAM India to validate the investor data with the Bank records. It may be noted that if NAM India unable to provide such credits due to various reasons, then payment will be made in accordance with the mode as specified. The Fund may make other arrangements for effecting payment of redemption proceeds in future.
Delay in payment of Subscription Money / redemption / repurchase proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum). No interest will be payable on any subscription money refunded within 5 working days. If the Fund refunds the amount after 5 working days, interest @ 15% p.a. will be paid to the applicant and borne by the AMC for the period from the day following the date of expiry of 5 working days until the actual date of the refund. The period of five working days for computation of interest payable for delay in refund of subscription amounts during on-going offer period shall be reckoned from the date of purchase transaction as per timestamp / applicable NAV, provided the application form / online transaction is received along with the payment and the funds have been realized. Where the subscription amount and the application / online transaction are received separately, the period of five working days for computation of interest payable for delay in refund of subscription amounts shall be reckoned from the later of the date of identifying the remitter details, based on the credit provided by the bank or receipt and time stamping of application / online transaction. It is clarified that the interest will be payable only in those cases where the credit pertains to a subscription in the scheme backed by a transaction request by the customer and such subscription is rejected by the AMC. Refund will be initiated in the name of the applicant in the case of a sole applicant and in the name of the first applicant in all other cases, mentioning the bank account number and bank name of the sole / first applicant, as specified in the application form. In case the bank account details are not available or incomplete, the refund order will be issued without the bank account details of the applicant at the applicant's own risk. All the refund payments will be initiated in the manner as may be specified by SEBI from time to time

Dispatch of Proceeds	As per SEBI Regulations, the Mutual Fund shall dispatch the redemption proceeds within the maximum period allowed, which is currently 10 working days from the date of receipt of a valid redemption request at the Designated Investor Service Centers. However, under normal circumstances, the Mutual Fund shall endeavour to dispatch the redemption proceeds within two working days from the date of receipt of a valid redemption request at the Designated Investor Service Center. All payments shall be dispatched by ordinary mail (with or without UCP) or Registered Post or by Courier, unless otherwise required under the Regulations, at the risk of the unitholder.
Effect of Redemptions	**On the Fund:** The Unit capital and Reserves of the Scheme will stand reduced by an amount equivalent to the product of the number of Units redeemed and the Applicable NAV as on the date of redemption. **On the unitholder's account:** The balances in the unitholder's account will stand reduced by the number of Units redeemed.
Additional Purchases/ Inter Scheme Switch / Inter Plan Switch / Inter Option Switch	The transaction slip can be used by the investor to make additional purchases / Inter Scheme Switches / Inter Plan Switches or Inter Option Switches by entering the requisite details in the transaction slip and submitting the same along with the payment instrument (wherever applicable) at the Designated Investor Service Centre. The transaction slip is attached at the bottom of the Account Statement or can also be obtained from any of the Designated Investor Service Centres. Alternatively, the investor can quote his existing folio number and use an Common Application form to make additional purchases under the same plan/option in the Scheme. Unitholders may switch their repurchase able holdings (which are not under any lien) in this scheme to any other eligible NIMF Scheme and vice versa. The transfer would be done at the applicable NAV based prices. The difference in the applicable net asset values of the two schemes / plans / options will be reflected in the number of Units allotted. NAM India, in consultation with the Trustees, reserves the right to modify this structure, in accordance with SEBI Regulations. However, any such change shall be applicable only to units transacted pursuant to such change. As per the directives issued by SEBI, it is mandatory for an investor to declare his/her bank account number in the application form. NAM India / NIMF is also providing a facility to the investors to register multiple bank accounts. By registering multiple bank accounts, the investors can use any of the registered bank accounts to receive redemption / IDCW proceeds. These account details will be used by the NAM India / NIMF for verification of instrument used for subscription to ensure that third party payments are not used for mutual fund subscription, except as permitted. Investors are requested to avail the facility of registering multiple bank accounts by filling in the Application Form for Registration of Multiple Bank Accounts available at our DISC or on our website at mf.nipponindiaim.com This is to safeguard the interest of unitholders from loss or theft of their redemption cheques / DDs. Investors are requested to provide their bank details in the Application Form failing which the same will be rejected as per current Regulations. a) Switch/Systematic transfer of investments made with ARN code, from Other than Direct Plan to Direct Plan of a Scheme shall be subject to applicable exit load, if any. (subject to statutory taxes and levies, if any) b) No Exit Load shall be levied for switch/Systematic transfer of investments made without ARN code, from Other than Direct Plan to Direct Plan of the Scheme or vice versa. (subject to statutory taxes and levies, if any) **Inter Option Switch:** No load shall be applicable for inter option Switch within the same plan under the scheme (for e.g. Growth Plan to Income Distribution cum capital withdrawal plan and vice versa). NAM India reserves the right to change the procedures in respect of subscriptions or Inter-Scheme Switches or Inter- Plan/option Switches, from time to time. **Please refer SAI for further details.**
Accounting of Units on Flexible / First In First Out (FIFO) Basis	Units shall be redeemed on a first in-first out basis, i.e. the Units allotted first shall be redeemed first.
Fractional Units	Allotment of units against subsequent purchases / redemption of Units on an ongoing basis shall be done in fractional units, rounded off upto three decimal places.
Transfer, Transmission, Nomination, Lien, Pledge, Duration of the Scheme, Mode of Holding, Borrowing and Underwriting	**Please refer SAI for details.**

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Third party Cheques	Third party Cheques Investment/subscription made through third party cheque(s) will not be accepted for investments in the units of Nippon India Mutual Fund barring few exception issued by AMFI from time to time for the 'third party payments'. For more details refer to SAI.
Applicability of Stamp Duty	Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019 and SEBI communication No. SEBI / IMD/ DF2/ OW/ P/ 2020/ 11099/1 dated June 29, 2020, a stamp duty @ 0.005% of the transaction value would be levied on applicable mutual fund transactions, with effect from July 01, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase/switch-in transactions (including IDCW reinvestment) to the unitholders would be reduced to that extent.
Multiple Bank accounts	The unit holder/ investor can register multiple bank account details under its existing folio by submitting separate form available on the website of the AMC at mf.nipponindiaim.com. For more details refer to SAI
Know Your Client (KYC) Norms	Know Your Client (KYC) Norms With effect from 1st January 2011, KYC (Know Your Customer) norms are mandatory for investors for making investments in Mutual Funds, irrespective of the amount of investment Further, in order to reduce hardship and help investors dealing with SEBI intermediaries, SEBI issued three circulars - MIRSD/SE/Cir-21/2011 dated October 05, 2011, MIRSD/Cir-23/2011 dated December 02, 2011 and MIRSD/Cir-26/2011 dated December 23, 2011 informing SEBI registered intermediaries as mentioned therein to follow, with effect from January 01, 2012, a uniform KYC compliance procedure for all the investors dealing with them on or after that date. SEBI also issued KYC Registration Agency ("KRA") Regulations 2011 and the guidelines in pursuance of the said Regulations and for In-Person Verification ("IPV"). SEBI has issued circular no. CIR/MIRSD/ 66 /2016 dated July 21, 2016 and no. CIR/MIRSD/120 /2016 dated Nov. 10, 2016 for uniform and smooth implementation of CKYC norms for onboarding of new investors in Mutual funds with effect from 1st Feb 2017. For more details refer to SAI. **Implementation of the Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2017 with respect to seeding of Aadhaar number:** Investors are requested to note the following requirements in relation to submission of Aadhaar number and other prescribed details to Nippon India Mutual Fund (NIMF) / Nippon Life India Asset Management Limited ("the AMC") / KFin Technologies Private Limited (KFintech) its Registrar and Transfer Agent: i. Where the investor is an individual, who is eligible to be enrolled for Aadhaar number, the investor is required to submit the Aadhaar number issued by UIDAI. If such an individual investor is not eligible to be enrolled for Aadhaar number, and in case the Permanent Account Number (PAN) is not submitted, the investor shall submit the PAN or one certified copy of an officially valid document containing details of his identity and address and one recent photograph along with such other details as may be required by the Mutual Fund. The investor is required to submit PAN as defined in the Income Tax Rules, 1962. ii. Where the investor is a non-individual, Aadhaar numbers and PANs (as defined in Income-tax Rules, 1962) of managers, officers or employees or persons holding an attorney to transact on the investor's behalf is required to be submitted, apart from the constitution documents. In case PAN is not submitted, an officially valid document is required to be submitted. If a person holding an authority to transact on behalf of such an entity is not eligible to be enrolled for Aadhaar and does not submit the PAN, certified copy of an officially valid document containing details of identity, address, photograph and such other documents as prescribed is required to be submitted. It may be noted that the requirement of submitting Form 60 is not applicable for investment in mutual fund units. For more details kindly refer SAI and FAQs on our website mf.nipponindiaim.com Investors are requested to note that pursuant to the direction issued by Hon'ble Supreme Court on March 13, 2018 in Writ Petition (Civil) no. 494/ 2012 and Notification No. 1/2018/F. No. P.12011/24/2017-ES Cell-DoR from Ministry of Finance (Department of Revenue) dated March 31, 2018 the effective date for mandatory submission of Aadhaar has been deferred till further notice.

C. PERIODIC DISCLOSURES

Net Asset Value This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.	The AMC will calculate and disclose the first NAV within 5 working days from the date of allotment. Subsequently the NAV will be calculated and disclosed at the close of every Business Day and uploaded on the AMFI site www.amfiindia.com and Nippon India Mutual Fund site i.e. mf.nipponindiaim.com by 10.00 a.m. on the on the next business day. Further, AMC will extend facility of sending latest available NAVs to unitholders through SMS, upon receiving a specific request in this regard.
Half yearly Disclosures: Portfolio / Financial Results This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.	**(i) Half Yearly disclosure of Un-Audited Financials for the Schemes of NIMF:** Before expiry of one month from the close of each half year i.e. on March 31 or September 30, the Fund shall host a soft copy of half – yearly unaudited financial results on the website of the NIMF i.e. mf.nipponindiaim.com and that of AMFI www.amfiindia. com. A notice advertisement communicating the investors that the financial results shall be hosted on the website shall be published in one national English daily newspaper and in a newspaper in the language of the region where the Head Office of the fund is situated.

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	(ii) Half Yearly disclosure of Scheme's Portfolio: The fund shall disclose the scheme's portfolio in the prescribed format as on the last day of the Half year for all the Schemes of NIMF on or before the tenth day of the succeeding month or within such timelines and manner as prescribed by SEBI from time to time on the NIMF Website i.e. mf.nipponindiaim.com and AMFI site www.amfiindia.com In case of unitholders whose e-mail addresses are registered, the Mutual Funds/ AMCs shall send via email the half-yearly statement of scheme portfolio within 10 days from the close of each half-year respectively. AMC will provide a physical copy of the statement of its scheme portfolio, without charging any cost, on specific request received from a unitholder
Monthly Disclosure of Schemes' Portfolio Statement	The fund shall disclose the scheme's portfolio in the prescribed format as on the last day of the month for all the Schemes of NIMF on or before the tenth day of the succeeding month or within such timelines and manner as prescribed by SEBI from time to time on the NIMF Website i.e. mf.nipponindiaim.com and AMFI site www.amfiindia.com In case of unitholders whose e-mail addresses are registered, the Mutual Funds/ AMCs shall send via email both the monthly statement of scheme portfolio within 10 days from the close of each month respectively. AMC will provide a physical copy of the statement of its scheme portfolio, without charging any cost, on specific request received from a unitholder.
Monthly & Annual Disclosure of Riskometer	The fund shall communicate any change in risk-o-meter by way of Notice cum Addendum and by way of an e-mail or SMS to unitholder. Further Risk-o-meter of scheme shall be evaluated on a monthly basis and Risk-o-meter along with portfolio shall be disclosed on NIMF website and on AMFI website within 10 days from the close of each month. Additionally, NIMF shall disclose the risk level of all schemes as on March 31 of every year, along with number of times the risk level has changed over the year, on its website and AMFI website.
Disclosure of Benchmark Riskometer	Pursuant to SEBI Circular No SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/621 dated August 31, 2021, the AMC shall disclose risk-o-meter of the scheme and benchmark in all disclosures including promotional material or that stipulated by SEBI wherever the performance of the scheme vis-à-vis that of the benchmark is disclosed to the investors in which the unit holders are invested as on the date of such disclosure.
Annual Report	The scheme wise annual report shall be hosted on the website of the AMC and on the website of the AMFI soon as may be possible but not later than four months from the date of closure of the relevant accounting year. The AMC shall publish an advertisement every year in all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the website of the AMC. The AMC shall email the annual report or an abridged summary thereof to the unitholders whose email addresses are registered with the Fund. The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database. Physical copy of scheme wise annual report or abridged summary shall be provided to investors who have opted to receive the same. AMC shall provide a physical copy of the abridged summary of the annual report, without charging any cost, on specific request received from a unitholder. As per regulation 56(3A) of the Regulations, copy of scheme wise Annual Report shall be also made available to unitholder on payment of nominal fees.
Associate Transactions	Please refer to Statement of Additional Information (SAI).

Taxation
The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

Taxation of income earned on mutual fund units under the Income Tax Act 1961 as amended by The Finance Act, 2021.

Other than Equity Oriented Funds [2] - For FY 2021-22

Income in the hands of → **Nature of Income ↓**	**Individual & HUF**	**Other than Individual & HUF**	**NRI**
IDCW	**As per applicable tax rates**	**As per applicable tax rates**	**As per applicable tax rates**

The Finance Act, 2020, abolished Dividend Distribution Tax (DDT) and tax exemption on IDCW income received from mutual fund in the hands of investor as provision of section 10 (35) is rescinded. Further, IDCW is taxable in the hands of investor as mentioned above.

Capital Gain For FY 2021 - 22

Long Term Capital Gain[4]	20% with indexation + Surcharge + Health & Education cess (as applicable [5])	20% with indexation + Surcharge + Health & Education cess (as applicable [5])	**In case of Listed Mutual Fund Units** 20% with indexation + Surcharge + Health & Education cess (as applicable [5]) **In case of Non-Listed Mutual Fund Units** "10% without indexation+ Surcharge + Health & Education cess (as applicable [5])

Short Term Capital Gain[4]	Will be taxed at the normal rates depending upon the slab of each individual + Surcharge + Health & Education cess (as applicable [5])	Will be taxed as per applicable rate + Surcharge + Health & Education cess (as applicable [5])	Will be taxed at the normal rates depending upon the slab of each individual + Surcharge + Health & Education cess (as applicable [5])
Securities Transaction Tax			
Securities Transaction Tax (STT)	Nil	Nil	Nil

Notes

1. The Finance Act, 2020 introduced a new section 194K to provide that any person responsible for paying to a resident investor any income in respect of units of a Mutual Fund specified under clause (23D) of section 10 shall at the time of credit of such income to the account of the payee or at the time of payment thereof by any mode, whichever is earlier, deduct income-tax there on at the rate of 10%.
2. Equity oriented funds has been defined under sections 10(38) of the Indian Income Tax Act 1961 as under

   "equity oriented fund" means a fund —

   (i) where the investible funds are invested by way of equity shares in domestic companies to the extent of more than sixty-five per cent of the total proceeds of such fund; and

   (ii) which has been set up under a scheme of a Mutual Fund specified under clause (23D) :

   Provided that the percentage of equity shareholding of the fund shall be computed with reference to the annual average of the monthly averages of the opening and closing figures;"

   Other than equity-oriented fund shall be construed accordingly.

   The above table is applicable to the units of other than equity-oriented fund

3. The expression "money market mutual fund" has been defined under Explanation (d) to Section 115T of the Act, which means a scheme of a mutual fund which has been set up with the objective of investing exclusively in money market instruments as defined in sub-clause (p) of clause (2) of the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996.The expression" liquid fund" has been defined under Explanation (e) to Section 115T which means a scheme or plan of a mutual fund which is classified by the Securities and Exchange Board of India as a liquid fund in accordance with the guidelines issued by it in this behalf under the Securities and Exchange Board of India Act, 1992 or regulations made there under.

4. The Finance Act, 2012 provides for tax on long-term capital gains in case of non-residents @ 10% on transfer of capital assets, being unlisted securities, computed without giving effect to first & second proviso to section 48 i.e. without taking benefit of foreign currency fluctuation and indexation benefit. Listed Securities mean securities defined in clause (h) of section 2 of the Securities Contracts (Regulation)Act, 1956 (32 of 1956) and which are listed on any recognised stock exchange in India.

   Further, Finance (No.2) Act 2014 amends the definition of short term capital assets for a unit of Mutual fund (other than equity oriented fund). Accordingly short term capital gain will be taxable if assets are held for less than 36 months and Long term Capital Gain would mean gain other than Short Term Capital Gain. The amendment is effective from July 11, 2014.

5. Surcharge applicable for FY 2021-22:

Assessee	**If income below Rs. 0.50 crore**	**If income exceeds Rs. 0.50 crore but less than Rs. 1 crores**	**If income exceeds Rs. 1 crore but less than Rs. 2 crores**	**If income exceeds Rs. 2 crore but less than Rs. 5 crore**	**If income exceeds Rs. 5 crore but less than Rs. 10 crore**	**If income exceeds Rs.10 crores**
	Surcharge	Surcharge	Surcharge	Surcharge	Surcharge	Surcharge
#Individual (including proprietorships), Hindu Undivided Family (HUF), Association of Persons (AOP) and Body of Individual (BOI)	NIL	10%	15%	25%	37%	37%
Co-operative Society, Local Authority and Partnership Firms (including LLPs)	NIL	NIL	12%	12%	12%	12%
Indian Corporate	Nil	NIL	7%	7%	7%	12%
Foreign Companies	Nil	NIL	2%	2%	2%	5%

	6. # Finance (No.2) Act, 2019 increased in the surcharge rate applicable on Individual (including proprietorships), Hindu Undivided Family (HUF), Association of Persons (AOP) and Body of Individual (BOI. 7. Finance Act, 2018 had discontinued "Education Cess on income-tax" and "Secondary and Higher Education Cess on income-tax". However, a new Cess introduced "Health and Education Cess" applicable at the rate of 4% of income tax including surcharge wherever applicable w.e.f April 1, 2018. 8. Non Listed securities mean securities other than Listed Securities. 9. Nippon India Mutual Fund is registered with SEBI and as such is eligible for benefits under Section 10 (23D) of the Income Tax Act 1961. Accordingly its entire income is exempt from tax. 10. For further details on Taxation please refer to the Clause on Taxation in the SAI.
Investor services	**Mr. Milind Nesarikar** is the Investor Relations Officer for the Fund. All related queries should be addressed to him at the following address: **Mr. Milind Nesarikar** Nippon Life India Asset Management Limited 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 022 6808 7000; Fax No. +91 022 6808 7097 Email: Milind.Nesarikar@nipponindiaim.com

D. COMPUTATION OF NAV

The Net Asset Value (NAV) of the Units will be determined daily or as prescribed by the Regulations. The NAV shall be calculated in accordance with the following formula, or such other formula as may be prescribed by SEBI from time to time.

$$NAV = \frac{\text{Market/Fair Value of Scheme's Investments + Receivables + Accrued Income + Other Assets - Accrued Expenses-Payables- Other Liabilities}}{\text{Number of Units Outstanding}}$$

Rounding off policy for NAV

Net Asset Value of the Units in the Scheme is calculated in the manner provided in this Scheme Information Document or as may be prescribed by Regulations from time to time. The NAV will be computed upto four decimal places.

MF units listed and traded would be valued at the closing traded price as on the valuation date. The underlying unlisted mutual fund units and listed untraded mutual fund units would be valued at NAV on the valuation date. Computation of NAV will be done after taking into account IDCWs declared,(Including withholding tax if applicable). The income earned and the profits realized in respect of the Units remain invested and are reflected in the NAV of the Units.

Example: If the applicable NAV is Rs. 10.00, sales/entry load is 2 per cent and the exit/repurchase load is 2 percent then the sales price will be Rs. 10.20 and the repurchase price will be Rs. 9.80.

SECTION IV - FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes.

A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc. The NFO expenses shall be borne by the AMC.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC and other expenses as given in the table below:

The AMC has estimated that following % of the daily net assets of the scheme will be charged to the scheme as expenses. The AMC would update the current expense ratios on the website of the mutual fund at least three working days prior to the effective date of the change. Further Actual Expense ratio will be disclosed at the following link https://mf.nipponindiaim.com/Pages/Total-Expense-Ratio-of-Mutual-Fund-schemes.aspx

Estimated Expense Structure

Particulars	**% of Net Assets**
Investment Management and Advisory Fees	Upto 2.25%*
Trustee fee	
Audit fees	
Custodian fees	
RTA fees	
Marketing & Selling expense incl. agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and IDCW redemption cheques and warrants	
Cost of statutory advertisements	
Cost towards investor education & awareness (at least 2bps)	
Brokerage and transaction cost over and above 12 bps for cash market trades	
Goods & Service tax on expenses other than investment and advisory fees	
Other Expenses #	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c)	**Upto 2.25%**
Additional expenses under regulation 52 (6A) (c)#	Upto 0.05%
Additional expenses under Section 52 (6A) (b) for gross new inflows from specified investors and cities	Upto 0.30%

(# Expenses charged under the said parameters shall be in line with the Regulation 52 of SEBI (MF) Regulations or such other basis as specified by SEBI from time to time.

*Including total expense ratio of the underlying scheme.)

The total expense ratio to be charged over and above the weighted average of the total expense ratio of the underlying scheme shall not exceed two times the weighted average of the total expense ratio levied by the underlying scheme

Particulars	**Regular Plan**	**Direct Plan**
Amount Invested at the beginning of the year	10,000	10,000
Returns before Expenses	1,500	1,500
Expenses other than Distribution Expenses	150	150
Distribution Expenses	50	-
Returns after Expenses at the end of the Year	1,300	1350

Note: Please note that the above is an approximate illustration of the impact of expenses on the returns, where the Returns before Expenses have been simply reduced to the extent of the expenses. The actual impact would vary depending on the path of returns over the period of consideration. Expenses will be charged on daily net assets.

These estimates have been made in good faith as per the information available to the Investment Manager based on past experience and are subject to change inter-se as per actual but the total expenses shall not exceed the limits permitted by SEBI. Types of expenses charged shall be as per the SEBI (MF) Regulations. The purpose of the above table is to assist the investor in understanding the various costs and expenses that an investor in the scheme will bear directly or indirectly.

Mutual funds /AMCs may charge Goods & Service Tax on investment and advisory fees to the scheme in addition to the maximum limit as prescribed in regulation 52 of the SEBI Regulations.

Goods & Service Tax on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit as per regulation 52 of the SEBI Regulations.

Mutual Funds/AMCs will annually set apart at least 2 basis points on daily net assets within the maximum limit as per regulation 52 of the SEBI Regulations for investor education and awareness initiatives.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, and no commission shall be paid from such plan. Further, the NAV of Direct Plan shall be different from the NAV of Regular Plan given the two plans carry different Total Expense Ratio (TER)".

However, no Investment Management fees would be charged on NAM India's investment in the Scheme. The Trustee Company shall be entitled to receive a sum computed @ 0.05% of the Unit Capital of all the Schemes of NIMF on 1st April each year or a sum of Rs.5,00,000/- whichever is lower or such other sum as may be agreed from time to time in accordance with the SEBI Regulations or any other authority, from time to time.

AMC is free to allocate the above list of expenses within the overall maximum limit prescribed under SEBI (Mutual Funds) Regulations, 1996, which means there will be no internal sub-limits on charging of any particular expense in the scheme.

The investors in Nippon India Artificial Intelligence Fund of Fund will be charged a maximum of 2.25% of the daily net assets including the expenses charged in its underlying schemes and additional expenses as allowed by sub regulation 6A of regulation 52.

In terms of Regulation 52(1) of SEBI (Mutual Funds) Regulations, 1996, all scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, will necessarily be paid from the scheme only within the regulatory limits and not from the books of AMC, its associate, sponsor, trustee or any other entity through any route. Provided that the expenses that are very small in value but high in volume may be paid out of AMC's books. Such expenses shall be paid out of AMC books at actuals or not exceeding 2 bps of respective scheme AUM, whichever is lower. List of such miscellaneous expenses may be provided by AMFI in consultation with SEBI or as specified/amended by AMFI/SEBI from time to time.

In addition to the limits specified in regulation 52(6), the following costs or expenses may be charged to the scheme as per new sub regulation6A, namely-

(a) Brokerage and Transaction costs incurred for the execution of trades may be capitalized to the extent of 0.12 per cent of the value of trades in case of cash market transactions. Any payment towards brokerage and transaction costs incurred for the execution of trades, over and above the said 0.12 per cent for cash market transactions may be charged to the scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under Regulation 52 of the SEBI (Mutual Funds) Regulations, 1996.

(b) expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such investors and cities, as specified by the SEBI from time to time are at least -

(i) 30 per cent of gross new inflows in the scheme, or;

(ii) 15 per cent of the average assets under management (year to date) of the scheme, whichever is higher:

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub- clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis:

Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities.

Provided further that amount incurred as expense on account of inflows from such specified investors and cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment;

Provided further that, additional TER of 0.30 per cent can be charged based on inflows from retail investors only. For the purpose of additional TER, inflows of amount upto Rs 2,00,000/- per transaction, by individual investors shall be considered as inflows from "retail investors" as stipulated by SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2018/137 dated October 22, 2018 read with SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2019/42 dated March 25, 2019, as amended from time to time.

(c) additional expenses, incurred towards different heads mentioned under sub-regulations (2) and (4), not exceeding 0.05 per cent of daily net assets of the scheme.

The Fund will strive to reduce the level of these expenses in order to keep them well within the maximum limits allowed by SEBI. Expenses on an ongoing basis will not exceed the percentage of the daily net assets or such maximum limits as may be specified by SEBI Regulations from time to time.

Investors are requested to note that they will be bearing the recurring expenses of the fund of funds scheme, in addition to the expenses of underlying schemes in which the fund of funds scheme makes investments

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses.

For the current applicable structure, please refer to the website of the AMC (mf.nipponindiaim.com) or may call at Customer Service Centre at 1860 266 0111 (charges applicable), Investors outside India can call at 91 22 68334800 (charges applicable) or your distributor. Load amounts are variable and are subject to change from time to time. NAM India, in consultation with the Trustees, reserves the right to change the load structure if it so deems fit in the interest of smooth and efficient functioning of the scheme.

SO - 16

Any imposition or enhancement in the load shall be applicable on prospective investments only. However, NAM India shall not charge any load on issue of units allotted on reinvestment of IDCW for existing as well as prospective investors. At the time of changing the load structure:

SO - 16 (i)

(1) The addendum detailing the changes may be attached to Scheme Information Documents and key information memorandum. The addendum may be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and key information memoranda already in stock.

SO - 16 (ii)

(2) Arrangements may be made to display the addendum in the Scheme Information Document in the form of a notice in all the investor service centres and distributors/brokers office.

SO - 16 (iii)

(3) The introduction of the exit load alongwith the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load.

SO - 16 (iv)

(4) A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.

SO - 16 (v)

(5) Any other measures which the mutual funds may feel necessary.

Applicable Load Structure

The following Load Structure is applicable during the continuous offer including SIP instalments in the scheme till further notice.

Entry Load - Not Applicable

In accordance with the requirements specified by the SEBI circular no. SEBI/IMD/CIR No.4/168230/09 dated June 30, 2009 no entry load will be charged for purchase / additional purchase / switch-in accepted by the Fund with effect from August 01, 2009. Similarly, no entry load will be charged with respect to applications for registrations under systematic investment plans/ systematic transfer plans accepted by the Fund with effect from August 01, 2009.

The upfront commission on investment made by the investor, if any, will be paid to the ARN Holder (AMFI registered Distributor) directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder.

Pursuant to SEBI circular No. SEBI/IMD/CIR No. 14/120784/08 dated March 18, 2008, with effect from April 1, 2008, no entry load or exit load shall be charged in respect of units allotted on reinvestment of IDCW.

Exit Load - 1% if redeemed or switched out on or before completion of 1 year from the date of allotment of units. Nil, thereafter

Pursuant to SEBI Circular No. SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009, upfront commission shall be paid directly by the investor to the AMFI Registered Distributor based on the investor's assessment of various factors including the services rendered by the AMFI Registered Distributor.

Unitholders will have the flexibility to change the allocation of their investments among the various scheme(s) offered by the Mutual Fund, in order to suit their changing investment needs, by easily switching between the scheme(s) / plans/options of the Mutual Fund.

Inter scheme Switch - At the applicable exit load in the respective Schemes.

Inter Plan Switch / Systematic Transfer Plan (STP) / Inter Option Switch -

a) Switch / systematic transfer of investments made with ARN code, from Regular Plan to Direct Plan of a Scheme shall be subject to applicable exit load, if any.

b) No Exit Load shall be levied for switch/ systematic transfer of investments made without ARN code, from Regular Plan to Direct Plan of the Scheme or vice versa.

No load shall be applicable for inter option Switch/systematic transfer of investments within the same plan under the scheme (for e.g. Growth Option to IDCW Option and vice versa).

For any change in load structure NAM India will publish an addendum in the news paper(s) and display it on the website/Investor Service Centres.

D. WAIVER OF LOAD FOR DIRECT APPLICATIONS

Pursuant to SEBI circular No. SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009, no entry load shall be charged for all the mutual fund schemes. Therefore the procedure for the waiver of load for direct application is no longer applicable.

E. TRANSACTION CHARGES:

In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011, with effect from November 1, 2011, Nippon Life India Asset Management Limited (NAM India) / NIMF shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. The distributors shall have an option to either "Opt-in / Opt-out" from levying transaction charge based on the type of product. Therefore, the "Opt-in / Opt-out" status shall be at distributor level, basis the product selected by the distributor at the Mutual Fund industry level

Such charges shall be deducted if the investments are being made through the distributor/agent and that distributor / agent has opted to receive the transaction charges as mentioned below:

- **For the new investor a transaction charge of Rs 150/- shall be levied for per purchase / subscription of Rs 10,000 and above; and**
- **For the existing investor a transaction charge of Rs 100/- shall be levied for per purchase / subscription of Rs 10,000 and above.**

The transaction charge shall be deducted from the subscription amount and paid to the distributor/agent, as the case may be and the balance shall be invested. The statement of account shall clearly state that the net investment as gross subscription less transaction charge and give the number of units allotted against the net investment.

In case of investments through Systematic Investment Plan (SIP) the transaction charges shall be deducted only if the total commitment through SIP (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. In such cases, the transaction charges shall be deducted in 3-4 installments.

Transaction charges shall not be deducted if:

(a) The amount per purchases /subscriptions is less than Rs. 10,000/-;

(b) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ TIDCWP, etc.

(c) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent).

(d) Subscription made through Exchange Platform irrespective of investment amount.

SECTION V - RIGHT OF UNITHOLDERS

Please refer to SAI for details

SO - 20

SECTION VI - PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

(1) All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.

NIL

(2) Details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

During last three years, there have been no monetary penalties imposed and/ or action by any financial regulatory body or governmental authority, against Sponsor(s), AMC, Board of Trustees, Trustee Company; for any irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law.

(3) Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/ adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party–. The details of the violation shall also be disclosed.

There were no enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/ adjudication/enquiry proceedings, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party.

(4) Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

In terms of the SEBI [Mutual Fund] Regulations, 1996 (as amended from time to time), the mutual fund schemes are permitted to invest in securitized debt. Accordingly, investments in certain Pass Through Certificates ("PTC's") of a securitization trust ("the Trust) were made through some of schemes of Nippon India Mutual Fund ("the Fund"). The returns filed by few of these securitisation Trusts whose PTCs were held by the Fund were taken up for scrutiny by the Income Tax Authorities which raised demand initially on the Trusts of Rs. 87.92 Cr. wherein the Fund was also one of the beneficiaries. The fund share of the demand was approx. 31.19 Cr. However, on failure to recover the said amount from Securitisation trusts, the Income Tax Authorities also sent the demand notices to the Fund for Assessment Years 2009-10 and 2010-11. The Fund in consultation with its tax & legal advisors has contested the applicability of such demand. The Commissioner of Income Tax (Appeal) and Income Tax Appellate Tribunal (ITAT) Mumbai has issued order in favor of the Trust and now the Income tax department has filed review application before ITAT and also filed an appeal before the Bombay High Court and proceedings are under way. It may be noted that this is a matter, which is not restricted only to the Fund but is an Industry issue. Accordingly, through the Association of Mutual Funds in India (AMFI), the matter has also been appropriately escalated to the Ministry of Finance, in order to seek necessary clarifications, reliefs and if required, to carry out necessary amendments to the relevant provisions of the Income Tax Act, 1961. In addition to the above the AMC is party to certain litigations in various courts, commissions etc. which are in ordinary course of business & have no material impact

(5) Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

There was no deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency.

This scheme was approved by the Trustees on December 13, 2021. This version of SID has been updated in line with the current Laws and SEBI Regulations.

SO - 22

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

For and behalf of the Board of Directors of
Nippon Life India Asset Management Limited (NAM India)
[Asset Management Company for Nippon India Mutual Fund]

Sd/-
(Sundeep Sikka)
Executive Director & Chief Executive Officer

Mumbai
December 28, 2021

DESIGNATED INVESTOR SERVICE CENTRES NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED

Agartala: Nippon Life India Asset Management Limited(Nippon India Mutual Fund),2nd Floor of HDFC Bank Building ,OM Niwas,Netaji Chowmuhani, Agartala - 799001. **Agra:** Block No. 50, Anupam Plaza, Opp FCI, Sanjay Place, Agra - 282002. **Ahmedabad:** 4th Floor, Megha House, Mithakhali, Law Garden Road, Ellis Bridge, Ahmedabad -380006. **Ahmednagar:** Office No 101, 1st Floor, Gajanan Apartment, Opposite Zopadi Canteen, Savedi Road, Ahmednagar - 414001. **Ajmer:** India Heights india motor circle 2nd floor above ICICI bank , kutchery Road , Ajmer - 305001. **Akola:** Nippon Life India Asset Management Limited. 3rd Floor , Yamuna Tarang Complex,National Highway No 6, Near Ramlata Business Center - 444001. **Aligarh:** 1st Floor, B - 101, Center Point Market, Samad Road, Aligarh - 202001. **Allahabad:** 2nd floor, House No. 31/59, Shiv Mahima Complex, Civil Lines, Allahabad - 211001. **Alwar:** 2nd Floor - 201 Raghu Marg, Opp Govt Children Hospital, Alwar(Rajasthan) - 301001. **Ambala:** 4307/12.Shanti Complex , Jagadhari Road ,Opp. Civil Hospital,2nd floor above yes bank, Ambala - 133001. **Amravati:** Vimaco Towers, C Wing 4,5,6, Amravati - 444601. **Amritsar:** SF-1, 4th Floor, 10, Eminent Mall, The Mall, Amritsar - 143001. **Anand:** 2nd Floor, 204, Maruti Sharnam, Anand Vidhyanagar Road, Anand - 388001. **Asansol:** 4th Floor, Chatterjee Plaza, 69 (101) G T Road, Rambandhu Tala, Asansol - 713303. **Aurangabad:** C-8,2nd floor,Aurangabad, Business center, Adalat Road, Aurangabad - 431001. **Balasore:** Nippon Life India Asset Management Limited , 2nd floor, Vivekananda Marg, Near Shyam Agencies, Chidia Polo - 756001. **Bankura:** Ground Floor, Central Bank of India Building, Bijay Smriti Soudha, Machantala, Bankura - 722101. **Bangalore:** Door No.89 (Old no.36), Ground Floor, 3rd Cross, Sampige Road, Malleswaram, Banglore - 560003. **Bangalore:** NG-1 & 1A, Ground Floor, Manipal Centre, 47, Dickenson Road - 560042. **Bardoli:** 1st Floor, Office No 68,69,70, Mudit Palace, Station Road, Bardoli - 394601. **Bareilly:** 1st Floor, 54, Civil Lines, Ayub Khan Chauraha, Bareily - 243001. **Belgaum:** 1st Floor, Shree Krishna Towers, RPD Cross No 14, Khanapur Road, Tilakwadi, Belgaum - 560009. **Bellary:** Gnanandam,First Floor,1st Cross, Gandhi Nagar, Bellary - 583101. **Berhampore**: Ground Floor, 3-19 K.K. Banerjee Road, Opp. Berhampore Girls College P.O- Berhampore, Murshidabad- 742101. **Berhampur:** Nippon Life India Asset Management Limited ,1st Floor,Uma Mahal,Dharmanagar,Main Road , Berhampur,Dist- Ganjam - 760002. **Bhagalpur:** Angar Complex, First Floor, Near Icici Bank, Patel Babu Road,Bhagalpur -812001. **Bharuch:** Nippon Life India Asset Management Limited, D 118-119, R K Casta Complex, Near. Hotel Shethna Plaza, Station Road, Bharuch-392001. **Bhatinda:** Jindal Complex, 2nd Floor, G T Road, Bathinda - 151001.**Bhavnagar:** 3rd Floor, Corporate House, Plot No. 11B, Waghawadi Road, Bhavnagar - 364004. **Bhilai:** 1st Floor, 84-85, Nehru Nagar Commercial Complex, Nehru Nagar (E), Bhilai - 490020. **Bhilwara:** 1st Floor, B Block, Shop No 21, S K Plaza, Pur road, Bhilwara - 311001. **Bhopal:** Nippon India Mutual Fund, 133, Kay Kay Business Centre, 1st Floor above Citi Bank, Zone 1- M P Nagar - 462011. **Bhubaneswar:** 2nd Floor, Near Kalsi Petrol Pump, 5 - Janpath Karvil Nagar, Bhubaneshwar - 751001. **Bhuj:** Office NO 105, Krishna Chambers, "B", Station Road, Above SBI, Bhuj - 370001. **Bikaner:** 1st Floor,Shop No 26 & 27, Silver Square, Rani Bazar, Bikaner - 334001. **Bilaspur:** 1st Floor, Krishna, Sonchhatra Compound, Shiv Talkies – Tarbahar Road, Near RNT Square, Bilaspur - 495004. **Bokaro:** GB-20, City Center , Sector-4, Bokaro - 827004. **Burdwan:** Talk of the town, 4th floor, ICICI Bank Building, G.T.Road, Burdwan - 713101. **Calicut:** 6/1002M, 4th Floor, City Mall, Kannur Road (Opp Y.M.C.A), Calicut - 673001. **Chandigarh:** SCO - 40-41 ,1st floor, Sector-9 D, Chandigarh Chandigarh - 160009. **Chennai:** 2nd floor, 52/8, North Boag Road, T. Nagar - 600017. **Chennai:** 86/32 GST Road, Tamabaram Sanatorium, Tambaram - 600047. **Chennai:** Shop No. 3, Ground Floor, Anu Arcade, No. 1, 15th Cross Street, Shashtri Nagar, Adyar, Chennai - 600020. **Chennai:** No.338/7,First Floor, New Sunshine Apartment, Second Avenue, Anna Nagar, Chennai - 600040. **Cochin:** 3rd Floor,Chicago Plaza, Rajaji Road, Ernakulam, Cochin - 682035. **Coimbatore:** Ahuja Towers, 2Nd Floor, 42/15, T.V.Swamy Road (West), R.S. Puram, Coimbatore - 641002. **Cuttack:** 3Rd Floor, City Mart, B.K.Road, Cuttack - 753001. **Davangere:** No. 164/3/4, (Beside Sri Kannikaparameswari Co-Operative Bank), First Floor, 3Rd Main Road, Pj Extension - 577002. **Dehradun:** 2Nd Floor, Ncr Corporate Plaza, New Cantt Road, Dehradun - 248001.**Dhanbad:** Nippon Life India Asset Management Limited, Office No. 302A, 3Rd Floor, Shriram Plaza, Bank More, Dhanbad - 826001. **Durgapur:** Plot No 848, City Centre, Near Rose Valley Hotel, 2Nd Floor, Durgapur - 713216. **Erode:** 303,First Floor, Maasil Complex, Brough Road - 638001. **Faridabad:** SCF-41, Ground Floor, (Near OBC Bank), Sector-19 Market Part-2 - 121002. **Firozabad:** 1st Floor, Plot No 9/1, Raniwala Market, Agra Road, Above UCO Bank, Firozabad - 283203. **Gandhinagar:** Nippon Life India Asset Management Limited, 107, 1St Floor, President Complex, Sector: 11, Gandhinagar- 382011. **Gaya:** Nippon Life India Asset Management Limited ,Zion Complex, Ground Floor, Opp Fire Brigade Station, Swaraj Puri Road, - 823001. **Ghaziabad:** Nippon India Mutual Fund, J-3, 2nd Floor, Krishna Plaza, Raj Nagar - 201001. **Gorakhpur:** 4th Floor, Cross Road Mall, Bank Road, Gorakhpur - 273001. **Gandhidham:** Nippon Life India Asset Management Limited, 102, First Floor, Shree Ambika Arcade, Above Karur Vysya Bank, Plot No. 300, WARD 12/B,NR HDFC BANK,GANDHIDHAM - 370201. **Guntur:** Pranavam Plaza, Door No. 5-35-69, 4/9, Brodipet, Guntur - 522002. **Gurgaon:** Shop no. 28, Ground Floor, Vipul Agora, Sector 28, M.G Road - 122001. **Guwahati:** 2E, 2nd Floor, Dihang Arcade, ABC, Rajiv Bhavan, G S Road, Guwahati - 781005.**Gwalior:** Office No B204, 2nd Floor, Athena, City Centre, Behind S P Office, Gwalior - 474011. **Haldwani:** Plot No 10, Near IDBI Bank, Durga City Centre, Haldwani - 263139. **Haridwar:** 2nd Floor, Shyam Tower, Near Nandpuri gate, Jwalapur, Haridwar - 249407. **Himmatnagar:** First Floor, Shop No F05 & F08, Kumar House, Durga Mill Compound,Himmatnagar - 383001. **Hoshiarpur:** Nippon Life India Asset Management Limited, 2nd Floor, B-XX / 214, Main Court Road, Hoshiarpur, Punjab 146001. **Hissar:** Nippon Life India Asset Management Limited, SCO- 187, 1st Floor, Red Square Market- 125001. **Howrah:** Jai Mata Di Tower" (4th Floor) , 21, Dobson Road, Howrah - 711101. **Hyderabad:** Nippon India Mutual Fund, Shop No.1,First Floor, Shristi Towers, Opp.Karachi Bakery, Beside NIFT College, Hi Tech City Road,Madhapur - 500081. **Hubli:** Nippon India Mutual Fund, No.6, Upper Ground Floor, Giriraj Annex T B Road , Hubli - 580029. **Hyderabad:** Second Floor, Gowra Klassic, 1-11-252/6&7/A&B, behind Shoppers Stop, Begumpet - 500016. **Ichalkaranji:** 2nd Floor, Suyog Chambers, Ward No 16, H No 1545, Ichalkaranji – Kolhapur Main Road, Near Central Bus Stand, Ichalkaranji - 416115. **Indore:** 303 & 304, D M Towers,21/1 Race Course Road, Near Janjirwala Square, Indore - 452001. **Jabalpur:** 1st Floor, Raj Leela Tower, 1276 Wight Town, Allahabad Bank, Jabalpur - 482001. **Jaipur:** 1st Floor, Ambition Tower, Above SBBJ Kohinoor Branch, D-46, Agrasen Circle, Subhash Marg, C Scheme, Jaipur - 302001. **Jalandhar:** 2nd Floor, Shanti Tower, SCO no.37,PUDA Complex, Opposite Tehsil Complex, Jalandhar - 144001. **Jalgaon:** Ground Floor, Shop No 3, Laxmi Plaza, Gujarathi Lane, Visanji Nagar, Jalgaon - 425001. **Jammu:** Hall no 206,2nd floor, B-2 South Block,Bahu Plaza Jammu - 180004. **Jamnagar:** Shop no. 2, 3, 4 & 5, Ground Floor, Shilp, Indira Nagar, Jamnagar - 361140. **Jamshedpur:** Office No- 1A, 1st floor Fairdeal Complex SB shop Area, Main Road Bistupur, Opposite HP Petrol Pump - 831001. **Janakpuri:** B-25, 1st Floor, B1 Block, Community Centre Janakpuri - 110058. **Bangalore:** Nippon Life India Asset Management Limited, Ground Floor,31/2,8th E Main,4th Block, Jayanagar(Near Jayanagar Post Office) - 560011. **Jhansi:** 1st Floor, DP Complex, Elite, Sipri Road, Jhansi - 284001. **Jodhpur:** Nippon Life India Asset Management Limited, E-4, First Floor, Suvidha Complex, Shastri Nagar, Kalpatru Shopping Center, Jodhpur - 324001. **Junagarh:** Shop No 10, Raiji Nagar, Shopping Complex, Opposite Moti Palace, Junagarh - 362001. **Kalyan:** Shop No 4, Gr Floor, Santoshi Mata road, Mahavir Complex, Kalyan (W) - 421301. **Kalyani:** 1st Floor, B-8/25(CA), Nadia, Kalyani - 741235. **Kangra:** 1st Floor, Shop No 3018, Ward No 9, Above SBI, Kangra H.P - 176001. **Kanpur:** Office No 5 Ground floor,KAN Chamber,14/113 Civil Line ,Kanpur - 208001. **Karnal :** Nippon Life India Asset Management Limited, SCO 364, Ground Floor, Moughal Canal Market, Karnal - 132001. **Kharagpur:** Atwal Real Estate, M S Towers, O T Road, INDA, Kharagpur - 721305. **Kolhapur:** 1st Floor, Office NO 101, 102, Haripriya Plaza, Rajaram Road, Rajarampuri, - 416001. **Kolkata:** FMC fortuna building, c1 4th floor, ajc bose road, beside nizam palace, Kolkata - 700020. **Kolkata:** 24, Chittaranjan Avenue, 5th Floor (At the Crossing of C R Avenue & Ganesh Chandra Avenue, Beside Chandni Metro Gate No 4), Kolkata – 700072. **Kolkata:** B D 25, Salt Lake, Sector - 1, Kolkata - 700064. **Kolkata:** Nippon Life India Asset Management Limited, Thapar House , 163 S P Mukherjee Road ,Kolkata - 700026. **Kota:** 1st Floor, Office No 1 & 2, Mehta Complex, Near Grain Mandi, 26, Jhalawar Road, Kota - 324007. **Kolkata:** Nippon Life India Asset Management Limited, Ground Floor ,1/1 Praffulla Nagar, HDFC Bank Building,Private Road Bus Stop,Dumdum - 700074. **Kottayam:** Nippon Life India Asset Management Limited, 1st Floor, Pilimoottil Arcade, K K Road, Kanjikuzhy, Kottayam, Kerala – 686004. **Lucknow:** Ground Floor, Aslam Agha Complex, 5, Park Road, Thapper House, Hazaratganj, Lucknow - 226001. **Ludhiana:** Nippon Life India Asset Management Limited, SCO 10-11, Ist Floor Feroze Gandhi Market, Above DCB Bank Building, Ludhiana- 141001.**Madurai:** 1st Floor, Suriya Towers, 272, 273, Goods Shed Street, Madurai - 625001. **Malda:** Ground Floor, Manaskamena Road, Near Fulbari More, Malda - 732101. **Mangalore:** Nippon India Mutual Fund, UGI-3 & 4, Ground Floor, "Maximus Commercial Complex", Light House Hill Road - 575001. **Margao:** Office no 102 & 103, Raghunath Esquire, Above Mario Miranda Gallery, Pajifond, Margao- 403601. **Mathura:** 1st Floor, Aparna Tower, Opp Vikash Bazar, Mathura - 281001. **Meerut:** Ground Floor, G-14, Rama Plaza, Bachha Park, WK Road, Meerut - 250001. **Mehsana:** Jaydev Complex, 1st Floor, Near SBBJ Bank, Opposite P B Pump, Mehsana - 384002.**Moradabad:** 8/8/49A , Near Raj Mahal Hotel , Civil lines - 244001. **Mumbai:** Office No 304, Kshitij Building, 3rd Floor, Veera Desai Road, Opposite Andheri Sports Complex,Near Azad Nagar metro station, Andheri (W), Mumbai - 400053. **Mumbai:** Office No. 203 & 204, 2nd Floor, Rupa Plaza, Jawahar Road, New BMC Office,Land Mark : Above IDBI Bank , Ghatkopar (E), Mumbai - 400077. **Mumbai:** Ground Floor, Shop No 2, "Angelique", Next to Bank of Maharashtra, Gokhale Road North, Land mark :Near Portuguese Church, Dadar (West) - 400028. **Mumbai:** Nippon Life India Asset Management Limited, Office No 101, 1st Floor, Bhoomi Saraswathi, Ganjawala Lane, Chamunda Circle, Borivali (W) - 400092. **Mumbai:** Office No 205/206, Pushp Plaza, Mavelpada Road, Above Snehanjali, Opp. Railway Station, Virar East - 401305. **Mumbai:** Nippon Life India Asset Management Limited, 210, Mittal Tower, C Wing 2nd Floor, Office No 24, Nariman Point - 400021. **Muzaffarnagar:** 1st Floor, 139, Sarvat Gate North, Ansari Road, Muzaffarnagar 251002. **Muzaffarpur:** Nippon Life India Asset Management Limited, 1st Floor, Opp Devi Mandir ,Near LIC Zonal Office , Club Road , Ramna, Muzaffarpur - 842002. **Mysore:** Shop No. 1, Ground Floor, Mahindra Arcade, Saraswathipuram, 2nd Main Road, Mysore - 570009. **Nagpur:** Office No 101, 1st Floor, Ramdaspeth , behind SBI Bank , Thapar Inclave 2 , Nagpur - 440010. **Nanded:** Nippon Life India Asset Management Limited, Office No 10, 1st floor, Sanman prestige, Near Zila Parishad 431601.**Nashik:** Nippon Life India Asset Management Limited, Office No - 1,Bedmutha's Navkar Height,New Pandit Colony, Sharanpur Road, Nasik - 422002. **Navsari:** Shop No 301, 3rd Floor, Landmark Mall, Sayaji Library, Navsari - 396445. **New Delhi:** 801-806, 810-812, 8th Floor, Prakashdeep Building, 7, Tolstoy Marg - 110001. **Nadiad:** Nippon Life India Asset Management Limited,Office No 109, 1st Floor, City Center,Near Paras Circle ,Nadiad - 387001. **Noida:** Unit no. 101, 1st Floor, Chokhani Square, Plot No. P4, Sector -18, Noida - 201301. **Panaji:** 1st Floor, Block "D", Office No F17, F18, F19 & F20, Alfran Plaza, Mahatma Gandhi Road, Panjim - 403001. **Panipat:** 1st Floor, Royal II, 1181, G T Road, Opposite Railway Road, Panipat - 132103. **Pathankot:** 2nd Floor, Choudhary Collections, SCO 11, Near ICICI Bank, Patel Chowk, Pathankot - 145001. **Patiala:** S.C.O. 44, Ist Floor, New Leela Bhawan Market, Patiala - 147001. **Patna:** C- 5, 1st Floor, Twin tower, Hathwa, South Gandhi Maidan, - 800001. **Pitampura:** Nippon Life India Asset Management Limited, Unit No 284, 2nd Floor, Aggarwal Millennium Tower - II, Netaji Subhash Place, Pitampura, New Delhi - 110034. **Pondicherry:** Nippon Life India Asset Management Limited, No 21,Sakthi Towers,First Floor, Natesan Nagar, Indra Gandhi Circle, Opp Vasan Eye card, Pondicherry - 605005. **Pune:** Nippon Life India Asset Management Limited Ground Floor, Shop No 3, Gulmohar Apartment, Next to SBI, 2420 East Street, Camp, Pune - 411001. **Pune:** Nippon Life India Asset Management Limited, Ground Floor, Shop No A19, Empire Estate Building, A Premier City, Pimpri Chincwad, Pune - 411019. **Pune:** 5th Floor, Guru Krupa, 1179/4, F.P. No. 554/4, Smruti, Modern College Road, Dnyaneshwar Paduka Chowk, Off FC Road, Pune - 411005. **Raipur:** Nippon Life India Asset Management Limited, Ground Floor, Raj Villa, Near Ghadi Chowk, Civil Lines, - 492001. **Ratlam:** 125/4 Station Road, Near Shankar Dairy, Ratlam - 457001. **Rajahmundry:** Door No : 6-8-7, First Floor, Upstairs of HDFC Bank, T-Nagar, Nidamarthi Vari Veedhi, - 533101. **Rajkot:** 1ST Floor, Akshar-X Complex, Dr. Yagnik Road, Off Jagnarh, Plot No 3, Near Blue Club Show Room - 360002. **Ranchi:** Nippon Life India Asset Management Limited, 1st Floor , 101 Satya Ganga Arcade , Lalji Hirji Road, Main Road Ranchi, Ranchi, Jharkhand - 834001. **Rohtak:** 2nd Floor, Ashoka Plaza, Delhi Road, Rohtak - 124001. **Rourkela:** 1st Floor, Plot no-308/1428, Udit Nagar Chowk, Rourkela - 769012. **Sagar:** Ground Floor, Besides Indusind Bank, 10 Civil Lines, Yadav Complex, Sagar (M. P) - 470002 **Saharanpur:** 1st Floor, Mission market, court road, Saharanpur - 247001. **Salem:** Ground Floor, Front Portion of No.7,Ramakrishna Road - 636007.**Sambalpur:** Nippon Life India Asset Management Limited, 1st Floor , Opposite SBI Budharaja Branch PO:Budharaja - 768004. **Sangli:** Ground Floor, Office No G 4, Siddhivinayak Forum Opp. Zilla Parishad, Miraj Road, Sangli - 416416. **Satara:** First floor, Sai plaza, Nr.Kuber Ganpati Mandir, Ajinkya Colony, Near Powai Naka, Satara - 415001. **Shillong:** Nippon Life India Asset Management Limited, 1st Floor Crescens Building, M G Road. - 793001. **Shimla:** Fourth floor, Bell Villa, Opposite Tibetan Market, The Mall, Shimla. - 171001.**Sri Ganganagar:** Plot No. 6, Street No. 4,Nagpal Colony, Opp. Bihani Petrol Pump Sri Ganganagar - 335001. **Surat:** No.118, 1st Floor, Jolly Plaza, Opp. Athwagate Police Chowki, Athwagate Circle, Surat - 395001. **CAMP- Siliguri:** Gitanjali Complex, 1st Floor, Sevoke Road, Siliguri - 734001. **Solapur:** 1st Floor, Office No 6, City Pride, 162, CTS No 8397, Railway Lines, Solapur - 413002. **Sreerampore:** 2nd Floor, 35,N.S,Avenue , Srerampore, Hooghly - 712201. **Thane:** Shop no- 4&5, Pride Enclave, Vishnu Nagar Naupada, Thane West – 400602.**Thiruvalla:** 1st Floor, Pulimittathu Building, Ramanchira, Muthoor P.O, Tiruvalla 698107. **Thrissur:** First Floor, James Tower, Veliyannur Ring Road, Near Rashtradeepika News Print, Thrissur - 680021.**Tinsukia:** Albs Commercial Complex, 2nd Floor S R Lohia Road,above ICICI Bank, Tinsukia - 786125.**Tirunelveli:** 5/A/1, KST Complex, Vasantham Nager, Annasalai, Kokkirakolum - 627009. **Tirupati:** 20-02-658/B, 1st Floor,Tirumala By Pass Road, Korlagunta,Tirupati - 517501.**Trichy:** Ground Floor, Plot No. D-27, Door No. D-27, 7thCross (East), Thillainagar, Tiruchirappalli - 620018. **Trivandrum:** 1st flr,Uthradam, Panavila Junction, Trivandrum - 695001. **Udaipur:** Office No. 202, 2nd Floor , Apex Chamber, 4-C, Madhuban, Udaipur - 313001. **Ujjain:** Office No 21, 1st Floor, Akshay Tower, Beside Karnataka Bank, Shanku Marg,Freeganj - 456001. **Vadodara:** Office No 304, 3rd Floor, KP Infinity Complex, Opposite Inox, Race Course, Vadodara - 390007. **Valsad:** Office No 103, 1st Floor, Amar Chamber, Station Raod, Valsad - 396001. **Vapi:** 1st Floor, Royal Fortune, 102 b/b,102b/c,Daman Chala Road, Opp Upasna School, Vapi - 396191. **Varanasi:** unit no. 2, 1st floor, Arihant Complex, Sigra, Varanasi - 221010. **Vasco:** Nippon Life India Asset Management Limited, Shop No: 113 & 114, First Floor, Anand Chambers, Opposite SBI Branch, FL Gomes Road, Vasco Da Gama, Goa - 403802. **Vashi:** Shop no. 20, Ground floor, Devrata Building, Plot no. 83, Sector 17, Vashi , Navi Mumbai - 400705. **Vellore:** 1st Floor, Lingam Residency, No.104, Arni Main Road, Sankarapalayam, Vellore - 632001. **Virar:** Office No 205/206, Pushp Plaza, Mavelpada Road, Above Snehanjali, Opp. Railway Station, Virar East - 401305. **Vijayawada:** 3rd floor, Surya tower,Above Icon showroom, M G Road, Labbipet, Vijayawada - 520010. **Visakhapatnam:** Nippon India Mutual Fund, First Floor, Somu Naidu Enclave, Dwaraka Nagar, 3rd Lane - 530016. **Warangal:** 15 & 16, 2nd Floor, ABK Mall, Ram Nagar, Hanamkonda, Warangal -506001. **Yamunanagar:** 2nd Floor, 221, Professor Colony, Gobindpuri Road, Yamunanagar - 135001.

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Agartala: Bidurkarta Chowmuhani, J N Bari Road- 799001. **Agra:** 1st Floor, Deepak Wasan Plaza, Behind Holiday Inn, Opp Megdoot Furnitures, Sanjay Place -282002. **Ahmedabad**: 201/202 Shail Complex, Opp: Madhusudan House, B/H Girish Cold Drink , Off C G Road, Navrangpura- 380006. **Ajmer:** 302, 3rd Floor, Ajmer Auto Building, Opposite City Power House, Jaipur Road, Ajmer- 305001.**Akola:** Yamuna Tarang Complex, Shop no 30 Ground floor, N.H. No-06, Akola- 444004. **Aligarh:** 1st Floor, Kumar Plaza, Ramghat Road- 202001. **Allahabad:** Rsa Towers, 2nd Floor, Above Sony Tv Showroom, 57, S P Marg, Civil Lines- 211001. **Alleppy:** 1st Floor, Jp Towers , Mullackal ,Near Agricultural Office- 688011. **Alwar:** 101, Saurabh Tower, Opp. Uit, Near Bhagat Singh Circle, Road No.2- 301001. **Amaravathi:** Shop No. 21, 2nd Floor, Gulshan Tower, Near Panchsheel Talkies, Jaistambh Square- 444601. **Ambala:** 6349, Nicholson Road, Adjacent Kos Hospital, Ambala Cant- 133001. **Amritsar:** 72-A, Taylor's Road, Opp Aga Heritage Club- 143001. **Anand:** B-42 Vaibhav Commercial Center, Nr Tvs Down Town Shrow Room, Grid Char Rasta - 380001. **Anantapur:** #15/149, 1st Floor, S R Towers, Subash Road, Opp. To Lalitha Kala Parishad- 515001. **Ankleshwar:** L/2 Keval Shopping Center , Old National Highway , Ankleshwar- 393002. **Asansol:** 114/71 G T Road, Near Sony Centre, Bhanga Pachil- 713303. **Aurangabad:** Ramkunj Niwas, Railway Station Road, New Osmanpura Circle,Near BJP Office,Aurangabad- 431005. **Azamgarh:** 1st Floor, Alkal Building, Opp. Nagaripalika Civil Line- 276001. **Balasore:** M.S Das Street, Gopalgaon- 756001. **Bangalore:** 59, Skanda puttanna Road, Basavanagudi- 560004. **Bankura:** Ambika Market Complex (Ground Floor), Nutanganj- 722101. **Bareilly:** 1st Floor, Rear Side, A-Square Building, 154-A, Civil Lines, Opp D M Residence, Station Road- 243001. **Barhampore (Wb):** Thakur Market Complex, Gorabazar, Post Berhampore Dist Murshidabad, 72 No Nayasarak Road- 742101. **Baroda:** 203, Corner point, Jetalpur Road, Baroda, Gujarat- 390007. **Begusarai:** Near Hotel Diamond Surbhi Complex, O.C Township Gate, Kapasiya Chowk- 851117. **Belgaum:** Cts No 3939/ A2 A1, Above Raymonds Show Room |Beside Harsha Appliances, Club Road- 590001. **Bellary:** No. 1, Khb Colony, Gandhi Nagar- 583103. **Berhampur (Or):** Opp –Divya Nandan Kalyan Mandap, 3rd Lane Dharam Nagar, Near Lohiya Motor- 760001. **Betul:** 107, 1st Floor, Hotel Utkarsh, J. H. College Road- 460001. **Bhagalpur:** 2nd Floor, Chandralok Complex, Ghantaghar, Radha Rani Sinha Road- 812001. **Bharuch:** Shop No 147-148, Aditya Complex, Near Kasak Circle- 392001. **Bhatinda:** #2047-A 2nd Floor, The Mall Road, Above Max New York Life Insurance- 151001. **Bhavnagar:** Krushna Darshan Complex, Parimal Chowk, Office No. 306-307, 3Rd Floor, Above Jed Blue Show Room- 364001. **Bhilai:** Shop No -1, First Floor, Plot No -1, Commercial Complex, Nehru Nagar- East- 490020. **Bhilwara:** Shop No. 27-28, 1st Floor, Heera Panna Market, Pur Road- 311001. **Bhopal:** Kay Kay Business Centre, 133, Zone I, Mp Nagar, Above City Bank- 462011. **Bhubaneswar:** A/181, Back Side Of Shivam Honda Show Room, Saheed Nagar- 751007. **Bikaner:** 70-71, 2nd Floor | Dr.Chahar Building, Panchsati Circle, Sadul Ganj- 334003.**Bilaspur:** Shop No -225,226 & 227,2nd Floor , Narayan Plaza, Link Road - 495001. **Bokaro:** B-1, 1st Floor, City Centre, Sector- 4, Near Sona Chandi Jwellars- 827004. **Burdwan:** 63 Gt Road, Halder Complex 1st Floor- 713101. **Calicut:** First Floor, Savithri Building, Opp. Fathima Hospital, Bank Road Road - 673001. **Chandigarh:** Sco- 2423-2424, Above Mirchi Restaurent, New Aroma Hotel, First Floor, Sector 22-C- 160022. **Chandrapur:** Shop No-6 Office No-2, 1St Floor Rauts Raghuvanshi Complex, Beside Azad Garden Main Road- 442402. **Chennai:** F-11, Akshaya Plaza, 1St Floor ,108, Adhithanar Salai, Egmore, Opp To Chief Metropolitan Court- 600 002. **Coimbatore:** 3rd Floor, Jaya Enclave, 1057, Avinashi Road- 641018. **Cuttack:** Opp Dargha Bazar Police station, Dargha Bazar, Po - Buxi Bazar-753001. **Darbhanga:** Jaya Complex, 2nd Floor, Above Furniture Planet, Donar, Chowk - 846003. **Davangere:** D.No 376/2, 4th Main, 8th Cross,P J Extension, Opp Byadgishettar School-577002.**Dehradun:** Kaulagarh Road, Near Sirmaur Margabove, Reliance Webworld- 248001. **Deoria:** 1st Floor, Shanti niketan, Opp. Zila Panchayat, Civil Lines - 274001. **Dewas:** 27 Rmo House, Station Road, Above Maa Chamunda Gaes Agency- 455001. **Dhanbad:** 208 New Market 2nd Floor, Bank More - 826001. **Dharwad:** 307/9-A 1st Floor, Elite Business Center, Nagarkar Colony, P B Road - 580001. **Dhule:** Ground Floor Ideal Laundry, Lane No 4, Khol Galli, Near Muthoot Finance, Opp Bhavasar General Store - 424001. **Dindigul:** NNo : 9 Old No:4/B, New Agraharam, Palani Road - 624001. **Durgapur:** MWAV-16 Bengal Ambuja, 2nd Floor, City centre, 16 Dt Burdwan - 713216. **Eluru:** D.No:23B-5-93/1, Savithri Complex, Edaravari Street, Near Dr.Prabhavathi Hospital, R.R.Pet- 534002. **Erode:** No: 4, Veerappan Traders Complex, KMY Salai, Sathy Road, Opp. Erode Bus Stand- 638003. F C Road, **Pune:** Mosaic Building, 3rd Floor, CTS No 1216/1, F. C. Road,Opp F. C. College Main Gate,Pune - 411004. A-2B,3rd Floor, Neelam Bata Road, Peer baba ki Mazar,Nehru Groundnit - 121001. **Ferozepur:** The Mall Road, Chawla Bulding, Ist Floor, Opp. Centrail Jail, Near Hanuman Mandir-152002.**Gandhidham:** Shop # 12, Shree Ambica Arcade, Plot # 300, Ward 12. Opp. CG High School, Near HDFC Bank - 370201. **Gandhinagar:** 123, First Floor ,Megh Malhar Complex ,Opp. Vijay Petrol Pump, Sector – 11 - 382011. **Gaya:** 54 Lal Kothi Compound, Shree Krishna Road, 2nd Floor, North Side, Near Royal Surya Hotel, - 823001. **Ghaziabad:** 1st Floorc-7, Lohia Nagar- 201001. **Ghazipur:** 2nd Floor, Shubhra Hotel Complex, Mahaubagh - 233001. **Gonda:** Shri Market, Sahabgunj, Station Road - 271001. **Gorakpur:** Above V.I.P. House, Ajdacent A.D. Girls College, Bank Road - 273001. **Gulbarga:** Cts No 2913 1st Floor, Asian Towers, Jagath station Main Road, Next To Adithya Hotel-585105. **Guntur:** D No 6-10-27, Srinilayam, Arundelpet, 10/1- 522002. **Gurgaon:** Shop No.18, Ground Floor, Sector - 14, Opp. Akd Tower, Near Huda Office- 122001. **Guwahati:** 1st Floor, Bajrangbali Building, Near Bora Service Station, GS Road - 781007. **Gwalior:** 2nd Floor, Rajeev Plaza, Jayendra Ganj, Lashkar- 474009. **Haldwani:** Above Kapilaz, Sweet House, Opp Lic Building , Pilikothi - 263139. **Haridwar:** 7, Govind Puri, Opp. 1-India Mart, Above Raj Electricals, Ranipur More- 249401. **Hassan:** SAS no-212 Ground Floor,Sampige Road 1st cross Near Hotel Souther Star, K R Puram-573201. **Hissar:** Sco-71, 1st Floor,opposite bank of baroda , Red Square Market Hissar- 125001. **Hooghly:** J C Ghosh Saranu, Bhanga Gara, Chinsurah- 712101. **Hoshiarpur:** 1st Floor, The Mall Tower, Opp Kapila Hospital, Sutheri Road- 146001.**Hubli:** CTC no. 483 / A1/A2, Ground Floor, Shri Ram Plaza, Behind Kotak Mahindra Bank, Club Road- 580029. **Hyderabad:** KFin Technologies Private Limited , KARVY HOUSE, No:46, 8-2-609/K, Avenue 4, Street No. 1 , Banjara Hills- 500034.**Hyderabad:** Selenium Building, Tower-B, Plot No- 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi,Telangana, India, 500032. **Indore:** 2nd floor, 203-205 Balaji Corporates, Above ICICI bank, 19/1 New Palasia, NearCurewell Hospital, Janjeerwala Square- 452001. **Jabalpur:** Grover Chamber, 43 Naya Bazar Malviya Chowk, Opp Shyam Market- 482002. **Jaipur:** S16/A IIIrd Floor, Land Mark Building Opp Jai Club, Mahaver Marg C Scheme- 302001.**Jalandhar City:** 1st Floor, Shanti Towers, SCO No. 37, PUDA Complex, Opposite Tehsil Complex- 144001.**Jalgaon:** 269, Jaee Vishwa, 1 St Floor, Baliram Peth, Above United Bank Of India ,Near Kishor Agencies.- 425001. **Jalpaiguri:** D B C Road Opp Nirala Hotel, Opp Nirala Hotel- 735101. **Jammu:** Gupta's Tower 2nd Floor, CB-12, Rail Head complex, Jammu, 180012. **Jamnagar:** 136-137-138 Madhav Palaza, Opp Sbi Bank, Nr Lal Bunglow- 361001. **Jamshedpur:** 2ND Floor, R R Square, SB Shop Area, Near Reliance Foot Print & Hotel - BS Park Plaza, Main Road, Bistupur- 831001. **Jaunpur:** R N Complex, 1-1-9-G, In Front Of Pathak Honda, Ummarpur- 222002. **Jhansi:** 371/01, Narayan Plaza, Gwalior Road, Near Jeevan Shah Chauraha- 284001. **Jodhpur:** 203, Modi Arcade, Chopasni Road- 342001.**Junagadh:** 124-125 Punit Shopping Center, M.G Road, Ranavav Chowk- 362001. **Kannur:** 2 Nd Floor, Prabhath Complex, Fort Road,Opp. ICICI Bank- 670001. **Kanpur:** 15/46, B, Ground Floor, Opp : Muir Mills, Civil Lines- 208001. **Karaikudi:** No. 2,Gopi Arcade, 100 Feet Road- 630001. **Karimnagar:** H.No.4-2-130/131, Above Union Bank, Jafri Road, Rajeev Chowk- 505001. **Karnal:** 18/369, Char Chaman, Kunjpura Road, Behind Miglani Hospital- 132001.**Karur:** No.6, old No.1304, Thiru-vi-ka Road, Near G.R.Kalyan Mahal- 639001. **Kharagpur:** 180 Malancha Road, Beside Axis Bank Ltd- 721304. **Kochi:** Ali Arcade, 1st Floor, Kizhavana Road, Panampilly Nagar, Near Atlantis Junction- 682036. **Kolhapur:** 605/1/4 E Ward, Shahupuri 2nd Lane, Laxmi Niwas, Near Sultane Chambers- 416001. **Kolkata:** 2Nd Floor, Room no-226, R N Mukherjee Road, Dalhousie- 700 001. **Kolkata:** Apeejay House (Beside Park Hotel), C Block,3rd Floor, 15 Park Street- 700016.**Kollam:** Sree Vigneswara Bhavan, Shastri Junction - 691001. **Korba:** 1st Floor, City Centre, 97 IRCC, Transport Nagar- 495677**. Kota:** , 259,Ist Floor, Near Lala Lajpat Rai Circle, Shopping Centre Kota-324007.**Kottayam:** 1st Floor Csiascension Square, Railway Station Road, Collectorate P O- 686002. **Kurnool:** Shop No.43, 1st Floor, S V Complex, Railway Station Road, Near SBI Main Branch- 518004. **Lucknow:** Ist Floor, A. A. Complex, 5 Park Road, Hazratganj, Thaper House- 226001. **Ludhiana:** Sco - 136 , 1St Floor Above Airtel Showroom , Feroze Gandhi Market- 141001. **Madurai:** Rakesh towers, 30-C, Ist floor, Bye pass Road, Opp Nagappa motors- 625010. **Malappuram:** First Floor, Peekays Arcade , Down Hill- 676505. **Malda:** Sahis Tuli, Under Ward No.6, No.1 Govt Colony, English Bazar Municipality- 732101. **Mandi:** 149/11, School Bazaar, Near UCO Bank,Opp. Hari Mandir- 175001. **Mangalore:** Mahendra Arcade Opp Court Road, Karangal Padi- 575003. **Margao:** 2nd Floor, Dalal Commercial Complex, Pajifond- 403601. **Mathura:** Ambey Crown, Iind Floor, In Front Of BSA College, Gaushala Road- 281001. **Meerut:** 1st Floor, Medi Centreopp ICICI Bank, Hapur Road Near Bachha Park- 250002. **Mehsana**: Ul/47 Apollo Enclave, Opp Simandhar Temple, Modhera Cross Road- 384002. **Mirzapur:** Abhay Yatri Niwas, 1st Floor, Abhay Mandir, Above HDFC Bank, Dankeenganj, UP- 231001. **Moga:** 1st Floor, Dutt Road, Mandir Wali Gali, Civil Lines, Barat Ghar- 142001.**Moradabad:** Om Arcade, Parker Road, Above Syndicate Bank, Chowk Tari Khana- 244001. **Morena:** Moti Palace, Near Ramjanki Mandir, Near Ramjanki Mandir- 476001. **Mumbai:** 104, Sangam Arcade , V P Road Opp: Railway Station ,Above Axis Bank Atm, Vile Parle (west), Mumbai- 400 056.**Mumbai:** 24/B, Raja Bahadur Compound, Ambalal Doshi Marg, Behind BSE Bldg, Fort- 400001. **Mumbai:** Gomati Smuti,Ground Floor, Jambli Gully, Near Railway Station, Borivali, Mumbai- 400092.**Mumbai:** Shop No.43-A, Ground Floor, Vashi Plaza, Sector-17, Near Apna Bazar, Vashi, Mumbai-400705.**Muzaffarpur:** First Floor, Shukla Complex, Near ICICI Bank, Civil Court Branch, Company Bagh- 842001. **Mysore:** L-350, Silver Tower, Ashoka Road, Opp.Clock Tower- 570001. **Nadiad:** 104/105, Near Paras Cinema, City Point Nadiad- 387001. **Nagercoil:** HNO 45, 1st Floor , East Car Street, - 629001. **Nagpur:** Plot No 2/1, House No 102/1, Mangaldeep Appartment,Mata Mandir Road, Opp Khandelwal Jwelers, Dharampeth,Nagpur- 440010. **Namakkal:** 105/2, Arun Towers, Paramathi Street- 637001. **Nanded:** Shop No.4, Santakripa Market, G G Road, Opp.Bank Of India- 431601. **Nasik:** S-9, Second Floor, Suyojit Sankul, Sharanpur Road- 422002. **Navsari:** 1/1 Chinmay Aracade, Opp Sattapir Rd, Tower Rd- 396445. **Nellore:** 16-2-230, Room No : 27, 2nd Floor, Keizen Heights, Gandhi Nagar, Pogathota- 524001. **New Delhi:** 305 New Delhi House Building, 3rd Floor, 27 Barakhamba Road ,New Delhi - 110001.**Nizamabad:** H No:5-6-430, Above Bank Of Baroda First Floor, Beside Hdfc Bank, Hyderabad Road- 503003. **Noida:** 405,4th Floor,Vishal Chamber, Plot No.1,Sector-18- 201301. **Palakkad:** No: 20 & 21, Metro Complex H.P.O.Road Palakkad, H.P.O.Road- 678001. **Panipat:** JAVA Complex, 1st Floor, Above Vijaya Bank, G T Road, Panipat- 132103. **Panjim:** Flat No.1-A, H. No. 13/70, Timotio Bldg , Heliodoro Salgado Road, Next to Navhind Bhavan (Market Area)- 403001. **Pathankot:** 2nd Floor, Sahni Arcade Complex, Adj.Indra colony Gate Railway Road, Pathankot- 145001.**Patiala:** Sco 27 D , Chotti Baradari, Near Car Bazaar- 147001.**Patna:** 3A, 3rd Floor Anand Tower, Exhibition Road, Opp Icici Bank- 800001. **Pollachi:** 146/4,Ramanathan Building, 1st Floor New Scheme Road - 642002. **Pondicherry:** Building No:7, 1st Floor, Thiayagaraja Street - 605001. **Proddatur:** D.NO: 4/625, BHAIRAVI COMPLEX, UPSTAIRS KARUR VYSYA BANK - 516360. **Pudukottai:** Sundaram Masilamani Towers, Ts No. 5476 - 5479, Pm Road, Old Tirumayam Salai, Near Anna Statue, Jublie Arts- 622001. **Raipur:** Office No S-13, Second Floor, Reheja Tower, Fafadih Chowk, Jail Road- 492001. **Rajahmundry:** D.No.6-1-4, Rangachary Street, T.Nagar, Near Axis Bank Street- 533101. **Rajapalayam:** Sri Ganapathy Complex, 14B/5/18, T P Mills Road- 626117. **Rajkot:** 302, Metro Plaza, Near Moti Tanki Chowk , Rajkot- 360001. **Ranchi:** Room No 307 3rd Floor, Commerce Tower, Beside Mahabir Tower- 834001. **Ratlam:** 1 Nagpal Bhawan, Free Ganj Road, Do Batti, Near Nokia Care- 457001. **Renukoot:** Radhika Bhavan, Opp. Padmini Hotel,Murdhwa, Renukoot - 231217. **Rewa:** 1st Floor, Angoori Building, Besides Allahabad Bank, Trans University Road, Civil Lines- 485001. **Rohtak:** 1st Floor, Ashoka Plaza, Delhi Road- 124001. **Roorkee:** Shree Ashadeep Complex, 16, Civil Lines, Near Income Tax Office- 247667. **Rourkela:** 1st Floor Sandhu Complex, Kachery Road, Uditnagar- 769012. **Sagar:** II floor ,Above shiva kanch mandir. 5 civil lines, Sagar- 470002. **Saharanpur:** 18 Mission Market, Court Road- 247001. **Salem:** NO 3/250 , Brindavan Road , 6th Cross,Perumal kovil back side, Fairland's - 636016. **Sambalpur:** Koshal Builder Complex, Near Goal Bazaar Petrol pump - 768001. **Satna:** 1st Floor, Gopal Complex, Near Bus Stand, Rewa Road- 485001. **Secunderabad:** Crystal Plaza , 2nd Floor , Manday Lane, Near Sunshine Hospital, P G Road- 500 003.**Shaktinagar:** 1st/A-375, V V Colony, Dist Sonebhadra- 231222. **Shillong:** Annex Mani Bhawan, Lower Thana Road, Near R K M Lp School- 793001. **Shimla:** Triveni Building, By Pas Chowk, khallini- 171002. **Shimoga:** 1St Floor,Dutt Road, Mandir Wali Gali, Civil Lines, Barat Ghar - 142001. **Shivpuri:** 1st Floor, M.P.R.P. Building, Near Bank Of India- 473551. **Sikar:** First Floor,Super Tower , Behind Ram Mandir Near Taparya Bagichi , Sikar - 332001.**Silchar:** N.N. Dutta Road, Chowchakra Complex, Premtala- 788001. **Siliguri:** Nanak Complex, Sevoke Road- 734001. **Sitapur:** 12/12-A Sura Complex, Arya Nagar Opp, Mal Godam- 261001. **Sivakasi:** 363, Thiruthangal Road, Opp: TNEB- 626123. **Solan:** Sahni Bhawan, Adjacent Anand Cinema Complex, The Mall solan- 173212. Solapur: Block No 06, Vaman Nagar, Opp D-Mart, **Jule Solapur- 41**3004. **Sonepat:** 205 R Model Town,Harshil complex, Above Central Bank Of India Sonepat - 131001**. Sri Ganganagar:** 35E Block, Opp: Sheetla Mata Vaateka Sri Ganganagar- 335001.**Srikakulam:** D.No-4-1-28/1, Venkateswara Colony, Near Income Tax Office- 532001. **Sultanpur:** 1077/3, Civil Lines Opp Bus Stand , Civil Lines, Sultanpur- 228001. **Surat:** G-5 Empire State Buliding, Nr Udhna Darwaja, Ring Road- 395002. **Tanjore:** No. 70, Nalliah Complex, Srinivasam Pillai Road- 613001. **Thane:** Flat No - 201/202, 2nd Floor, Matru Chhaya Apt, Near Bedekar Hospital, Naupada, Thane- 400 602.**Thiruvalla:** 2nd Floor, Erinjery Complex, Ramanchira, Opp Axis Bank- 689107. **Thodupuzha:** First Floor, Pulimoottil Pioneer, Pala Road- 685584. **Thrissur:** 2nd Floor, Brothers Complex, Naikkanal Junction, Shornur Road, Near Dhanalakshmi Bank H O - 680001. **Tirunelveli:** 55/18, Jeney Building, S N Road, Near Aravind Eye Hospital- 627001. **Tirupathi:** D no: 203, II nd Floor, Padmavathi Nilayam, Nokia Care Upstairs, Tilak Road- 517501. **Tirupur:** First floor, 244 A, Above Selvakumar Dept stores, Palladam Road, Opp to Cotton market complex- 641604. **Trichy:** 60, Sri Krishna Arcade, Thennur High Road- 620017. **Trivandrum:** 2nd Floor, Akshaya Tower, Sasthamangalam- 695010. **Tuticorin:** 4 - B, A34 - A37, Mangalmal Mani Nagar, Opp. Rajaji Park, Palayamkottai Road- 628003. **Udaipur:** 201-202, Madhav Chambers, Opp G P O , Chetak Circle , Udaipur- 313001.**Ujjain:** 101 Aashta Tower, 13/1 Dhanwantri Marg, Freeganj- 456010. **Valsad:** Shop No 2, Phiroza Corner, Opp Next Show Room, Tithal Road- 396001. **Vapi:** Shop No-12, Ground Floor, Sheetal Appatment, Near K P Tower- 396195. **Varanasi:** D-64/1321st Floor, Anant Complex, Sigra- 221010. **Vellore:** 1, M N R Arcade, Officers Line, Krishna Nagar- 632001. **Vijayawada:** 39-10-7, Opp : Municipal Water Tank, Labbipet- 520010. **Visakhapatnam:** Door No: 48-8-7,Dwaraka Diamond, Ground Floor,Srinagar- 530016. **Vizianagaram:** Soubhagya, 19-6-1/3, 2nd Floor, Near Fort Branch, Opp: Three Temples- 535002. **Warangal:** 5-6-95, 1 St Floor, Opp: B.Ed Collage, Lashkar Bazar, Chandra Complex, Hanmakonda- 506001. **Yamuna Nagar:** Jagdhari Road, Above Uco Bank, Near D.A.V. Girls College- 135001.